

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN BENCH, PUNE**

**Execution Application No. 22/2023 In
Original Application No. 70/2017 (WZ)**

Karim Jahangir Shaikh

...Applicant

V.

Sahakar Maharshi Shivajirao Narayanrao

Nagawade SSK Ltd. & Ors.

...Respondents

**Additional Affidavit on behalf of Respondent No.2 & 3
Maharashtra Pollution Control Board**

I, Chandrakant N. Shinde, Age: 57 years, Occupation-Service, the Sub Regional Officer of Maharashtra Pollution Control Board at Ahilyanagar, having my office address at Savitribai Fule Vyapari Sankul, 1st Floor, Hall No 2 & 3 Near TV center, Savedi, Ahilyanagar- 414003, do hereby state solemn affirmation as under :-

1. I say and submit that the present case has been filed for execution of the order dated 11.05.2022 passed in O.A. No.70/2017.
2. I say and submit that the Respondent Board has filed already filed an Affidavit dated 22.12.2023. This Affidavit is filed in addition to that and in compliance of the Hon'ble Tribunal's directions dated 23.01.2026. The Hon'ble Tribunal



Shinde

observed -

“ 2. Learned counsel Mr. Aniruddha Kulkarni, appearing for Respondent Nos.2 & 3- MPCB and Respondent No.5- State Environment Department, seeks four weeks' time to respond to the violations, which have been noted by the applicant in his written submissions dated 22.01.2026 and calculate the total amount of EDC, if any. We grant him the said time.”

3. I have also perused the written notes filed by the Applicant dated 22.01.2026. The Applicant has given details of the alleged past violations committed by the Respondent Sugar Factory wherein alleged violations committed from 2007 to 2022.
4. I say and submit that in the said Written Notes in Para No. 3.4, the Applicant himself has given details of the actions which were initiated by the MPCB in the past, that is before 11.05.2022 which is the order under execution in the present case.
5. I say and submit that the present Applicant had approached the Hon'ble Bombay High Court Aurangabad Bench by filing Writ Petition No.1074 of 2012 wherein the Respondent Board had filed multiple affidavits dated 8.02.2013, 2.01.2015, 12.01.2016. The said affidavits contain the details of the non-compliances and violations committed by the industry at that time and the action initiated by the Respondent Board at that time. The three affidavits along with their



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annexures are collectively marked as **ANNEXURE 1 (Colly.)**.

6. It is submitted that on 29.03.2016 the Hon'ble High Court transferred the said Petition to this Hon'ble Tribunal. Copy of the High Court's order dated 29.03.2016 is annexed as **ANNEXURE 2**.

7. I say and submit that the Writ Petition No.1074 of 2012 got converted as Application No.51(THC)/2016 in this Hon'ble Tribunal which was heard alongwith O.A. No.70 of 2017 on 18.08.2017 and Hon'ble Tribunal disposed off Application No.51(THC)/2016 and subsequently proceeded to continue with O.A. No.70 of 2017. Copy of combined order dated 18.09.2017 passed in O.A. No.70 of 2017 and Application No.51(THC)/2016 is annexed as **ANNEXURE 3**.

8. I say and submit that in Application No.51(THC)/2016, the Board has submitted multiple affidavits starting with affidavit dated 12.01.2016, 28.10.2016, 07.11.2016, 14.11.2016, 24.11.2016. The said affidavits contain the details of the non-compliances and violations committed by the industry that time and the action initiated by the board that time. The 5 affidavits along with their annexures are collectively marked as **ANNEXURE 4**.

9. Therefore it is clear that the MPCB had initiated action for the past

[Signature]



violations and the details of the same are given above.

I. Present Status (Sugar Unit)

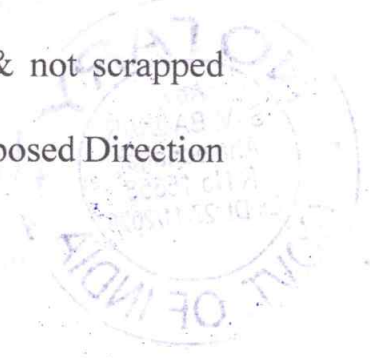
- **Consent Status** – Board has granted consent to operate vide dtd. 16/12/2025 which is valid up to 31/07/2026.

- **Pollution Control System Status** – Primary, Secondary & Tertiary Treatment & CPU provided. Wet Scrubber provided to the boiler. OCEMS connected to MPCB & CPCB server.

- **Non Compliance Observed during the visit dtd.11/02/2026.**

Industry has not scrapped katcha lagoon as per direction of the Board & same is converted in to fresh water tank without permission from the Board. But during the visit of Board officer dtd.11/02/2026 observed black coloured effluent stored in katcha lagoon & not scrapped. Also untreated/treated effluent stored in open mine in the factory premises. OCEMS not in operation & huge emissions were observed from boiler stack. Industry is not complied with conditions of show cause notice dtd.06/03/2025 regarding operation & maintenance of ETP poor & not scrapped katcha lagoon. Therefore, the Board has issued Proposed Direction vide dtd.29/04/2026. (ANNEXURE - 5)

II. Present Status (Distillery Unit)

- **Consent Status** – Board has granted consent to operate vide dtd. 20/09/2025 which is valid up to 31/08/2026
- **Pollution Control System Status** – Bio digester, MEE followed by composting & CPU.
- **Non-compliance** observed during the last two years. Therefore the Respondent Board has issued Proposed directions vide letter dated 21/4/2025 on the following non-compliances.

1. During visit MEE was not found in operation.
2. Industry has provided CPU, but found it not in operation.
3. Industry has not yet scrapped old spent wash storage tank as per show cause notice condition dtd. 14.12.2023. Industry has not complied the Proposed Direction issued by the Board till date.

III. Respondent Board has again received complaint in the month of December – 2025 & February – 2026 and the following non-compliances were brought to the notice of the Respondent-Industry.

- a. 30 days spent wash storage facility found almost full.
- b. Provided tanker filling arrangement near bio-digester



[Signature]

and spent wash filling in the tanker was found in operation & 4-6 spent wash carrying tankers were found within factory premises and disposed the spent wash outside and factory premises.

- c. MEE & bio-digester were not in operation.
- d. Disposal of spent wash on land through tankers outside the factory premises. Therefore Board has issued Closure direction vide dtd.15/06/2026. A copy of said closure direction dated 15.6.2026 is enclosed and marked as an **ANNEXURE- 6**.

IV. In response to Para No. 3.5 of the Applicant's Written Notes regarding non-scrapping of Kaccha Lagoon till date, it is submitted that the Industry has not scrapped the kaccha lagoon as per direction of the Board & converted into freshwater storage tank without permission from the Respondent-Board, however, during the last visit of official of Respondent-Board it was observed that Respondent No.6-Industry has stored untreated/treated sugar effluent. (the analysis report of same is enclosed and has issued proposed direction vide dtd.29/04/2026 as **ANNEXURE-7**.

V. In response to Para 3.6 of the Applicant's Written Notes

[Signature]



regarding seepage of spent wash and trade effluent outside factory premises it is submitted that the Respondent No.6-Industry has disposed spent wash outside the factory premises through tankers. The Board has issued Closure Direction Dtd.15/06/2026 enclosed as **ANNEXURE - 8**.

VI. In response to Para 3.7 of the Applicant's Written Notes regarding non-scrapping of old boilers till date it is submitted that the Respondent No.6-Industry has scrapped old boilers as per direction of the Board the copy of permission from Boiler department & E-auction details enclosed as **ANNEXURE - 9**.

VII. The Hon'ble Tribunal also directed the MPCB vide order dated 23.01.2026 to calculate the total amount of EDC, if any. In this regard, it is submitted that as stated above, action has been already initiated by the Respondent Board from time to time for the non-compliances and violations which were committed at that time and therefore Board has not calculated EDC for the same.



10. In view of the above, the Respondent Board has issued closure direction dated 15.6.2026, hence, the present Execution Application may kindly be disposed off.

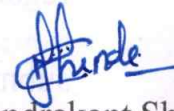
Shinde

Solemnly affirmed as on 16 June 2026.

Place: Ahilyanagar

Date:- 16/06/2026

For and on behalf of Respondent
No.2 & 3,



(Chandrakant Shinde)
Sub Regional Officer-Ahilyanagar



BEFORE ME

Solemnly affirmed before me
by Chandrakant N Shinde R/O A Nagar
who is identified before me
by Self
whom I personally know

S. Bankar
SNEHAL V. BANKAR
Advocate & Notary Public
Plot No.16, Gaikwad Colony
Savadi Road, Ahmednagar
Mob: 9421043545

2134/226
S.No./S. V. B/N.L. _____

16 JUN 2026

O/C

(66)

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**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
BENCH AT AURANGABAD**

WRIT PETITION NO. 1074/2011

Kareem Jahangir Shaikh

PETITIONER

VERSUS

The State of Maharashtra And Others..

RESPONDENTS.

Affidavit in Reply on behalf of Respondent No. 4 & 5

I, A. S. Fulse, aged : 56 years, Occupation-Service, the Regional Officer of Maharashtra Pollution Control Board at Nashik, having my office at Udyog bhavan, First Floor, Trimbak Road, Near ITI, Satpur, Nashik- 422 077, do hereby state on solemn affirmation as under:

1. That, after issuance of closure directions dated 16.08.2012 by the Regional Officer of respondent No.6 compliance report dated 23.10.2012 along with visit report dated 17.10.2012 was submitted by Sub-Regional Officer, MPCB, Ahmednagar.

[Signature]

Received
for
Petitioner
11/2/13
Kareem

Copy of aforesaid compliance report dated 23.10.2012 and visit report dated 17.10.2012 is annexed herewith and marked as **Exhibit-R-4/1.**

2. That, upon representation by respondent No.6, personal hearing was given by the member secretary to Respondent No.6 on 23.11.2012.
3. That, thereafter, conditional the permission to restart manufacturing activity was given to respondent No.6 by the Board vide its letter No.6965 dated 23.11.2012. The permission to restart the manufacturing activity is subject to the grant of renewal of consent to operate being granted by the Consent Committee and compliance of conditions contained in the said letter dated 23.11.2012.

Copy of aforesaid letter dated 23.11.2012 is annexed herewith and marked as **Exhibit-R-4/2.**

4. I Say and Submit that SRO MPCB Ahmednagar vide letter No. 149 dtd. 31/01/2013 (received on 01/02/2013) has submitted compliance of conditional restart directions.

Copy of aforesaid letter dated 31.01.2013 along with the JVS result of ETP outlet & analysis results of well water samples. is annexed herewith and marked as **Exhibit-R-4/3.**

The present status of the compliance of conditional direction is as hereunder -

Con. No.	Condition	Present status
a	You shall operate and maintain effluent treatment plant round o clock, so as to achieve the standards prescribed in the consent.	During the visit of officials from SRO MPCB A'nagar on 05/01/2013 ETP found in operation. Samples of untreated and treated effluent collected for

Amr

		analysis. The values of the pH, BOD & COD are exceeding the prescribed limits. (copies enclosed)
b	The treated effluent shall be used for gardening and irrigation on own 80 acres land. There shall not be any disposal directly or indirectly outside of these lands or nearby farmer's land with which bilateral agreements are not entered as per their demand.	The treated effluent was being discharged outside the factory premises in katcha lagoon where it is lifted by nearby farmers by pumping arrangement for irrigation. The industry has yet not executed bilateral agreement with the farmers.
c	You shall operate the existing boiler, which has provided wet scrubber and if steam requirements increases in that case another boiler having mechanical dust collector to be operated, The boilers which are not having air pollution control system shall not be taken in operation in any condition. You can operate only two boilers one with wet scrubber and other with mechanical dust collector and third boiler shall not be operated till you provide wet scrubber or connect to co-gen plant with waste recovery.	During visit of officials from SRO MPCB A'nagar on dtd. 05/01/2013, all 05 boilers were in operation out of 05 boilers 01 has provided wet scrubber, 02 has provided mechanical dust collection & remaining 02 boilers have not provided any APC except chimney.
d	You shall provide wet scrubber to all remaining boilers before next ensuing crushing season or connect to co-gen waste recovery boiler if provided by the next crushing season.	Compliance will be checked before starting next crushing season.
e	Your bank guarantee of Rs. 1 Lac is forfeited for not scrapping fourth lagoon within stipulated period. These lagoons shall be scrapped and leveled by 31/12/2012. You shall top up remaining bank guarantee to the extent of total Amount of Rs. 5 Lacs to ensure the compliance of the consent conditions/these conditions which shall be valid for one year within 15 days in favour of Regional Officer, MPCB, Nashik of which Rs. 2 Lakhs for wet scrubber, Rs. 2 lakhs for proper operation and maintenance of the effluent treatment plant and Rs. 1 Lakh for scrapping last katcha lagoon.	1. As per the directions of the HQ MPCB Mumbai, Regional Officer, MPCB Nashik vide letter No. 11464 dtd. 31/12/2012 requested to the concern bank authority to forfeit the BG of Rs. 1 lac & send the amount through DD to Regional Office, Nashik. 2. The industry have not scrapped and leveled katcha lagoon before 31/12/12. During visit it is observed that, they have not started work of scrapping and leveling of lagoon. 3. The Regional Officer, MPCB Nashik, vide letter No. 242 dtd. 29/01/2013 requested the said industry to top up bank guarantee to the extent of Rs. 5.0 lacs.

7/12

5. That, as per the direction given by Hon'ble High Court Bench At Aurangabad, dated 14.01.2013 the Board Officials propose to take following steps in adherence to the provisions of the Water (P&CP) Act, 1974, which is under process of the Board :

1. To forfeit the bank guarantee of Rs. 3.0 lacs on the following grounds.
 - a) Rs.2.00 lacs for not proper operation and maintenance of the effluent treatment plant.
 - b) Rs.1.00 Lac for not scrapping last katcha lagoon by end of Dec.2012.
2. To top up the bank guarantee to total 5.0 lacs by submission of additional bank guarantee of Rs. 3.0 lacs.
3. The necessary directions may please be issued to the said industry.

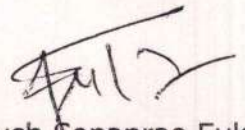
This is submitted for favour of your consideration and further disposal.

Solemnly affirmed on this 8th day of February, 2013 at Aurangabad.

Identified by

Affiant

(Sarika Mandlik-Deshpande)
Advocate for Respondent No.4


(Ankush Sopanrao Fulse)
Regional Officer- MPCB,
Nashik.

: VERIFICATION :

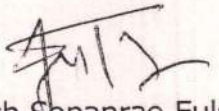
I, A. S. Fulse, aged 56 years, Occupation-Service, the Regional Officer of Maharashtra Pollution Control Board at Nashik, having my office at Udyog bhavan, First Floor, Trimbak Road, Near ITI, Satpur, Nashik-422 077, the Respondent no. 4 & 5 herein for myself and on behalf of the Respondent, do hereby state on solemn affirmation that, what is stated in paragraph No. 1 to 5 are true and correct to the best of my personal knowledge and documents and information available in the office of the respondents and what is stated in the paragraph which is explained to me by my advocate and same is true and correct.

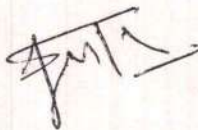
Hence verified on this 8th day of February, 2013 at Aurangabad.

Identified and explained by

Respondent 4 & 5

Advocate


Ankush Sopanrao Fulse



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MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, NASHIK.

Tel No: (0253) 2365161
Fax: (0253) 2365150



1st Floor, Udyog Bhavan,
Near ITI, Satpur,
Nashik.

L.NO.MPCB/SRONK/ 10813 /

Date: 23/10/2012

To,
The Joint Director (PAMS),
Mumbai.

Sub:- Application for grant of Restart in respect of M/s.Shrigonda SSKLtd.,At.
Post.Shrigonda Factory, ShrigondaDist.Ahmednagar

Ref:-1.This office letter No.MPCB/NRO/CD-558/10304 /2012 dtd.16/08/2012
2. SROAhmednagar's Letter No.MPCB/SRO/1570 dtd.23/10/2012

Sir,

It is to submit that,Closure directions were issued to M/s.Shrigonda SSK Ltd.,at.
Post.Shrigonda Factory, Tal. Shrigonda Dist. Ahmednagar vide this office letter under
ref.1 on the ground (1.) noncompliance of the industry and (2) Compliant along with Writ
Petition in the Hon'ble High Court of Judicature Bombay Bench at Aurangabad.

Industry has submitted compliance report and SRO was directed to visit and report
the compliance. Accordingly Sub-regional Officer has submitted his report on
Compliance done by the industry vide letter under ref.2 The report of SRO along with
application of the said industry is being submitted herewith for your consideration and
further disposal please.

D.A. As above.

Copy to:
Master File

0/c
(A.S. Fulse)
Regional officer, Nashik

MAHARASHATRA POLLUTION CONTROL BOARD

Phone : 0241/2470852.
 Fax : 0241/2470852.
 Email : sronagar@mpcb.gov.in
 Visit At : <http://mpcb.gov.in>



Savitribai Fule Vyapan Sankul,
 1st Floor, Hall No. 2 & 3,
 Near T.V. Center, Savedi,
 Ahmednagar - 414003

L.No. : MPCB/SRO/ANK/ 1570

Date: 23/10/12

To,
 Regional Officer,
 M.P.C.Board,
 Nashik.

Subject :- Direction issued u/s 33 A of Water (P&C.P) Act 1974 and u/s 31 A of Air (P&C.P) Act 1981 to M/s. Shrigonda SSk Ltd, Shrigonda Factory, Tal-Shrigonda, Dist-Ahmednagar.

Ref :- 1. Closure Direction issued by you vide No.MPC/NRO/CD-558/10304 dated 16/08/2012
 2. Industries letter No. 48./1991 dated 3/10/2012.

The closure direction u/s 33 A of Water (P&C.P) Act 1974 and u/s 31 A of Air (P&C.P) Act 1981 has been issued vide letter referred at 1.On receipt of above direction, industry has submitted their representation to reconnect electricity and water supply vide letter referred at 2.

On receipt of the industries request, Field Officer Shri. P.S.Hadbe visited the industry to check the compliances of the direction issued by Board on 17/10/2012. Copy of the visit report is enclosed herewith.

The main compliances/ non compliances observed during the visit are as follows.

1. The electricity supply has been disconnected.
2. There is no water supply from Kukadi Irrigation Division II, Shrigonda due to storage of water in the Dam.
3. The closure direction has been issued in the month of Aug. 2012 i.e after the completion of the last crushing season. There after the industry has yet not started the crushing season 2012-13.
4. The industry has provided the ETP comprises of Oil skimmer, Grit chamber, Aeration tank, Secondary clarifier, sludge drying bed.
5. The industry has provided 7 days storage tank and two old aeration tank of size 18mtr X 8 mtr X 7 mtr as 15 days storage tank.
6. The industry has provided wet scrubber to one boiler of cap. 30 TPH and mechanical dust collector to 20 TPH and 10 TPH. Remaining two boilers having capacity 20 TPH and 30 TPH has not provided mechanical dust collector or wet scrubber.
7. The industry has yet not completed the scrapping of the kachha lagoon. The work of scrapping of the lagoon is in progress.
8. The industry has submitted time bound programme along with barchart on 3/10/2012. The copy of the same is enclosed herewith.
9. The industry has submitted fresh bank guaranty of Rs. 3 Lacs and D.D.of Rs. 2 Lacs

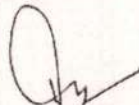
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which was forfeited from bank guarantee of Rs. 5 Laes as per your letter No. MPC13/RONK/B.G-10303 dated 16/08/2012. Copy of the same is enclosed herewith.

Further Shri. Karim Jahagir Shaikh filed Writ Petition In the High Court, Bench at Awangabad vide No. 1074/2012 In this regard R.O. Nashik has been submitted the affidavit on 08/2012

In view of the above decision in respect of restart of manufacturing activity may be taken in consultation with High Court Advocate and Sr. Law Officer of the Board.

D. A.- As above


(D. K. Khedker)
Sub-Regional Officer,
Ahmednagar

Olc


23/10/2012

RASHTRA POLLUTION CONTROL BOARD



Sub. Regional Office
Savitribai Phule Vyapari Sankul,
Near T.V. Centre,
Savdi, Ahmednagar-414 003

Date: 17/10/2012

INSPECTION REPORT

Name of the Factory, Address & Tel. No.

The Shingarda Sahakar Sakhar
Kartehana Ltd,
Shri Gonda Factory, Shingarda

Factory Officer Contacted

Shri B. N. Gore, Dist. Incharge

Scale & Category

Shri R. K. Jagtap, Pradhikar Manager

Validity of Consent

Valid till up to 2012 Dec 31

Valid Period / Applied / Not - Applied

Applied for renewal of
Consent to operate

Industrial Effluent

6. Spot Observations

	Treatment	Disposal
Not Provided	For I.E.	Wells, on land
Primary	OTI Skimmer	for irrigation/
Secondary	Grit chamber	gardening
Tertiary	Aeration tank	
	Secondary clarifier	
	S.D.B., Trickling filter	

Discharge	Spot I	Spot II
PH		
Smell		
Colour / Physical Appearance		

7. Operation & Maintenance

	OK	average	Poor
ETP			
Disposal			
Record keeping			
House Keeping Mfg. Plant			
ETP			

10. Air Pollution

Problems	Control System	O & M
SPM	Wet Scrubber to Water 30 T. Dust collector to Water 20 T.	10 T.
SO ₂		
Nox		
Chimney	Common stack 20 T & 20 T	Stack stack 30 T 10 T
Height	30 mtr	30 mtr 35 mtr 60 mtr

8. Cess & Details

11. Tree Plantation done.....
Proposed.....

9. Solid Waste / Hazardous Waste Storage Arrangement

12. Details of Sample Collected :-

13. Special Remarks if any :

- ① During the visit, maintenance work of sugar plant found in process for ensuring crushing season.
- ② Sugar plant capacity 350 T.C.D. produce industrial effluent 350 m³/D.
- ③ Industry has provided. OTI skimmer, Grit chamber, Aeration tank (Diffused aeration), Secondary clarifier, Sludge Drying bed for the treatment of industrial effluent maintenance work completed and white-wash (paint) given to ETP.

Signature & Stamp of
Factory Representative

Field Officer

④ For 15 days storage tank. Industry has provided tank of size 20 m x 20 m x 7 m i.e. of about 7 days capacity and connect to aeration tank of size 18 m x 8 m x 7 m each in to storage tank.

⑤ Culture development & stabilization not done in STP as it is required one month prior to crushing season.

⑥ As per factory authorities, treated effluent will be used for irrigation purpose on own land & farmer's land. Daily disposal plan requires to be submitted to MPC Board.

⑦ There are 5 boilers of capacity 20 MT, 20 MT, 30 MT, 10 MT and 30 MT respectively. (i) Wet scrubber with stack of wt 60 mtr provided to 1 boiler of 30 MT only. Sampling facilities ladder, platform, post hole provided.

(ii) Dust collector & cap provided to Boiler of cap 20 T & 10 T. (iii) Air Pollution control system not provided to Boiler 30 T & 20 T.

(iv) Common stack of wt 30 mtr provided to Boiler 20 T & 20 T and stack of wt 35 mtr provided to Boiler 10 T and stack of wt 30 mtr provided to Boiler 30 T. Only ladder provided platform & post hole not provided.

As per CRP, for boiler 30 T & 20 T air pollution control system not provided.

Distillery

① For distillery spent wash, industry has provided. Biomethanation followed by bio-composting provided on treatment facility. Re-wrapping of biomethanation plant carried out.

② Industry has provided. Pucca lagoon with bricks on edge lining.

③ Industry has not scrapped & levelled Kachha lagoons as per direction given by MPC Board. Kachha lagoons found full with spent wash. During visit, desludging activity found in operation in one kachha lagoon only.

(E. N. Gore)
Dist. Incharge

(R. K. Jagtap)
Production Manager

(V. G. Neral)
Field In-charge

(P. S. Hadke)
Field Officer

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No. ANR/PRG (A) 1, Dt. 3-8-1965
 Ram - SHRISAKHAR - Shrigonda

Ph. No. (02487) 252220/22/42 Fax - (02487) 252339/421
 E - Mail - shrigondasugar @ yahoo.co.in.

The Shrigonda Sahakari Sakhar Karkhana Limited

P.O. Shrigonda Factory, (413726) Tal. Shrigonda, Dist. Ahmednagar (M.S.)

Disti/48/2092/12-13.

12-10-2012

fax No - 0253/2365140

To,
 Sub Regional Officer,
 M.P.C.B. Savitribai Fule,
 Vyapari Sankul, Near T.V. Centre,
 Savedi A'nagar.

R.O.MPCB,Nashik. FTS			
M	D	FT- 01J1	
12	11	2	

Sub :- For arranging Inspection Visit to our Sugar Unit.

Ref :- 1) Your Letter No MPC/NRO/CD/558/10304/2012 Dt- 16-8-12.
 2) Our Letter No. Dist/48/640/12-13, Dt. 31-8-12
 3) Our Letter No. Dist/48/199/12-13, Dt. 3-10-12

Respected Sir,

With reference to the subject cited above, we are submitting your goodselves that we have completed following works as per CREP Norms

Factory has provided Oil separation Chambers, Mechanical Oil Skimmer, Equalizing Tank, Diffused Aeration System, Clarifier, Sludge Pump, Sludge Bed, 15 days Treated Water Holding Tank, treated effluent water disposal pump Etc. to treat Sugar Effluent in Effluent Treatment Plant. All equipments are totally overhauled and ready for effluent treatment activity.

To install wet scrubbers to existing Boiler quotations have been called by Publishing Advertisement in News Paper and after receipt of quotation work order will be finalized. We are submitting herewith **Rs. 2.0 Lacs D. D. infvaour of Regional Officer, M.P.C.B. Nasik against bank guarantee forfitted and fresh bank guarantee of Rs. 3.0 Lacs to your office.**

As in the Karkhana Area there is huge draught condition, 50% sugar cane crop is disposed away by way of using for Animal fodder, Gurhal & burned due to no water. To crush the balance sugar cane Karkhana crushing should be started after 20th October, 2012 to avoid farmer's loss.

Distillery Unit:-

- 1) Production activities are stopped
- 2) Primary treatment Biogas
- 3) Secondary treatment Composting
- 4) 5 Acre concrete compost yard is provided
- 5) 30 days impervious Spent Wash Storage Pucca storage tank is provided
- 6) Kutcha lagoon yeast desludgging work is in progress as soon as desludgging completes one by one all lagoons will be scrapped

Therefore your kind honor is requested to arrange visit for inspection of our Sugar/ Distillery Unit ETP work done by us and please offer your recommendation report to your higher authority to connect our electricity and water supply at earliest.

Thanking you.

Yours faithfully,

[Signature]
 MANAGING DIRECTOR
 THE SHRIGONDA S.S.K. LTD.

D.D. No - 022940 dt-17/10/12
2 RS - 2.0 LACS

Copy to,
 The Regional Officer,
 Maharashtra Pollution Control Board,
 Udyog Bhavan 1st Floor Trimbak Road,
 MIDC Compound Near ITI,
 Satpur, Nashik- 422 007.

[Signature]
 K.M. D'SA

MHARASHTRA POLLUTION CONTROL BOARD

24010437/24020781/24014701
 Fax: 24023516/24024068/24044531
 Website: <http://mpcb.gov.in>
 E-mail: enquiry@mpcb.gov.in



Kalpataru Point, 2nd, 3rd & 4th Floor
 Opp. Cine Planet Cinema,
 Near Slon Circle, Slon (E)
 Mumbai- 400 022.

BY R.P.A.D./FAX/HAND DELIVERY
 NO. 6965

Date: 23/11/2012

TO
 M/s. Shrigonda SSK Ltd.,
 At Post: Shrigonda Factory,
 Tal: Shrigonda, Dist: Ahmednagar.

R.O. MPCB, Nashik. FTS			
Y	M	D	PT-0068
12	12	11	

Sub : Conditional directions to restart manufacturing activities.

Ref :

- 1) Directions issued by Regional Officer, MPCB, Nashik vide letter No. MPC/NRO/CD-558/10304/2012, dt. 16/08/2012.
- 2) Compliance reported by the of Sub-Regional Officer, MPCB, Ahmednagar vide letter dtd. 23/10/2012 alongwith visit report dtd. 17/10/2012.
- 3) Personal hearing extended to you before Member Secretary MPCB, Mumbai on 23/11/2012.

We refer the directions of closure issued by the Regional Officer of the Board at Nashik vide letter dtd. 16/08/2012, for not providing adequate pollution control devices and discharging sub-standard effluent outside the factory premises and causing pollution thereof. We also refer to the compliance reported by the Sub-Regional Officer, MPCB, Ahmednagar vide letter dtd. 23/10/2012 on the basis of their visit to your plant on 17/10/2012.

On the basis of your representation and personal hearing extended to you on 23/11/2012 before Member Secretary of the Board, you are permitted to restart your manufacturing activities, subject to the grant of renewal of consent to operate being granted by the Consent Committee and compliance of following conditions.

- (a) You shall operate and maintain effluent treatment plant round'O clock, so as to achieve the standards prescribed in the consent.
- (b) The treated effluent shall be used for gardening and irrigation on own 80 acres land. There shall not be any disposal directly or indirectly outside of these land or nearby farmers land with whom bilateral agreements are not entered as per their demand.
- (c) You shall operate the existing boiler, which has provided wet scrubber and if steam requirements increases in that case, another boiler having mechanical dust collector to be operated. The boilers which are not having air pollution control system shall not be taken in operation in any condition. You can operate only 2 boilers, one with wet scrubber and other with mechanical dust collector and third boiler shall not be operated till you provide wet scrubber or connect to co-gen plant with waste recovery.

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11/12/12
 message
 BG and
 correct to
 12/12/12

: 2 :

- (d) You shall provide wet scrubber to all remaining boilers before next ensuing crushing season or connect to co-gen waste recovery boiler if provided by the next crushing season.
- (e) Your bank guarantee of Rs.1 Lakh is forfeited for not scrapping fourth lagoon within stipulated period. These lagoons shall be scrapped & leveled by 31/12/2012. You shall top up remaining bank guarantee to the extent of total amount of Rs.5 Lakhs, to ensure the compliance of the consent conditions / these conditions, which shall be valid for a period of one year, within 15 days in favour of Regional Officer, MPCB, Nashik, of which Rs.2 Lakhs for wet scrubber, Rs.2 Lakhs for proper operation & maintenance of the effluent treatment plant and Rs.1 Lakh for scrapping last katcha lagoon.

In case, you fail to comply with the above conditions, the Board will have no option than to issue appropriate final directions including encashment of bank guarantee, which may please be noted.

The said conditional directions are issued without prejudice to the order passed or being passed by the Hon'ble High Court in Writ Petition No.1074/2012 filed by Shri Karim Jahangir Shaikh, v/s State of Maharashtra & Ors.

(Rajiv Kumar Mital)
Member Secretary

Copy to:

- 1) Sr.Law Officer(P&L Divn.)/Joint Director(PAMS), MPCB, Mumbai – for information and necessary follow up.
- 2) Regional Officer, MPCB, Nashik/Sub-Regional Officer, MPCB, Ahmednagar – for information and necessary follow up action. RO-Nashik is instructed to forfeit an amount of Rs.1 Lakh from the existing bank guarantee of the above unit and obtain top up of bank guarantee to the extent of Rs.5 Lakhs.
- 3) Executive Engineer, MSEDCL, Karjat, Tal: Karjat, Dist: Ahmednagar/Executive Engineer, Kukadi Irrigation Division-II, Shrigonda, Tal: Shrigonda, Dist: Ahmednagar – for information and necessary action – They are directed to restore electricity/water supply to the above unit.

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MAHARASHTRA POLLUTION CONTROL BOARD

Ph.No. 0241-
2470852



Sub Regional Office,
Savitribai Fule vayapari
sankul,
1st floor, Hall No. 2 & 3, Near
T. V. Centre, Savedi,
Ahmednagar-414003

No.MPCB/ANR/TB/ 149 /2013.

Date:- 31/01/2013

To,
Regional Officer,
MPC Board,
Nashik.

Subject:- Writ Petition No. 1074 of 2012.

Ref :- 1.This office letter No.MPCB/ANR/TB/84 dated 18/01/2013.
2. Your mail dated 29/01/2013.

With reference to above referred subject matter, I am sending herewith additional information required to file affidavit in the Hon. Highcourt Aurangabad as following.

1. The present status report in respect of compliance of I.D issued vides No. 6965 dated 23/11/2012 is same as submitted to you vide letter referred at (1). The copy of the same is enclosed herewith.
2. The results of JVS collected by Field Officer on 5/01/2013.
 - A) Lab. Report No. 2488 for ETP Inlet
 - B) Lab Report No. 2489 for ETP Outlet.
 - C) Lab Report No. E-241 Karim Jahangir Shaikh Well water No.1 and Lab report No. E242 For Well water No. 2

Copies of the reports are enclosed herewith for your ready reference.

This is submitted for your information and further necessary action in the matter please.

D. A :- As above

(D.K.Khedkar)
Sub Regional Officer
Ahmednagar

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL LABORATORY, NASHIK.



Tel. No. (0253) 2362820
 Fax No. (0253) 2365150

Udyog Bhavan 1st Floor
 Trimbak Road, Satpur,
 NASHIK - 422007.
 Date: 18.01.2013

To,
 The Sub-Regional Officer,
 M.P.C. Board, Ahmednagar

Lab. Report No.: -2489
 Sample code No :- SRON/JVS/10

Date of Collection : 05.01.2013
 Date of receipt : 08.01.2013

ANALYSIS REPORT

Particulars	2489	Consented limit
pH	5.39	r
B.O.D.(3 Days 27 °C)	280.0	
COD	720.0	
Suspended Solids	81.0	
Total Dissolved Solids	970.0	
Chloride	90.0	
Sulphate	210.0	
Oil & Grease	1.8	

Note :-

- 1) All results are expressed in ppm except pH.
- 2) N.A. indicates Not Analysed.
- 3) N.D. Indicates Not Detectable
- 4) BDL indicates Below Detectable Level.

S.V. Bhosale
 18/1/13
 (S.V. Bhosale.)
 Scientific Officer,
 I/C Regional Laboratory, Nashik.

Shrigonda BSK-41 (Sugar)

ETP. outlet

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL LABORATORY, NASHIK.



Tel. No.(0253) 2362820
 Fax No.(0253) 2365150

Udyog Bhavan 1st Floor,
 Trimbak Road, Satpur,
 NASHIK - 422 007.
 Date: 18.01.2013.

To,
 The Sub Regional Officer,
 M.P.C. Board, Ahmednagar.
 Date of Collection :- 02.01.2013
5.01.2013

Date of receipt :- 08.01.2013

Lab Report. No. :-	E-241	Env -242
Details of Sample	Open well of Karim Jahgir Shaikh-1	Open well of Karim Jahgir Shaikh-2
pH	7.51	7.31
Turbidity	3.0	2.0
D.O.	2.8 <u>5</u>	3.3
Conductivity $\mu\text{s/cm}$	2317.0	1815.0
B.O.D. 3 day 270C	80.0	19.0
C.O.D.	176.0	40.0
Suspended Solids	16.0	14.0
Hardness	1215.0	1025.0
Calcium	108.3	132.5
Magnesium	229.3	168.6
Total Alkalinity	1380.0	1400.0
TDS	2184.0 <u>1500+</u>	1137.0
Chloride	475.0	515.0
Sulphates	380.0	264.0
Nitrate	16.76	8.99
Phosphate	0.488	0.146
Sodium	237.3	159.9
R. Chlorine	NIL	NIL
Ammonia	BDL	BDL

Note : 1) All Result are in ppm except pH & Conductivity.
 2) Reporters are for the respective sample only.

S.V. Bhosale
 18/1/13
 (S.V. Bhosale)
 Scientific Officer,
 I/C Regional Laboratory, Nashik

Maharashtra Pollution Control Board

Ph.No. 0241-2470852



Sub Regional Office,
Savitribai Fule Vayapari
Sankul,
1st floor, Hall No. 2 & 3, Near
T. V. Centre, Savedi,
Ahmednagar-414003

No.MPCB/ANR/TB/ 84 /2013.

Date:- 18.1.13

To,
Regional Officer,
MPC Board,
Nashik.

Subject :- Present status about the compliance of conditional direction issued to M/s. Shrigonda SSK Ltd, Shrigonda factory, Tal -Shrigonda, Dist-Ahmednagar

- Ref :- 1. Conditional Direction vide No..6965 dated 23/11/2012
2. E mail received from Board Advocate and R.O.nashik on 16/01/2013.

With reference to above subject matter Field Officer Shri. P.S.Hadbe and Field Inspector Shri. V.G.Nisal visited the industry to check compliance of interim direction issued by the Board vide No. 6965 dt. 23/11/2012 on 5/01/2013. During visit following compliances/non compliances of interim direction were observed.

Con. No.	Interim direction conditions	Present status
a	You shall operate and maintain effluent treatment plant round o clock, so as to achieve the standards prescribed in the consent.	During the visit ETP found in operation. Samples of untreated and treated effluent collected for analysis.
b	The treated effluent shall be used for gardening and irrigation on own 80 acres and. There shall not be any disposal directly or indirectly outside of these land or nearby farmers land with whom bilateral agreements are not entered as per their demand.	The treated effluent was being discharged outside the factory premises in kaccha lagoon where it is lifted by nearby farmers by pumping arrangement for irrigation. The industry has yet not executed bilateral agreement with the farmers.
c	You shall operate the existing boiler, which has provided wet scrubber and if steam requirements increases in that case another boiler having mechanical dust collector to be operated. The boilers which are not	During visit all the five boilers were in operation. Out of 5 boilers one has provided wet scrubber, two has provided mechanical dust collector and remaining two have not provided any APC except chimney.

APC

ETP - Effluent Treatment Plant

	having air pollution control system shall not be taken in operation in any condition. You can operate only two boilers one with wet scrubber and other with mechanical dust collector and third boiler shall not be operated till you provide wet scrubber or connect to co gen plant with waste recovery.	
d	You shall provide wet scrubber to all remaining boilers before next ensuing crushing season or connect to co gen waste recovery boiler if provided by the next crushing season.	Compliance will be checked before starting next crushing season.
e	Your bank guarantee of Rs. 1 Lacs is forfeited for not scrapping fourth lagoon within stipulated period. These lagoons shall be scrapped and levelled by 31/12/2012. You shall top up remaining bank guarantee to the extent of total Amount of Rs. 5 Lacs to ensure the compliance of the consent conditions/these conditions which shall be valid for one year within 15 days in favour of Regional Officer, MPCB, Nashik of which Rs. 2 Lakhs for wet scrubber Rs. 2 lakhs for proper operation and maintained of effluent treatment plant and Rs. 1 Lakh for scrapping last kaccha lagoon	1. The bank guarantee of Rs. 1.0 Lacs forfeited vide letter No. dated 2. Industry have not scrapped and levelled kaccha lagoon before 31/12/2012. During visit it is observed that they have not started work of scrapping and leveling of lagoon. 3. The industry has top up bank guarantee for Rs. 5 lacs

There is writ petition No. 1074 of 2012 filed by Karim Jahangir Shaikh against M/s. Shrigonda SSK Ltd, Shrigonda factory, Tal -Shrigonda, Dist-Ahmednagar. The Maharashtra Pollution Control Board is one of the party in it. The previous hearing for this matter was on 14th Jan 2013 in the Hon. High Court of Judicature of Bombay Bench at Aurangabad. In this hearing the Hon. Court directed Board to file their affidavit within two weeks i.e before 28/01/2013. The copy of the same is enclosed herewith.

In view of the above, further necessary legal action may be initiated.

D.A :- As above

Copy submitted for information and necessary action:-

1. Sr. Law Officer, MPC Board, Mumbai.
2. Joint Director, (PAMS), MPC Board, Mumbai
3. Joint Director (WPC), MPC Board, Mumbai.

(D.K.Khedkar)
Sub Regional Officer
Ahmednagar

MAHARASHTRA POLLUTION CONTROL BOARD

Grams : "PREPOLL"
Ph. : 2470852



Sub. Regional Office
Savitribal Phule Vyapari Sankul,
Near T.V. Centre,
Savadi, Ahmednagar-414 003

Date : 5/01/2013

84

95

INSPECTION REPORT

1. Name of the Factory, Address & Tel. No. : M/s. Shrigauda S.S.K. Ltd.
Shrigauda factory, Tal. Shrigauda
Dist. - Ahmednagar
2. Factory Officer Contacted : Shri. A.N. Gore, Dist. Incharge
3. Scale & Category : Shri. Jagtap, Chemist/Chemist
R/O/PG, LSI / MSI / SSI
4. Validity of Consent
Valid Period / Applied / Not - Applied : Applied for renewal of Consent to
operate
5. Industrial Effluent
6. Spot Observations

	Treatment	Disposal*
Not Provided Primary Secondary Tertiary	Primary and Secondary Treatment	Nalla, on land for irrigation/ gardening

Discharge	Spot I	Spot II
PH		
Smell		
Colour / Physical Appearance		

7. Operation & Maintenance

	OK	average	Poor
ETP			
Disposal			
Record keeping			
House Keeping Mfg. Plant			
ETP			

10. Air Pollution

Problems	Control System	O & M
SPM	wet scrubber for 30T Biler dust collector for 20T & 10T Biler	
SO ₂		
Nox		
Chimney	20T & 20T	30T 10T 30T
Height	30m	30m 35m 60m

8. Cess & Details

9. Solid Waste / Hazardous Waste
Storage Arrangement

13. Special Remarks if any :

Visited the industry for checking the compliance of
conditional Direction issued to industry on 23/11/2011

During the visit, sugar unit found in operation and
distilling not start in the season.

Industry has provided ETP comprises of Primary treatment
as oil skimmer, Grit chamber, and secondary treatment as
Aeration tank with diffused aeration. Secondary clarifier,
sludge drying beds.

Signature & Stamp of

11. Tree Plantation done.....
Proposed.....

12. Details of Sample Collected :-

Untreated & Treated effluent
collected

During the visit, ETP found in operation.

Following compliance/non compliance of conditional directions are observed.

Cond. a - ETP found in operation, Sample of treated effluent collected for analysis.

Cond b - Treated effluent found discharge outside premises from where farmers are taking effluent for irrigation purpose.

Cond. c - All five boilers found in working. Boilers, which are not provided with wet scrubber/mechanical dust collector found in operation.

Cond d - Wet scrubber to be provided before next crushing season.

Cond e - Lagoon not scrapped & levelled before 31/12/12. Work of scrapping & levelling of the lagoon not started yet.

Book guarantees submitted as per the direction.

It is observed that cond b, c, e are not complied.

B.N. Gore
(B.N. Gore)
Distillery incharge.

Nisal
(V.G. Nisal)
Field inspector

(P.S. Haddke)
Field officer

MAHARASHTRA POLLUTION CONTROL BOARD

Grams : "PREPOLL"
Ph. : 2470852



Sub. Regional Office
Savitribai Phule Vyapar Sankul,
Near T.V. Centre,
Savdi, Ahmednagar-414003

Date : 5/01/2013

INSPECTION REPORT

1. Name of the Factory, Address & Tel. No. : M/s. Shrigonda S.S.K. Ltd.
Shrigonda factory, Tal. Shrigonda
Dist. - Ahmednagar
2. Factory Officer Contacted : Shri. A.N. Gore, Dist. Incharge
3. Scale & Category : Shri. Jagtap, Chief Chemist
R/O P.G. LSI / MBI / SSI
4. Validity of Consent
Valid Period / Applied / Not - Applied : Applied for renewal of Consent to
operate
5. Industrial Effluent
6. Spot Observations

	Treatment	Disposal
Not Provided Primary Secondary Tertiary	Primary and Secondary Treatment	Nalla, on land for irrigation/ gardening

Discharge	Spot I	Spot II
PH		
Smell		
Colour / Physical Appearance		

7. Operation & Maintenance

	OK	average	Poor
ETP			
Disposal			
Record keeping			
House Keeping Mfg. Plant			
ETP			

10. Air Pollution

Problems	Control System	O & M
SPM	wet scrubber for 30 T Biler Dust collector for 20 T & 10 T Biler	
SO ₂		
Nox		
Chimney	20 T & 20 T	30 T 10 T 30 T
Height	30 mtr	30 mtr 35 mtr 60 mtr

8. Cess & Details

9. Solid Waste / Hazardous Waste
Storage Arrangement

13. Special Remarks if any :

Visited the industry for checking the compliance of
conditional Direction issued to industry on 23/11/2011

During the visit, sugar unit found in operation and
distillery not started in the season.

Industry has provided ETP comprises of Primary treatment
as oil skimmer, grit chamber, and secondary treatment as
Aeration tank with diffused aeration. Secondary clarifier,
sludge drying beds.

Signature & Stamp of

During the visit, ETP found in operation.

Following compliance/non compliance of conditions directed are observed.

Cond. a - ETP found in operation, Sample A treatr effluent collected for analysis.

Cond b - Treatr effluent found discharge outside premises from where farmers are taking effluent for irrigation purpose.

Cond. c - All five boilers found in working. Boilers, which are not provided with wet scrubber/mechanical dust collector found in operation.

Cond d - wet scrubber to be provided before next crushing season.

Cond e - Lagoon not scrapped & levelled before 31/12/12. Work of scrapping & levelling of the lagoon not started yet.

Bank guarantees submitted as per the direction.

It is observed that Cond b, c, e are not complied.

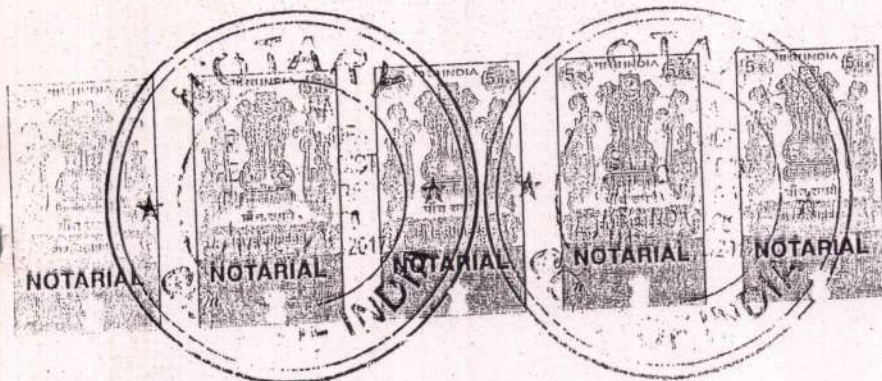
(B.N. Gore)
Distillery incharge.

(V.G. Nisal)
Field inspector

(P.S. Hazare)
Field officer

CAC cell has directed
in its meeting held on
2/2/15 that

Page No.	16
Date:	2-1-15
Pages Cor	3



IN THE HIGH COURT OF JUDICATURE AT BOMBAY
BENCH AT AURANGABAD.

Writ Petition No. 1074/2012

Karim Jahangir sheikh

V/s

The State of Maharashtra & Ors

..... Petitioner.

..... Respondents.

Additional Affidavit on behalf of Respondent No. 4 & 5

I, Shri.Vinayak Vishvanathrao Shinde, aged 56 years, occupation-service,
having our Office at Udyog Bhavan, 1st floor, MIDC Compound, Trimbak Road,
Satpur, Nashik, do take oath and state on solemn affirmation as under:

V. J. Shinde

:2:

I say & submit that I am Regional Officer of the Maharashtra Pollution Control Board having jurisdiction of Nashik Region for the purpose of prevention, control & abatement of the pollution as well as for the implementation of the Water (Prevention & Control of Pollution) Act, 1974, the Air Prevention & Control of Pollution Act, 1981 & the Environment (Protection) Act, 1986 & Rules made hereunder. I crave leave of this Hon'ble Court to file an additional affidavit as & when required. I shall not be deemed to admit anything except save whatever specifically stated hereunder:

I submit that the MPCB is a body corporate constituted under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and is also deemed to be the Board for the purposes of implementation of Air (Prevention & Control of Pollution) Act, 1981. The Board is also implementing the provisions of Environment (Protection) Act, 1986 and various sets of Rules made there under.

I say & submit that, in compliance of the order dated 10/12/2014 passed by this Hon'ble High Court, I am submitting the present status report of the Respondent No. 6 which is as follows:

M/s. Shrigonda SSK (Sugar) -

- 1) I say & submit that Respondent-industry has applied for renewal of consent to operate to their sugar unit to the Respondent-Board. The said application was placed before the Consent Appraisal Committee meeting held on 7/10/2014. The Sub-Regional Officer, Ahmednagar reported that the industry has not complied with the conditions of up gradation of Effluent Treatment Plant & Air Pollution Control system, therefore it has been decided to issue Show Cause Notice for refusal of consent. Accordingly SCN was issued vide letter dated 28/10/2014. The Respondent-industry has submitted its reply vide letter dated 3/11/2014. Copies of the Show Cause Notice along with reply are enclosed & marked as **Annexure-A&B.**

N. J. S. L.

: 3:



2) I further say and submit that the sub-Regional officer, Ahemadnagar, has submitted proposal for initiating action under section 33A of the Water Act, 1974 & 31A of the Air Act, 1981 & recommended for forfeiture of BG against the Respondent-Industry for not complying with the consent conditions & conditional directions for up-gradation of ETP & APC system issued by the Board.

3) I further say and submit that the matter was placed before the Consent Appraisal Committee meeting held on 9/12/2014, wherein it has been decided to issue refusal of consent and forfeit BG of Rs.20 lakhs (each) towards non-up gradation of ETP and APC system, and issuance of Final directions. Copies of refusal of consent dated 20/12/2014, directions of voluntary closure dated 23/12/2014 and Letter regarding forfeiture of Bank Guarantees dated 22/12/2014 are enclosed and marked as Annexure-C, D & E.

4) This necessary direction may please issue to the said respondent Industry. This is submitted for favour of your consideration and further disposal.

Solemnly affirmed on this 2nd day of January, 2015

BEFORE ME

Identified by,

Sau. PRERANA P. DESHPANDE
Advocate & Notary, Govt. of India
Off.: Chamber No. 202, B. No. 2,
Dist. Court, Nashik.
Res.: 5, Nirmala Appt., Racca Colony,
Nashik.

Affiant,

Mrs. Sarika Mandlik (Deshpande)

(Vinayak Vishwanathrao Shinde.)

SIGN BEFORE ME

Solemnly affirmed before me

by Vinayak Vishwanath Shinde
identified before me by Sarika Mandlik
or whom personally know

Regional Officer-Nashik
Maharashtra Pollution Control Board

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701

Fax: 24024068 / 24023515

Website: <http://mpcb.mah.nic.in>

E-mail: cac-cell@mpcb.gov.in

No.BO/CAC-CELL/RO (Nashik)/SCN/TB- 4367



Kalpataru Point, 2nd - 4th Floor
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E)
Mumbai-400 022.

Date: 28 / 10 / 2014.

To,
M/s. Shrigonda SSK Ltd.,
A/p- Shrigonda
Dist. Ahmednagar.

Sub: Show Cause Notice for refusal of Renewal of Consent and for forfeiture of bank guarantee in respect of non-compliance of up-gradation of ETP / APC system.

Ref : 1) Consent to Operate granted by the Board vide dtd. 12.12.2014.
2) Your application for Renewal of Consent to Operate submitted through SRO.
3) Report submitted by SRO as per verification protocol vide dtd. 20.09.2014; 04.10.2014; 06.10.2014.
4) Minutes of 18th CAC meeting of 2013-2014 held on 07-10-2014.

WHEREAS, you have been granted conditional consent vide reference no. 1 above for a period upto 31.07.2014.

AND WHEREAS, you have applied for Renewal of Consent to Operate after expiry of the earlier consent vide reference no. 3 above.

AND WHEREAS, while granting earlier consent, the MPCB had imposed following important conditions in respect of the compliance of various environmental norms, so as to comply with CREP Norms and granted you sufficient time and opportunity to secure compliance of those conditions within stipulated time period.

1. The industry shall reduce waste water generation to 100 liters per ton of cane crushed.
2. Industry to provide flow meter at inlet of ETP of Sugar.
3. It was noted that as per the design data submitted by the industry existing ETP unit i.e. aeration tank is oversized for hydraulic retention time as per the thumb rule. The ETP is inadequately designed for it to achieve desired levels of standards. The industry must upgrade & make the ETP operational with improvement to meet the standards.
4. Make arrangements to cover the effluent collection and carrying system to avoid the ingress of Bagasse and other material.
5. Adequate land to be made available (owned by self or with bilateral agreement with land owners) for disposal of treated effluent (20 cubic meter per acre of land) to achieve zero discharge into in land surface water bodies (Sugar + Co-gen).
6. Industry shall upgrade existing Air pollution control system by providing adequate stack height & by providing ESP/Bag Filters/Wet Scrubber as per CREP condition.
7. Plans to be submitted for Utilization of Fly ash & Bottom ash as per Fly ash Notification.

..2..

AND WHEREAS, the time limit granted for achieving CREP compliance/ other important conditions has already been expired.

AND WHEREAS, Sub-Regional Officer has submitted the report of non-compliance as per the verification protocol vide reference no. 4.

AND WHEREAS, you have been granted sufficient opportunities to secure the compliance of various above important conditions imposed in the renewal of consent granted to you from time to time to comply the same and in spite of that, you have not complied with the following important condition viz -

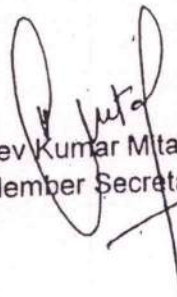
- i) You have not taken any measures to reduce waste water generation to 100 liters per ton of cane crushed.
- ii) You have not provided flow meter at the inlet of ETP of Sugar.
- iii) You have not upgraded your ETP.
- iv) You have not upgraded existing Air Pollution Control System by providing ESP/Bag Filters/Wet Scrubber as per CREP condition.

AND after examining the record of your case, the report of officers of the Board and after making necessary enquiries, the CAC has come to the conclusion that your attitude towards pollution prevention and compliance of important conditions imposed upon you is totally negligent and thereby, you are causing serious pollution in the surrounding areas.

NOW THEREFORE, you are hereby directed to show cause as to your consent shall not be refused/ withdraw and why the bank guarantees submitted by you for ensuring the compliance of the above important conditions shall not be forfeited?

Your reply to this Show Cause Notice to be submitted immediately within 7 days, failing which, the Board will have no option than to refuse/ withdraw your consent and forfeit bank guarantee/s for the important conditions for which it is submitted and not complied with, which may please be noted.

This Show Cause Notice is issued without prejudice to the order passed or being passed by the Hon'ble high Court, Aurangabad in Writ Petition no. 1074/2012 filed by Shri Karim Jahangir Shaikh vs State of Maharashtra & Ors.


(Rajeev Kumar Mittal, IAS)
Member Secretary

Copy submitted to:

Hon'ble Chairman, MPCB, Mumbai

Copy to:

- 1) Sr. Law Officer (P&L Divn. I) /JD (WPC), MPCB, Mumbai - for information.
- 2) Regional Officer, MPCB, Nashik / Sub-Regional Officer, MPCB, Ahmednagar - for information and necessary follow up action.

D:\S.S.K. Document files\Distillery Letter 12-13.docx
Reg. No. ANR/PRG (A) 1, Dt. 3-8-1965
Gram - SHRISAKHAR - Shrigonda

Ph. No. (02487) 252220/22/42 Fax - (02487) 252339/421
E-Mail - shrigondasugar @ yahoo.co.in

The Shrigonda Sahakari Sakhar Karkhana Limited

P.O. Shrigonda Factory, (413726) Tal. Shrigonda, Dist. Ahmednagar (M.S.)

03-11-2014

Disti/50/ 2306 /14-15

Fax No. 24023516, 24024068, 24044531
E-mail: enquiry@mpcb.gov.in

To,
The Member Secretary,
Maharashtra Pollution Control Board,
Kalpataru Point, 3rd & 4th Floor,
Opp. Cine planet Cinema,
Near Sion Circle, Sion (East),
Mumbai 400 022.

Sub:- Show Cause Notice for refusal of Renewal of Consent & for forfeiture of Bank Guarantee in respect of non-compliance of up-gradation of ETP / APC system.

Ref :- Your Letter No. BO/CAC-CELL/RO (Nashik) SEN/TB-4367, Dt. 28-10-2014.

Respected Sir,

With reference to above cited subject, we have to inform you that, our Sugar Unit has completed the CREP guidelines as follows.

Sr. No.	Particulars	Compliance.
1	You have not taken any measures to reduce waste water generation to 100 Ltrs per ton of Cane Crushed.	Our sugar Unit is having 75 Nos. of Pumps all Pumps are replaced by mechanical seal, Mill washing water condensate water from quadripal bodies, Juice Heater, Boiler Blow Down Water etc. is totally collected in one M. S. Tank and sent to cooling Tower & same is transferred in process water storage tank hence i.e. upto 100 ltrs / ton of cane. crused effluent generation is as per MPCB condition.
2	You have not provided Flow Meter at the inlet of ETP of Sugar.	Karkhana has provided one Electronic water Flow Meter at the inlet of ETP. Of sugar.
3	You have not up-graded your ETP	Our Sugar Factory capacity is 3500 TCD. Karkhana has provided ETP comprising of 6 Nos. of Oil & Grease Chamber, Tube Settler, Bio Tower, Airation Tank, Clarifier, Duel Maida Sand Filter & Two Nos. of Sludge drying bed as suggested by Vasant Dada Sugar Institute, Manjari, Pune.

2..

Shrigonda Sahakari Sakhar Karkhana Limited

P.O. Shrigonda Factory, (413726) Tal. Shrigonda, Dist. Ahmednagar (M.S.)

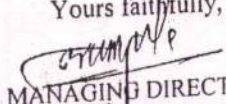
4	You have not up-graded existing Air Pollution Control System by providing ESP / Bag Filters / Wet Scrubber as per CREP Norm. Karkhana has provided Dust Collector for Boiler No. 1 & 4 and Wet Scrubbers to boiler No. 2,3 & 5 & same are utilized during the crushing operations.. Moreover as the Karkhana is going to set up 26 MW Co-gen. Project & expected to start in year 2015. After commissioning of Co.gen. project our all existing boilers will be discarded which may be considered. Same period our TOR has already approval by MOEF. We have already placed Purchase Order for new Boiler having capacity 140 Ton/hr (Civil/48/1312/2012-13 dt.28/7/2012)
---	---

Considering above your kind honour is requested not take any action for refusal of renewal consent & not to forfeit Bank Guarantees. We promise you our Management will take care about Pollution Control as per your guideline.

This is for information and record please.

Thanking you.

Yours faithfully,


MANAGING DIRECTOR
THE SHRIGONDA S.S.K. LTD.,

- 1) Hon'ble Chairman,
MPCB, Mumbai.
- 2) Law Officer,
Maharashtra Pollution Control Board,
Kalpataru Point, 2nd & 4th Floor,
Opp. Cine Planet Theatre, Near Sion Circle,
Sion (East), Mumbai 400 022MPCB, Mumbai.
- 3) Sub Regional Officer,
M.P.C.B. Savitribai Phule,
Vyapari Sankul, Near T.V. Centre, Savedi A'nagar.
- 4) The Regional Officer,
Maharashtra Pollution Control Board,
1st Floor Udyog Bhavan, Near ITI, Satpur,
Nasik- 422 007

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24024068 / 24023515
 Website: <http://mpcb.mah.nic.in>
 E-mail: mpcb@vsnl.net



Kalpatri Point, 2nd - 4th Floor
 Opp. Cine Planet Cinema,
 Near Sign Circle, Sion (E)

BY RPAD/ Fax/ Hand/Delivery

Date - 20 / 12 / 2014

Ref. No. BO/CAC-CELL/EIC No. - NK-1158-12/Refusal/CAC/B- 5237

To,
 M/s. Shrigonda SSK Ltd. (Sugar Division),
 Shrigonda Factory, Tal. Shrigonda,
 Dist. Ahmednagar.

Sub - Refusal of Consent under section 27 of water (Prevention and Control of Pollution) Act 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act 1981

- Ref- 1. Consent to Operate granted by the Board vide no. BO/JDWPC/EIC-NK-8044-11/CAC-2613 dtd. 18.03.2014.
 2. Your application for grant of Renewal of Consent of Sugar unit vide dtd. 24.06.2014.
 3. CAC meeting held on 07.10.2014.
 4. Show Cause Notice for refusal of Renewal of & forfeiture of BG in respect of non-compliance of ETP/APC system issued by the Board vide dtd. 28.10.2014.
 5. Reply submitted by you vide dtd. 03.11.2014.
 6. Proposal submitted by RO Nashik vide dtd. 01.12.2014 regarding initiation of action.
 7. CAC meeting held on 09.12.2014.

WHEREAS Board has granted Consent to Operate to your unit vide above referred letter at sr. no. 1 with certain terms and conditions therein which was valid up to 31.07.2014

AND WHEREAS, you have applied for grant of Renewal of Consent to Operate for Distillery unit, as per the provisions of Section 26 of the Water (Prevention and Control of Pollution) Act, 1974; under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2008.

AND WHEREAS, your application for Renewal of Consent to Operate was placed in CAC meeting held on 07.10.2014. During meeting it was decided to issue SCN for Refusal of Consent to Operate for not up-grading the ETP & APC system. Accordingly Show Cause Notice was issued vide letter dated 28/10/2014

..2..

AND WHEREAS your application alongwith your show cause notice reply dtd 12.08.2014 and proposal submitted by RO, Nashik was again placed before Consent Appraisal Committee meeting held on 09.12.2014 and it was decided to issue Final refusal for Renewal of Consent to operate and issue Closure Directions due to following non compliances & violations.

1. You have not upgraded the existing ETP unit i.e. aeration tank which is oversized for hydraulic retention time as per the thumb rule.
2. You have not upgraded the APC system of the Boiler no. 1 & 4.
3. You are operating the unit without valid Consent of the Board.

In view of the aforesaid non compliances & violations, your application for grant of Renewal of Consent to Operate of Sugar is hereby refused under section 27 of the Water (Prevention and Control of Pollution) Act 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act 1981 and Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2008.

You may prefer Appeal against the refusal order passed by Maharashtra Pollution Control Board, in case aggrieved by this order, to Appellate Authority within a period of 30 days from the date of receipt of the Refused order.


(Rajeev Kumar Mittal, IAS)
Member Secretary

Copy to-

1. Sr. Law Officer, MPCB, Mumbai - for information.
2. Regional Officer, MPCB, Nashik /Sub Regional Officer, MPCB, Ahmednagar - He is directed to serve this notice of refusal to the industry and ensure the compliance.

MAHARASHTRA POLLUTION CONTROL BOARD

533

10

Grams. : "PREPOLL"

Tel. Nos. : 0253 / 2365150 / 61

Fax : 0253 / 2365140

E-mail : ronashik@mpcb.gov.in

rompcb.nashik@rediffmail.com



REGIONAL OFFICE, NASHIK

Udyog Bhavan, 1st Floor, Trimbak Road,

MIDC Compound, Near I.T.I.,

Satpur, Nashik - 422 007.

L. No. : MPCB/RONK/ANR/VCD- 19 / 2771/2014

Dtd.:- 23/12/2014

To,
M/s. The Shrigonda S.S.K. Ltd. (Sugar Unit)
At-Shrigonda Factory, Tal. Shrigonda,
Dist. Ahmednagar.

Sub: Directions of Voluntary Closure under Section 33A of (Prevention & Control of Pollution) Act, 1974 & Under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref.: 1. Consent to Operate granted by the Board vide no. BO/JD(WPC)/EIC-Nk-8044-11/CAC-2613 dtd. 18/03/2014 valid for period up to 31/07/2014.
2. Your application for grant of Renewal of Consent of Sugar unit vide letter dtd. 24/06/2014.
3. CAC meeting held on 07/10/2014
4. Show Cause Notice for refusal of Renewal of Consent and forfeiture of BG in respect of non-compliance of ETP/APC system issued by the Board vide dtd. 28/10/2014.
5. Reply submitted by industry vide letter dtd. 03/11/2014
6. Proposal submitted by RO Nashik vide lr. dtd. 01/12/2014 regarding initiation of action.
7. CAC meeting held on 09/12/2014.
8. Refusal of Consent U/s 27 vide letter dtd. 20/12/2014.
9. RO Nashik letter dtd. 22/12/2014 reg. forfeiture of BG.
10. Writ petition No. 1074/2011 filed by Shri K.J.Sheikh V/s. State of Maharashtra.

Sir,

WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate under section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Renewal of Authorization under rules of the Hazardous Waste (Management, Handling & Transboundary movement) Rules, 2008 vide letter under ref. (1). ANDWHEREAS, it is mandatory on your part to provide adequate pollution control system at various sources so as to achieve the standards and conditions prescribed under above said Acts.

2/-

:2:

AND WHEREAS, in the consent, the Board has imposed following conditions in respect of the compliance of various environmental norms, so as to comply with CREP norms and sufficient time and opportunity was given to secure compliance of these conditions within stipulated time period.

- i. The industry shall reduce waste water generation to 100 lit per ton of cane crushed.
- ii. Industry to provide flow meter at inlet of ETP of Sugar.
- iii. It was noted that as per the design data submitted by the industry existing ETP unit i.e. aeration tank is oversized for hydraulic retention time as per the thumb rule. The ETP is inadequately designed for it to achieve desired levels for the standards. The industry must upgrade and make the ETP operational with improvement to meet the standards.
- iv. Make arrangement to cover the effluent collection and carrying system to avoid the ingress of Bagasse and other materials.
- v. Adequate land to be made available (owned by self or with bilateral arrangement with land owners) for disposal of treated effluent (20 cubic meter per acre of land) to achieve zero discharge into in land surface water bodies (Sugar+Co-gen).
- vi. Industry shall upgrade existing Air Pollution Control System by providing adequate stack height and by providing ESP/Bag filters/Wet Scrubber as per CREP conditions.
- vii. Plan to be submitted for Utilization of Fly ash and Bottom ash per Fly ash Notification.

ANDWHEREAS, Sub-Regional Officer, Ahmednagar has reported following non-compliances -

1. You have not submitted BG as per the Consent Conditions.
2. The sample collected from ETP outlet is exceeding the consented limit mainly BOD & COD.
3. You have not complied with the consent conditions, CREP guidelines and previous direction issued by Board office as well as continuous complaint of pollution problems due to your industry.

ANDWHEREAS, in the Consent Appraisal Committee meeting held on 07/10/2014, your application for renewal of consent was placed and discussed and it was decided to issue Show Cause Notice for refusal of Renewal of Consent and to forfeit of Bank Guarantee in respect of non-compliance of up-gradation of ETP/APC system. Accordingly Board office has issued Show Cause Notice issued vide letter dtd. 28/10/2014 on following grounds-

- i. You have not taken any measure to reduce waste water generation to 100 Lit per tone of cane crushed.
- ii. You have not provided flow meter at the inlet of ETP sugar.
- iii. You have not upgraded your ETP.
- iv. You have not upgrade existing Air Pollution Control System by providing ESP/Bag Filters/Wet Scrubber as per CREP conditions.

:3:

ANDWHEREAS, your reply of show cause notice dtd. 03/11/2014 submitted to Board office and the proposal submitted by Sub-Regional Office Ahmednagar for initiating legal action as well non-compliance of consent conditions and verification protocol imposed to sugar unit etc. was submitted to Board Office vide letter under ref. (6) and placed before CAC for discussion held on 09/12/2014. In the meeting it was decided to issue Final refusal for renewal of consent to operate alongwith Closure Direction due to operating the unit without valid consent of the Board and not providing adequate ETP and APC system. Accordingly, the Board office has refused consent under section 27 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 on following grounds:-

1. You have not upgraded the existing ETP unit i.e. aeration tank which is oversized for hydraulic retention time as per the thumb rule.
2. You have not upgraded the APC system for Boiler no. 1 & 4.
3. You are operating the unit without valid consent of the Board.

ANDWHEREAS, in Consent Appraisal Committee meeting held on 09/12/2014 it was also decided to encash BG of Rs. 10.0 Lac obtained for up-gradation of ETP and BG of Rs. 10.0 Lac obtained for up-gradation of APC system. Accordingly the Regional Office Nashik has issued letter to forfeit BG of Rs. 20.0 Lac (each) vide letter under ref. (9).

AND WHEREAS, a Writ petition No. 1074/2011 is filed by Shri Karim Jahankri Sheikh V/s. State of Maharashtra in the Hon'ble High Court, Bench at Aurangabad which is pending before the Hon'ble High Court.

AND WHEREAS, after examining the record of your case, the reports of the officers of the Board and after making necessary inquiry, I am satisfied that you are operating your industry without having valid consent of the Board and non-compliance observed, as above.

NOW THEREFORE, in exercise of the powers conferred upon me by the Board, I hereby direct you to voluntarily close down your activity forthwith, failing which, the Competent Authorities will be directed to disconnect water / electricity supply to your unit till consent to operate is obtained from the Maharashtra Pollution Control Board with conditions to provide adequate & scientific treatment management in a time bound manner duly supported by the bank guarantees, as may be prescribed, which may please be noted.

In case, you fail to comply with the above points within 15 days' time or safe closure, the Board will have no option than to disconnect your electricity / water supply and confirm voluntary closure directions, which may please be noted.

:4:

This is issued as per the decision taken in the Consent Appraisal Committee Meeting held on 09/12/2014 and as per confirmation from the Legal Wing.



(V.V. Shinde)

Regional Officer, Nashik.

Copy submitted for information to:

1. The Member Secretary, MPCB Mumbai.
2. The Principal Scientific Officer, MPCB Mumbai.
3. The Sr. Law Officer, (LW), MPCB Mumbai.

Copy to:

1. Sub-Regional Officer, MPCB Ahmednagar.
He is directed to serve the copies of the voluntary closure direction and ensure the compliance and report at the earliest.
2. MF-2014.

Grams: PREPOLL

Tel. No. (0253) 2342829

Fax No. (0253) 2345150

e-mail: ronashik@mpcb.gov.in
422007



Regional Office- Nashik.

Udyog Bhavan, 1st floor,

Trimbak Road, MIDC Comp.

Near B.L. Satpur, NASHIK.

L. No. MPCB/RONK/BGSROANR/Forfeit/2767 /2014

Date: 22/12/2014

To,

Chief Executive Officer,

For The Ahmednagar District-Central Co.Op. Bank Ltd.,

Ahmednagar, Dist. Ahmednagar.

Sub: - Forfeiture of Bank Guarantee of Rs. 20.0 Lakh in respect of M/s. The Shrigonda SSK Ltd., Shrigonda Factory, Tal. Shrigonda, Dist. Ahmednagar.

Ref: - 1. Consent granted no. BO/JD(WPC)/EIC No. NK-8044/11/O/CAC-2613
dtd. 18/03/2014 valid for period up to 31/07/2015.

2. Email received from CAC Cell, MPCB Mumbai on 09/12/2014

Sir,

This office has obtained Bank Guarantees of Rs. 20.0 Lac to ensure the compliance of consent conditions granted to M/s. The Shrigonda SSK Ltd., Shrigonda Factory, Tal. Shrigonda, Dist. Ahmednagar vide letter under ref. (1).

The proposal regarding initiating action and forfeiture of Bank Guarantees was received from Sub-Regional Office, Ahmednagar due to non-compliance of consent conditions and same was submitted to CAC Desk, MPCB, Mumbai for approval.

Accordingly, Board Office has discussed the proposal in CAC meeting held on 09/12/2014 and directed to this office "to encash Bank Guarantees of Rs. 10.0 Lakh obtained for upgradation of ETP and Bank Guarantees of Rs. 10.0 Lakh obtained for upgradation of APC system" i.e. total Bank Guarantees of Rs. 20.0 Lakhs.

In view of above, you are requested to encash the Bank Guarantees of Rs. 20.0 Lakh and the amount may please be sent through Demand Draft in Favour of Regional Officer, MPCB, Nashik and oblige. The Bank Guarantees in original is enclosed (Rs. 10.0 Lac each) herewith for necessary action please.

Encl: Bk in original

V.V. Shinde
(V.V. Shinde)

Regional Officer, Nashik

Copy to:-
M/s. The Shrigonda SSK Ltd., Shrigonda Factory, Tal. Shrigonda, Dist. Ahmednagar, for information & follow-up.

Copy submitted to:

1. The CAC Desk, MPCB, Mumbai.
2. Joint Director(WPC), MPCB, Mumbai

Copy forwarded to:

The Sub-Regional Officer, MPCB Ahmednagar for information & necessary follow-up action.

012

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

Civil Application No...../2015

In

WRIT PETITION NO 1074/ 2012

Shrigonda Sahakari Sakhar Karkhana Ltd

....Petitioner

V/s.

Karim Jahangir Shaikh & Ors.

....Respondents

4 & 5 

Affidavit in reply on behalf of the Respondent No. ~~5 & 6~~

I, Vinayak V. Shinde, aged about 58 years, occupation-service,
the Regional Officer of the Maharashtra Pollution Control Board i.e. the
Respondent Board at Nashik, having my office at Udyog Bhavan, 1st Floor

V. T. S. L. 

ITI Circle Trimbak Road, Nashik, do hereby state on solemn affirmation as under:

I am the Regional Officer of the Board at the Nashik , which includes Ahmadnagar, Nashik, Jalgaon, Dhule & Nandurbar Districts, for the purpose of implementation of the Water (Prevention & Control of Pollution) Act 1974, the Air (Prevention & Control of Pollution) Act 1981 and the Environment (Protection) Act 1986 and Rules made thereunder respectively. I am filing the present Affidavit in reply on behalf of Respondent Nos.5 & 6.

1. I have gone through the original Writ Petition, Contempt Petition & Civil Application filed by the Petitioner in the aforesaid matter & I am conversant with the facts of the case & based on my office record and the factual position thereto. I shall not be deemed to have admitted anything save except whatever specifically stated hereunder.
2. I say & submit that the Maharashtra Pollution Control Board is a Body Corporate constituted under Section 4 of the Water (Prevention & Control of Pollution) Act, 1974 & also deemed to be the State Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981. The Board is Enforcing Authority under both the Water / Air Acts for the prevention, control and abatement of water and air pollution. Besides that, the Board has been entrusted with the implementation of the Environment (Protection) Act, 1986 and Rules made thereunder. One of the important functions of Respondent- Board is to prevent, abate and control of water & air pollution to prevent degradation of environment.

V. K. S. L.

3. I say and submit that the Hon'ble High Court, Aurangabad vide order dated 25/11/2014 granted interim relief in terms of prayer cl (c) i.e. pending hearing & disposal of this petition, directing the MPCB to initiate action against the M/s Shrigonda SSK (Sugar) for sending untreated industrial effluent in the field of the petitioner under the provisions of the water Act, 1974 & Air Act, 1981.
4. I say and submit that in compliance of the order dated 25/11/2014, the Respondent Board had issued Refusal of Consent vide letter dated 20/12/2014 & Voluntary Closure directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 & 31A of the Air (Prevention & Control of Pollution) Act, 1981 vide letter dated 23/12/2014 as well as also encashed the bank guarantee of Rs.20 Lakhs vide letter dtd.22/12/2014, for non up-gradation of Effluent Treatment Plant & Air Pollution control system by the Respondent Board. Copies of the refusal of consent, voluntary closure directions and forfeiture of bank guarantee letter are enclosed & marked as Annexure-A, B & C respectively.
5. I say and submit that the officials of the Respondent Board vide report dated 21/1/2015 reported that the Respondent- industry has not stopped the production activities. Therefore, the Respondent Board has issued directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 & 31A of the Air (Prevention & Control of Pollution) Act, 1981 vide letter dated 4/2/2015 to the Respondent-Industry, wherein the competent Authorities were directed to disconnect the water/electricity supply of the Respondent-Industry. A copy of the directions dated 4/2/2015 is enclosed herewith & marked as Annexure-D.

V. K. S. L.

6. I say and submit that the Sub-Regional Officer, MPCB, Ahmednagar vide report dated 10/2/2015 reported that during the visit, Respondent- industry found in operation & water supply as well as electricity connection were not disconnected. Therefore, the Respondent Board has issued directions to the Executive Engineer, Irrigation Department, Shrigonda and Executive Engineer, MSEDCL Ltd., Shrigonda to disconnect the Water/Electricity supply of the Respondent industry vide letter dated 4/4/2015. A copy of the letter dated 4/4/2015 is enclosed & marked as **Annexure-E**
7. I say and submit that the Respondent industry vide its reply dated 17/4/2015 requesting to grant permission to restart their manufacturing activities. Considering the assurance given by the Respondent industry for compliance of the closure directions, the Respondent Board has issued directions to the Respondent-Industry, wherein, the Respondent-Industry is allowed to restore electricity/water supply only for residential colony & up gradation work of Effluent Treatment Plant/Air Pollution Control System, with a directions to the Competent Authorities. A copy of the conditional directions is enclosed herewith & marked as an **Annexure-F.**
8. I say and submit that the application for grant of renewal of consent was placed before the Consent Appraisal Committee Meeting of the Board held on 3/11/2015, wherein, it was inadvertently mentioned the Words 'Approved' 'Renewal'. I further say and submit that the minutes were kept in abeyance for obtaining legal opinion, since, the Original Writ Petition No.1074/2012, Contempt Petition and Civil Application are pending before this Hon'ble High Court, the MPC Board may not take further decision in the matter.

V. J. S. L.

9. I say & submit that the Respondent Board as a duty bound to abide the compliance of the directions issued by the directions issued by this Hon'ble High Court from time to time.
10. I say & submit that in order to verify the compliance of the directions issued to the Respondent-industry, the officials of the Board has visited the industry on 31/12/2015 & observed that the industry is in operation & they have upgraded the existing Effluent Treatment Plant & Air Pollution Control system by providing wet scrubber to boiler No. 1 & 4. A copy of the visit report is enclosed & marked as Annexure-G.
11. I say & submit that the Application for grant of renewal of consent & proposal for restart of manufacturing activities of Respondent industry was pending, since the Original Writ Petition No.1074/2012, Contempt Petition and Civil Application are pending before this Hon'ble High Court,, the MPC Board may not take further decision in the matter.
12. In view of the above, the Hon'ble Court may please to issue appropriate order in the matter.

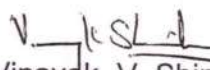
Solemnly affirmed on this 12 day of Jan. at 2016 at Aurangabad

Identified by



Adv. Sarika Mandlik
Advocate for the
Respondent No.5 & 6

Affiant


(Vinayak V. Shinde)
Regional Officer, Nashik
MPCB

57 A

VERIFICATION

I, Vinayak V. Shinde, aged about 58 years, Occupation – Service, the Regional officer of the Maharashtra Pollution Control Board i.e. the Respondent – Board, at Nashik, having my office at Udyog Bhavan, 1st Floor ITI Circle Trimbak Road, Nashik, do hereby state on solemn affirmation that the contents of this Affidavit in Reply from para Nos. 1 to 12 are true and correct to my knowledge and as per the record available in the office.

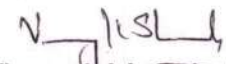
Hence, verified at Aurangabad on this 12th day of January, 2016.

Identified and
Explained by :-



[SARIKA MANDLIK]
Advocate

Deponent


Vinayak V. Shinde

AFFIDAVIT

Solemnly affirmed before me

by Shri / Smt. Vinayak V. Shinde

R/o. Nashik

Tq. Nashik Dist. Nashik

Who identified by Sarika Mandlik

Whom He/ She is personally Known.

Age 58 yrs
OCC, Service

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24024068 / 24023515
 Website: <http://mpcb.mah.nic.in>
 E-mail: mpcb@vsnl.net



Kalpataru Point, 2nd - 4th Floor
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)

BY RPAD/ Fax/ Hand/Delivery

Date - 20 / 12 / 2014

Ref. No. BO/CAC-CELL/EIC No.- NK-1158-12/Refusal/CAC/B- 5270

To,
 M/s. Shrigonda SSK Ltd. (Sugar Division),
 Shrigonda Factory, Tal. Shrigonda,
 Dist. Ahmednagar.

Sub - Refusal of Consent under section 27 of water (Prevention and Control of Pollution) Act 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act 1981

- Ref-**
1. Consent to Operate granted by the Board vide no. BO/JDWPC/EIC-NK-8044-11/CAC-2613 dtd. 18.03.2014.
 2. Your application for grant of Renewal of Consent of Sugar unit vide dtd. 24.06.2014.
 3. CAC meeting held on 07.10.2014.
 4. Show Cause Notice for refusal of Renewal of & forfeiture of BG in respect of non-compliance of ETP/APC system issued by the Board vide dtd. 28.10.2014.
 5. Reply submitted by you vide dtd. 03.11.2014.
 6. Proposal submitted by RO Nashik vide dtd. 01.12.2014 regarding initiation of action.
 7. CAC meeting held on 09.12.2014.

WHEREAS Board has granted Consent to Operate to your unit vide above referred letter at sr. no. 1 with certain terms and conditions therein which was valid up to 31.07.2014.

AND WHEREAS, you have applied for grant of Renewal of Consent to Operate for Distillery unit, as per the provisions of Section 26 of the Water (Prevention and Control of Pollution) Act, 1974; under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2008.

AND WHEREAS, your application for Renewal of Consent to Operate was placed in CAC meeting held on 07.10.2014. During meeting it was decided to issue SCN for Refusal of Consent to Operate for not up-grading the ETP & APC system. Accordingly Show Cause Notice was issued vide letter dated 28/10/2014.

..2..

AND WHEREAS your application alongwith your show cause notice reply dtd. 12.08.2014 and proposal submitted by RO, Nashik was again placed before Consent Appraisal Committee meeting held on 09.12.2014 and it was decided to issue Final refusal for Renewal of Consent to operate and issue Closure Directions due to following non compliances & violations.

1. You have not upgraded the existing ETP unit i.e. aeration tank which is oversized for hydraulic retention time as per the thumb rule.
2. You have not upgraded the APC system of the Boiler no. 1 & 4.
3. You are operating the unit without valid Consent of the Board.

In view of the aforesaid non compliances & violations, your application for grant of Renewal of Consent to Operate of Sugar is hereby refused under section 27 of the Water (Prevention and Control of Pollution) Act 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act 1981 and Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2008.

You may prefer Appeal against the refusal order passed by Maharashtra Pollution Control Board, in case aggrieved by this order, to Appellate Authority within a period of 30 days from the date of receipt of the Refused order.


(Rajeev Kumar Mital, IAS)
Member Secretary

Copy to-

1. Sr. Law Officer, MPCB, Mumbai - for information.
2. Regional Officer, MPCB, Nashik /Sub Regional Officer, MPCB, Ahmednagar - He is directed to serve this notice of refusal to the industry and ensure the compliance.

Annex-B

MAHARASHTRA POLLUTION CONTROL BOARD

OK
60

Grams. : "PREPOLL"

Tel. Nos. : 0253 / 2365150 / 61

Fax : 0253 / 2365140

E-mail : ronashik@mpcb.gov.in
rompcb.nashik@rediffmail.com

REGIONAL OFFICE, NASHIK

Udyog Bhavan, 1st Floor, Trimbak Road,
MIDC Compound, Near I.T.I.,
Satpur, Nashik - 422 007.

L. No. : MPCB/RONK/ANR/VCD- 99 / 2771/2014

Dtd.: 23/12/2014

To,

M/s. The Shrigonda S.S.K. Ltd. (Sugar Unit)

At-Shrigonda Factory, Tal. Shrigonda,

Dist. Ahmednagar.

Sub: Directions of Voluntary Closure under Section 33A of (Prevention & Control of Pollution) Act, 1974 & Under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref.:**
1. Consent to Operate granted by the Board vide no. BO/JD(WPC)/EIC-Nk-8044-11/CAC-2613 dtd. 18/03/2014 valid for period up to 31/07/2014.
 2. Your application for grant of Renewal of Consent of Sugar unit vide letter dtd. 24/06/2014.
 3. CAC meeting held on 07/10/2014
 4. Show Cause Notice for refusal of Renewal of Consent and forfeiture of BG in respect of non-compliance of ETP/APC system issued by the Board vide dtd. 28/10/2014.
 5. Reply submitted by industry vide letter dtd. 03/11/2014
 6. Proposal submitted by RO Nashik vide Ir. dtd. 01/12/2014 regarding initiation of action.
 7. CAC meeting held on 09/12/2014.
 8. Refusal of Consent U/s 27 vide letter dtd. 20/12/2014.
 9. RO Nashik letter dtd. 22/12/2014 reg. forfeiture of BG.
 10. Writ petition No. 1074/2011 filed by Shri K.J.Sheikh V/s. State of Maharashtra.

Sir,

WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate under section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Renewal of Authorization under rules of the Hazardous Waste (Management, Handling & Transboundary movement) Rules, 2008 vide letter under ref. (1). ANDWHEREAS, it is mandatory on your part to provide adequate pollution control system at various sources so as to achieve the standards and conditions prescribed under above said Acts.

2/-

:2:

AND WHEREAS, in the consent, the Board has imposed following conditions in respect of the compliance of various environmental norms, so as to comply with CREP norms and sufficient time and opportunity was given to secure compliance of these conditions within stipulated time period.

- i. The industry shall reduce waste water generation to 100 lit per ton of cane cursed.
- ii. Industry to provided flow meter at inlet of ETP of Sugar.
- iii. It was noted that as per the design data submitted by the industry existing ETP unit i.e. aeration tank is oversized for hydraulic retention time as per the thumb rule. The ETP is inadequately designed for it to achieve desired levels for the standards. The industry must upgrade and make the ETP operational with improvement to meet the standards.
- iv. Make arrangement to cover the effluent collection and carrying system to avoid the ingress of Bagasse and other materials.
- v. Adequate land to be made available (owned by self or with bilateral arrangement with land owners) for disposal of treated effluent (20 cubic meter per acre of land) to achieve zero discharge into in land surface water bodies (Sugar+Co-gen).
- vi. Industry shall upgrade existing Air Pollution Control System by providing adequate stack height and by providing ESP/Bag filters/Wet Scrubber as per CREP conditions.
- vii. Plan to be submitted for Utilization of Fly ash and Bottom ash per Fly ash Notification.

ANDWHEREAS, Sub-Regional Officer, Ahmednagar has reported following non-compliances -

1. You have not submitted BG as per the Consent Conditions.
2. The sample collected from ETP outlet is exceeding the consented limit mainly BOD & COD.
3. You have not complied with the consent conditions, CREP guidelines and previous direction issued by Board office as well as continuous complaint of pollution problems due to your industry.

ANDWHEREAS, in the Consent Appraisal Committee meeting held on 07/10/2014, your application for renewal of consent was placed and discussed and it was decided to issue Show Cause Notice for refusal of Renewal of Consent and to forfeit of Bank Guarantee in respect of non-compliance of up-gradation of ETP/APC system. Accordingly Board office has issued Show Cause Notice issued vide letter dtd. 28/10/2014 on following grounds-

- i. You have not taken any measure to reduce waste water generation to 100 Lit per tone of cane crushed.
- ii. You have not provided flow meter at the inlet of ETP sugar.
- iii. You have not upgraded your ETP.
- iv. You have not upgrade existing Air Pollution Control System by providing ESP/Bag Filters/Wet Scrubber as per CREP conditions.

:3:

ANDWHEREAS, your reply of show cause notice dtd. 03/11/2014 submitted to Board office and the proposal submitted by Sub-Regional Office Ahmednagar for initiating legal action as well non-compliance of consent conditions and verification protocol imposed to sugar unit etc. was submitted to Board Office vide letter under ref. (6) and placed before CAC for discussion held on 09/12/2014. In the meeting it was decided to issue Final refusal for renewal of consent to operate alongwith Closure Direction due to operating the unit without valid consent of the Board and not providing adequate ETP and APC system. Accordingly, the Board office has refused consent under section 27 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 on following grounds-

1. You have not upgraded the existing ETP unit i.e. aeration tank which is oversized for hydraulic retention time as pre the thumb rule.
2. You have not upgraded the APC system for Boiler no. 1 & 4.
3. You are operating the unit without valid consent of the Board.

ANDWHEREAS, in Consent Appraisal Committee meeting held on 09/12/2014 it was also decided to encash BG of Rs. 10.0 Lac obtained for up-gradation of ETP and BG of Rs. 10.0 Lac obtained for up-gradation of APC system. Accordingly the Regional Office Nashik has issued letter to forfeit BG of Rs. 20.0 Lac (each) vide letter under ref. (9).

AND WHEREAS, a Writ petition No. 1074/2011 is filed by Shri Karim Jahankri Sheikh V/s. State of Maharashtra in the Hon'ble High Court, Bench at Aurangabad which is pending before the Hon'ble High Court.

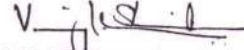
AND WHEREAS, after examining the record of your case, the reports of the officers of the Board and after making necessary inquiry, I am satisfied that you are operating your industry without having valid consent of the Board and non-compliance observed, as above.

NOW THEREFORE, in exercise of the powers conferred upon me by the Board, I hereby direct you to voluntarily close down your activity forthwith, failing which, the Competent Authorities will be directed to disconnect water / electricity supply to your unit till consent to operate is obtained from the Maharashtra Pollution Control Board with conditions to provide adequate & scientific treatment management in a time bound manner duly supported by the bank guarantees, as may be prescribed, which may please be noted.

In case, you fail to comply with the above points within 15 days' time or safe closure, the Board will have no option than to disconnect your electricity / water supply and confirm voluntary closure directions, which may please be noted.

:4:

This is issued as per the decision taken in the Consent Appraisal Committee Meeting held on 09/12/2014 and as per confirmation from the Legal Wing.



(V.V. Shinde)

Regional Officer, Nashik.

Copy submitted for information to:

1. The Member Secretary, MPCB Mumbai.
2. The Principal Scientific Officer, MPCB Mumbai.
3. The Sr. Law Officer, (LW), MPCB Mumbai.

Copy to:

1. Sub-Regional Officer, MPCB Ahmednagar.
He is directed to serve the copies of the voluntary closure direction and ensure the compliance and report at the earliest.
2. MF-2014.

MAHARASHTRA POLLUTION CONTROL BOARD

Annex-C

Regional Office, Nashik,
Bhamburda Road, Ahmednagar,
Dist. Ahmednagar, Maharashtra
e-mail: renashik@mpcb.gov.in



Regional Office, Nashik,
Bhamburda Road, Ahmednagar,
Dist. Ahmednagar, Maharashtra
e-mail: renashik@mpcb.gov.in

L. No. MPCB/RONK/BGSROANR/Forfeit/2767 /2014

Date: 22/12/2014

To,

Chief Executive Officer,
For The Ahmednagar District-Central Co.Op. Bank Ltd.,
Ahmednagar, Dist. Ahmednagar.

Sub. - Forfeiture of Bank Guarantee of Rs. 20.0 Lakh in respect of M/s. The Shrigonda SSK Ltd., Shrigonda Factory, Tal. Shrigonda, Dist. Ahmednagar.

Ref - 1. Consent granted no. BO/JD(WPC)/EIC No. NK-8044/11/O/CAC-2613
dttd. 18/03/2014 valid for period up to 31/07/2015.
2. Email received from CAC Cell, MPCB Mumbai on 09/12/2014

Sir,

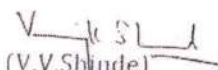
This office has obtained Bank Guarantees of Rs. 20.0 Lac to ensure the compliance of consent conditions granted to M/s. The Shrigonda SSK Ltd., Shrigonda Factory, Tal. Shrigonda, Dist. Ahmednagar vide letter under ref. (1).

The proposal regarding initiating action and forfeiture of Bank Guarantees was received from Sub-Regional Office, Ahmednagar due to non-compliance of consent conditions and same was submitted to CAC Desk, MPCB, Mumbai for approval.

Accordingly, Board Office has discussed the proposal in CAC meeting held on 09/12/2014 and directed to this office "to encash Bank Guarantees of Rs. 10.0 Lakh obtained for upgradation of ETP and Bank Guarantees of Rs. 10.0 Lakh obtained for upgradation of APC system" i.e. total Bank Guarantees of Rs. 20.0 Lakhs.

In view of above, you are requested to encash the Bank Guarantees of Rs. 20.0 Lakh and the amount may please be sent through Demand Draft in Favour of Regional Officer, MPCB, Nashik and oblige. The Bank Guarantees in original is enclosed (Rs. 10.0 Lac each) herewith for necessary action please.

Enc. - Bk in original


(V.V. Shinde)
Regional Officer, Nashik

Copy to -

M/s. The Shrigonda SSK Ltd., Shrigonda Factory, Tal. Shrigonda, Dist. Ahmednagar, for information & follow-up.

Copy submitted to:

1. The CAC Desk, MPCB, Mumbai.
2. Joint Director(WPC), MPCB, Mumbai

Copy forwarded to:

The Sub-Regional Officer, MPCB Ahmednagar for information & necessary follow-up action.

014

Annex-D

MAHARASHTRA POLLUTION CONTROL BOARD

Grams. : "PREPOLL"

Tel. Nos. : 0253 / 2365150 /61

Fax : 0253 / 2365140

E-mail : ronashik@mpcb.gov.in

rompcb.nashik@rediffmail.com

BY RPAD/FAX/ HAND DELIVERY

L. No. : MPCB/RONK/ANR/CD-190/364/2015



REGIONAL OFFICE, NASHIK

Udyog Bhavan, 1st Floor, Trimbak Road,

MIDC Compound, Near I.T.I.,

Satpur, Nashik - 422 007.

Dtd:- 04/02/2015

To,

M/s. The Shrigonda S.S.K. Ltd. (Sugar Unit)

At-Shrigonda Factory, Tal. Shrigonda,

Dist. Ahmednagar.

Sub: Directions under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974, under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref.:**
1. Consent to Operate granted by the Board vide no. BO/JD(WPC)/EIC-Nk-8044-11/CAC-2613 dtd. 18/03/2014 valid for period up to 31/07/2014.
 2. Your application for grant of Renewal of Consent of Sugar unit vide letter dtd. 24/06/2014.
 3. Refusal of Consent issued vide letter dtd. 20/12/2014.
 4. Present status report submitted by SRO Ahmednagar vide letter dtd. 15/1/2015.
 5. Decision taken by the CAC meeting held on 2/2/2015.

WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate under section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Renewal of Authorization under the Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 vide letter under ref. (1). ANDWHEREAS, it is mandatory on your part to provide adequate pollution control system, so as to achieve the standards prescribed by the Board in its consent order.

ANDWHEREAS, you have made an application for grant of renewal of consent at reference No. 2 above, which was placed before the Consent Appraisal Committee (CAC) Meeting of the Board held on 7/10/2014, wherein, it was decided to issue Show Cause Notice for non-compliance of the consent conditions. Accordingly, the Board has issued Show Cause Notice vide letter dated 28/10/2014.

AND WHEREAS, your reply dated 3/11/2014 to the show cause notice alongwith proposal submitted by Sub-Regional Officer, MPCB, Ahmednagar was again placed before the CAC meeting held on 9/12/2014, wherein it was decided to issue refusal for renewal of consent to operate and forfeit your bank guarantee as well as closure directions for operating without consent of the Board & for not providing adequate Effluent Treatment Plant & APC system.

: 2 :

AND WHEREAS, in view of the continuous non-compliance, the Board has issued refusal of consent under section 27 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 vide letter dated 20/12/2014 and forfeited the Bank Guarantee of Rs. 20 lakhs as well as issued voluntary closure directions vide directions dated 21/1/2015.

ANDWHEREAS, the compliance report alongwith voluntary closure directions was placed before the Consent Appraisal Committee meeting held on 2.2.2015, wherein, it was decided to direct competent authority for disconnection of Water /Electricity supply of your sugar unit.

NOW THEREFORE, in exercise of the powers conferred upon me by the Board under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981, you are hereby directed to close down your sugar unit and the competent Authorities are also directed to disconnect electricity / water supply to your sugar unit.

This is issued with the approval of the decision taken by the CAC Meeting held on 2/2/2015.

V. V. Shinde
(V.V. Shinde)

Regional Officer, Nashik.

Copy submitted for information to: Member Secretary, MPCB Mumbai.

Copy submitted for information to:

1. The Principal Scientific Officer, MPCB Mumbai.
2. The Sr. Law Officer, (LW), MPCB Mumbai.

Copy for information and necessary action: The Executive Engineer, Irrigation Department, Shrigonda, Tal. Shrigonda, Dist. Ahmednagar/ The Executive Engineer MSEDCL Ltd., Shrigonda, Tal. Shrigonda, Dist. Ahmednagar - They are directed to disconnect water /electricity supply of M/s. Shrigonda SSK Ltd., (Sugar Unit), Shrigonda Factory, Tal. Shrigonda, Dist. Ahmednagar forthwith and report the compliance to this office at the earliest.

Copy to:

1. Sub-Regional Officer, M.P.C. Board, Ahmednagar:
For information and necessary follow up. Further, he is directed to serve the said direction of closure to the said unit personally & report the compliance at the earliest.
2. Master File-2015.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24023516/24024068/24044531
 Website: <http://mpcb.gov.in>
 E-mail: enquiry@mpcb.gov.in



Kalpaturu Point, 2nd - 4th Floor
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai- 400 022.

No BO/P&L Div /B- 1218

Date: 4/4/2015

To,
 The Executive Engineer,
 Irrigation Deptt. Shrigonda
 Dist. Ahmednagar

The Executive Engineer
 MSEDCL Ltd.
 Shrigonda, Dist. Ahmednagar.

Sub: Directions for disconnection of water/electricity supply issued to M/s. Shrigonda SSK Ltd. Shrigonda (Sugar unit)

Ref: 1) Directions of closure issued by Regional Officer, Nashik dated 4/2/2015
 2) Reminder Letters issued by Sub Regional Officer, Ahmednagar dated 10/2/2015 & 25/3/2015

WHEREAS, Regional Officer, of the Board at Nashik had issued directions of closure under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981 to M/s Shrigonda SSK Ltd. Shrigonda, wherein you were directed to disconnect water/electricity supply to the above unit in view of noncompliance reported by the officials of the Board, which they have noticed during their visit and inspection. The said sugar unit has failed to provide adequate Effluent treatment Plant & Air Pollution Control system inspite of sufficient time and opportunity given to the aforesaid unit.

AND WHEREAS, It is surprising to note that, inspite of specific directions given to you vide directions dated 4/2/2015 & reminder letters dated 10/2/2015 & 25/3/2015 respectively, you have not bothered to disconnect the water/electricity supply to the said unit.

AND WHEREAS, your attention is drawn to the General Circular (Commercial No.225) issued by the Chief Engineer (Commercial) vide reference No.PR-3/291/13 dated 24/7/1995 to all Zonal Chief Engineers (O&M), MSEB, all S.Es. and all E.Es of O&M Division, as well as Flying Squads of V& S, MSEB to take note of the provisions of the 33A of the Water (P&CP) Act, 1974 & under section 31A of the Air (P&CP) Act, 1981, which circular further states that as and when such directions are received from the Pollution Control Boards, water/electricity supply should be disconnected forthwith after completion of necessary formalities.

2:

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If you fail to disconnect the electricity supply to the above defaulting unit, your attention is also drawn to the provisions contained in Sub-Section (2) of Section 41 of the Water (Prevention & Control of Pollution) Act, 1974, for which, you will be liable for prosecution, which is punishable with imprisonment for a term, which shall not be less than one year and six months but which may extend to six years and with fine, and in case the failure continues, with an additional fine which may extend to five thousand rupees for every day during which such failure continues after contravention for the first such failure. Which please note.

o/c

(Dr. P. Anbalagan, IAS)
Member Secretary

Copy to

- 1) JD (WPC)/Law Officer, (P&L Div)- for information.
- 2) Regional Officer, Nashik/Sub Regional Officer, Ahmednagar- for information and necessary action- They are directed to ensure compliance of these directions by pursuing with the appropriate competent authorities and in case, they failed to comply with these directions to intimate this office immediately with prosecution proposal in the prescribed format.

E.E

indagation:-

प्रतिपक्षी
संकेत
६/११/२०१५
आवक लिपीक
कुकडी पाटबंधारे विभाग क्र. २
श्रीगोंदा, जि. अहमदनगर
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Shei katha
B.B

D.E
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Shei Bagalsie
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Bhole

Received on 01/11/2015

म. रा. वि. कंपनी लि. श्रीगोंदा

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701

Fax: 24024068 / 24023515

Website: <http://mpcb.mah.nic.in>

E-mail: cac-cell@mpcb.gov.in

MPCB/CAC-CELL/TB/Restart/1883



Kalpataru Point, 2nd - 4th Floor
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E)
Mumbai-400 022.

Date: 17.04.2015.

To,

M/s. Sahkar Maharshi Shivajirao Naraynrao
Nagwade SSK Ltd.,

(Formerly known as M/s. Shrigonda SSK Ltd.)

A/p - Shrigonda Factory, Tal. Shrigonda,
Dist. Ahmednagar

Sub: Conditional Directions u/s 33A of the water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref: 1) Closure directions issued by the Board vide dt. 04.02.2015.
2) Your reply to Closure Direction received on 17.04.2015.

We refer to the directions of Closure issued by the Board vide letter dt. 04.02.2015 on the grounds of non up-gradation of effluent treatment plant, air pollution control system and operating unit without Consent of the Board.

Board is in receipt of your reply dtd. 17.04.2015 and taking in to consideration of assurance given by you for compliance of Closure Directions, you are hereby allowed to restore the electricity supply and water supply only for your residential colony and up-gradation work of Effluent Treatment Plant / Air Pollution control systems activities subject to the compliance of following conditions -

- 1) You shall install separate electric meter /water meter to only your residential colony.
- 2) You shall install separate electric meter for up-gradation work of Effluent Treatment Plant to operate ETP and up-gradation work of Air Pollution Control system.

/2/

In case, you fail to comply with the above conditions, the Board will have no option than to initiate appropriate legal action against you, which please note.

The existing Closure Directions issued to your sugar unit shall remain continue.

These Directions are issued without prejudice to the order passed or being passed by the Hon'ble High Court, Aurangabad in Writ Petition No. 1074/2012 filed by Shri Karim Jahangir Shaikh Vs State of Maharashtra & Ors.



(Dr. P. Anbalagan IAS)
Member Secretary

Copy submitted to: Chairman, MPCB, Mumbai - for information.

Copy to:

- 1) Joint Director (WPC) / Law Officer - MPCB, Mumbai - for information and necessary follow up
- 2) Regional Officer, MPCB, Nashik & Sub-Regional Officer, MPCB Ahmednagar - for information and necessary follow up.

Copy for information & necessary action to:-

The Executive Engineer, Irrigation Department, Shrigonda, Tal. Shrigonda, Dist. Ahmednagar & The Executive Engineer MSEDCL Ltd., Shrigonda, Tal. Shrigonda, Dist. Ahmednagar - They are directed to provide separate electricity/water meters for the Residential Colony, up-gradation work of ETP/APC and resume the electricity supply of the same. The electricity supply of the industry i.e. main operation plant will not resume as per the Directions dtd. 17.04.2015 till further directions of the Board.

MAHARASHTRA POLLUTION CONTROL BOARD
SUB-REGIONAL OFFICE, AHMEDNAGAR

Annexure G

71

Date : 31.12.2015

VISIT REPORT

- 1 Name of Industry with Address : M/s. Sahakar Mahacshi
Shivajinagar, Naryanpura, Nigawade
Sahakar Sakar, Kachana
Ltd. (Sugar unit)
- 2 Name of the Contact person with telephone, if any : Shri. Kanderkar
Environment officer
- 3 Consent status : 31.07.2014 & Applied for
renewal.

4	M. P. C. Board officials visited	<u>M. A. Mahajan</u> <u>F.O.</u>
---	----------------------------------	-------------------------------------

OBSERVATIONS at the time of visit -A) The industry shall reduce waste water generation to 100 liters per ton of cane crushed.

Compliance points	Verifications
<u>Collection of excess condensate & storage to over head tanks after cooling through cooling tower</u>	
a) From Boiling Pan-	Yes
b) Quadripal body section-	Yes
c) Juice heater section-	Yes
d) Recycle of excess condensate for	Yes
1 Imibitation of mill-	
2 Preparation of milk of lime-	Yes
3 Centrifuge washing-	Yes
4 Oliver filtrate washing-	Yes
B. Boiler blow down recycled for wet scrubber and /or Ash quenching-	Yes
C Spray pond water used for -	
Sulphur burner cooling-	
For wet scrubber-	
For Ash quenching-	
D no no of pump out of of pump is replaced by mechanical seal	

B) Details about flow meter with ETP

a. Flow Meter Details

- > Industry to provide flow meter at Inlet of ETP - Y Notch Reading/Register 3.2
- > Industry to provide flow meter at Outlet of ETP - O.F.M. Reading 17,540.5
- Arrangements to cover the effluent collection and carrying system to avoid the ingress of Bagasse and other material. Covered all effluent carrying drain to avoid ingress of Bagasse

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b. ETP Details

ETP is in operation: - Yes MLSS observed (aeration tank) 450 30 min. in 1000 ltrs.Details of ETP Bac. screen, oil chamber, tube settler, an. Bio tower, Primary clarifier, secondary clarifier.An aerobic lagoon, aeration tank, sand filter, 200 15 deg stor

Up gradation of ETP required as per Consent / Direction: - Yes/No, If Yes details with status

Yes
Separate Primary ETP for DM plant effluent & cooling water: - Yes/No, If Yes details with statusOperation & Maintenance of ETP: By P.O.CC. Disposal of treated effluent: on sand to into the nearby NallaTotal Area 80 acre (own 80 acres & other acres) if others bilateral agreementDetails:

C). Details about Air Pollution Control System.

Sr.N	Boiler details	Fuel MT	APC's	Stack ht mt	Remarks
1	Boiler No. 1 - 20MT		wet scrub	30mt	In operation
2	- 11 - 2 - 20MT		- 11 -	30mt	- 11 -
3	- 11 - 3 - 30MT		- 11 -	30mt	- 11 -
4	- 11 - 4 - 10MT		- 11 -	35mt	Not in operat
5	- 11 - 5 - 30MT		- 11 -	60mt	In operat

Up gradation of APC's & stack height required as per Consent / Direction: - Yes/No,

If Yes details with status: The have provided wet scrubber to Boiler No. 1 & 4 as wet scrubber.

D). Utilization of Fly ash & Bottom ash as per Fly ash Notification: - Yes/No

Ash generated: 30 MT/MDetails about disposal sale to bricks manufacturing unit.a) Compliance of D.G set acoustic enclosure: Yes / No.b) If yes, details: 500 KVA

Location JVS samples

ETP O/L

Air samples

(Well Bore/ River/ Other)

Status of Environment Statement report. 2014-15
 Cess details submitted upto 21/5/15 Paid upto
 JVS Charges pending if any Yes / No.
 a) If yes, details

B. G details : 20 Lacs submitted as per consent condition

Specific remarks / Observations :-

- 1) During visit sugar unit found in operation as well as ETP also found in operation. They have started the production activity without obtaining cess order from M.P.C. Board.
- 2) They have started crushing activity from 5/11/2015. The total crushing till date done as per reported by industry representative is 2,56,000 MT & today the industry is running with the capacity of crushing is 4,900 MT.
- 3) They have provided ETP for the treatment of effluent generated from the process. During visit ETP found in operation with all units. Excess foaming was observed at aeration tank as well as leakages were observed at clarifier No.1 resulting in poor operation and maintenance of ETP. treated effluent observed discharged outside the factory through nalla. sample of same collected for analysis.
- 4) Industry has provided wet scrubber as APCs to Boilers same found in operation. They have provided online monitoring system and digital flowmeter at outlet of ETP. same found in operation. online monitoring system is provided for the parameters PH, BOD, COD, & TSS. & flow of effluent.
- 5) During visit Distillery was not found in operation. same is not in operation from June-2014 as reported by industry representative

(Shri Kandelkar)
 E.O. Amil

Amil
 (M.A. Mahajan)
 F.O.



**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
BENCH AT AURANGABAD**

WRIT PETITION NO. 1074 OF 2012

Karim Jahangir Shaikh

...PETITIONER

versus

The State of Maharashtra and ors.

...RESPONDENTS

.....
Mr. V.P. Latange, Advocate for petitioner
Mr. N.B. Patil, AGP for respondents No. 1 to 3
Ms. Sarika Deshpande (Mandlik) Advocate for respondent No. 4
Mr. V.D. Hon, Senior Advocate instructed by
Mr. Umakant Wagh, Advocate for respondent No. 6
.....

**CORAM : S. V. GANGAPURWALA AND
K.K. SONAWANE, JJ.**

DATED : 29th MARCH, 2016.

Order :-

1. Mr. Latange, learned counsel for the petitioner and learned Assistant Government Pleader submit that the present matter shall be within domain of the Green Tribunal. Mr. Latange, learned counsel requests that the matter be transferred to Green Tribunal.
2. Considering the nature of dispute and request made by learned counsel for petitioner, present matter be transferred to the concerned Green Tribunal.
3. Registry to take necessary steps to that effect.

[K. K. SONAWANE, J.]

[S. V. GANGAPURWALA, J.]

MTK

AND

(W.P. No. 1074/2012)

(M.A. No. 335/2016)

In the matter of :-

**Karim Shaikh Vrs. Shankar Maharshi Shivajirao Naryanrao Nagawade Sahakari
Sakhar Karkhana Ltd. & Ors.**

AND

Karim Jahangir Shaikh Vrs. State of Maharashtra & Ors.

CORAM : HON'BLE MR. JUSTICE U.D. SALVI, JUDICIAL MEMBER

HON'BLE MR. BIKRAM SINGH SAJWAN, EXPERT MEMBER

O.A. No.70/2017 :

Present: **Applicant/Appellant** : Mr. Ajay Gadegaonkar, Adv.
Respondent-MPCB : Mrs. Fawia Mesquita, Adv.
Respondent No.4 : Mr. P.D. More, Naib Tahsildar,
Collectorate, Ahmednagar.
Respondent No.6 : Mr. Sangramsingh Bhonsle, Adv. a/w.
Aarti Bhonsle & Aditee Dongrawat, Adv.

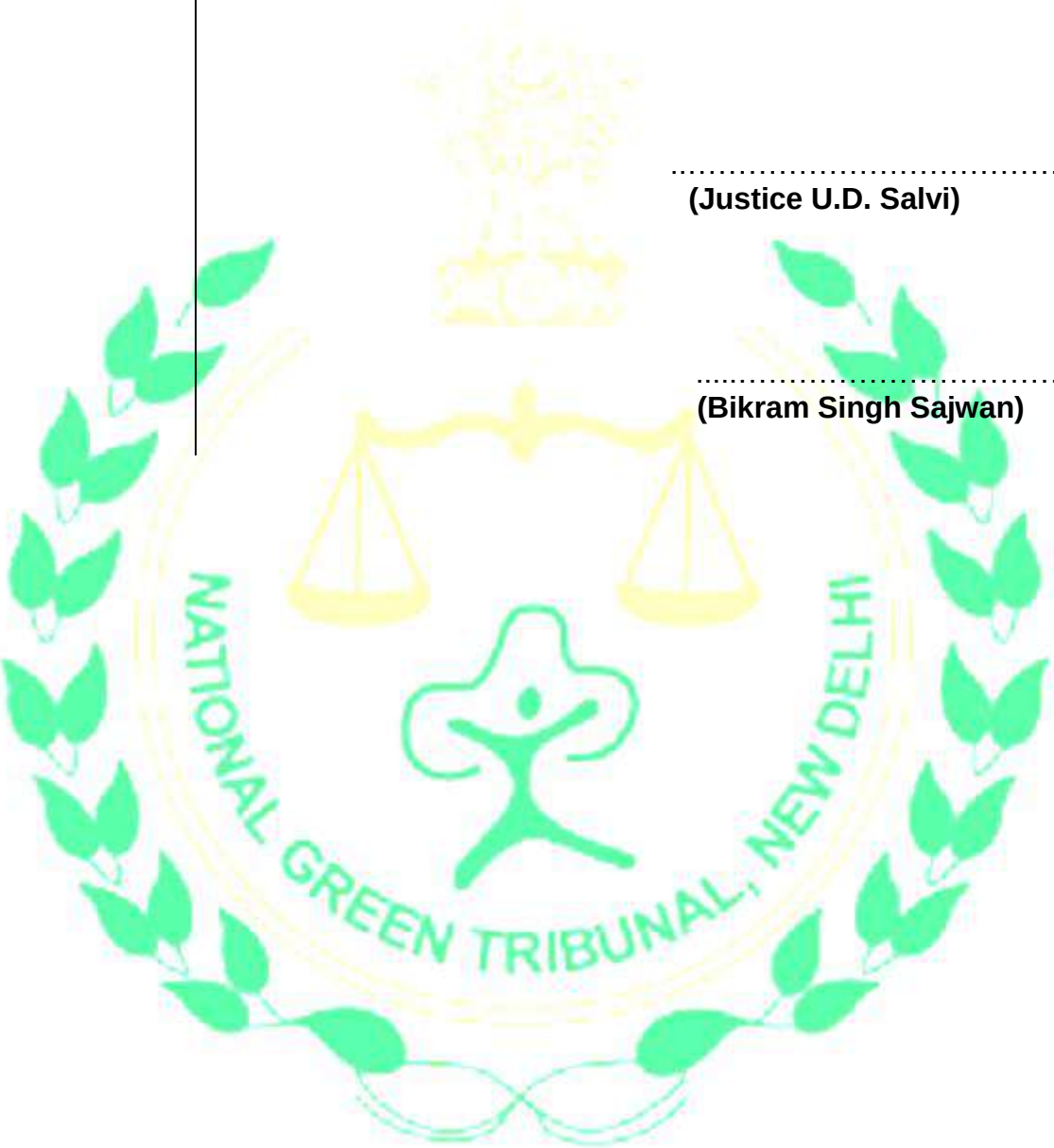
Appln. No.51(THC)/2016 :

Present: Applicant/Appellant : Mr. Ajay Gadegaonkar, Adv.
Respondent-MPCB : Mrs. Fawia Mesquita, Adv.
Respondent No.4 : Mr. P.D. More, Naib Tahsildar,
Collectorate, Ahmednagar.
Respondent No.6 : Mr. Sangramsingh Bhonsle, Adv. a/w.
Aarti Bhonsle & Aditee Dongrawat, Adv.
Respondent-CPCB : Mr. Aniruddha Kulkarni, Adv.

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Item No.9 & 14 18th August, 2017 Order No.4 & 17	requires time to file rejoinder. One weeks time is granted. He seeks liberty to refer to and rely upon the material in record and proceedings in Application No.51(THC)/2016. Parties do not oppose the grant of liberty as solicited. Liberty to refer to and rely upon the record and proceedings in Application No.51(THC)/2016 for the purposes of O.A. No.70/2017 is granted. <u>Application No. 51(THC)/2016 :</u> This is a transferred Writ Petition preferred by the Applicant in O.A. No.70/2017 before the Hon'ble High Court of Judicature at Bombay, seeking directions to Respondent Nos.4 and 5 to initiate action against Respondent No.8 Sugar Factory for violation of consent conditions under Water (Prevention and Control of Pollution) Act 1974, Air (Prevention and Control of Pollution) Act 1981 and Environment (Protection) Act 1986 in terms under Section 33(A) of the Water (Prevention and Control of Pollution) Act. Presently, it is revealed, the Sugar Factory is closed and does not have valid authorization or consent to operate. Learned counsel appearing on behalf of Respondent N.6 Srigonda Sakhar Karkhana, presently known as "Shankar Maharshi Shivajirao Narayanrao Nagawde Sahakari Sakhar Karkhana Ltd." submits that the Respondent No.6-Sugar Factory shall not commence any operations unless the Respondent Nos.4 and 5 grant consent to operate under Water (P. & C.) Act and Air (P. & C.) Act. However, he submits that their Application dated 26th February 2017 for grant of consent to operate is pending before Respondent Nos.4 and 5 and it needs to be dealt with in accordance with Law. Learned counsel appearing on behalf of Respondent Nos.4 and 5 on instructions makes a statement that the said Application shall be duly considered and decision thereupon shall be taken within a fortnight. Let the decision be taken in accordance with law for the reasons recorded therein. Anyone including the Applicant Karim Jahangir Shaikh, if aggrieved by such decision taken
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Item No.9 & 14 18th August, 2017 Order No.4 & 17 ajp	either way, shall be free to challenge such decision in accordance with law. From the facts disclosed before us, we are of the opinion that nothing further survives in the present Application. Application No. 51(THC)/2016 alongwith M.A. No. 335/2016 stand dispose of accordingly. List the case O.A. No. 70/2017 on 18th September, 2017. , JM (Justice U.D. Salvi) , EM (Bikram Singh Sajwan)
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Item Nos. 05& 06

(Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL
SPECIAL BENCH**

(By Video Conferencing)

Appeal. No. 106/2017(WZ)

Karim Jahangir Shaikh.

Appellant

Versus

MPCB & Ors.

Respondent(s)

WITH

Original Application No. 70/2017 (WZ)

Karim Jahangir Shaikh

Appellant

Versus

Sahakar Maharishi Shivajirao Narayanrao
Nagawade, Sahakari Sakhar karkhana Ltd. & Ors.

Respondent(s)

Date of hearing: 11.05.2022

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Appellant/Applicant: Mr. Ajay Gadegaonkar Advocate

Respondent(s): Ms. Supriya Dangare, Adv, for MPCB
Mr. Sangramsingh R. Bhonsle & Ms. Samridhi S. Jain, Advocates
for M/s Sahakar Maharshi Shivajirao Narayanrao Nagawade SSK
Ltd. (PP)

ORDER

Appeal. No. 106/2017(WZ)

1. This appeal has been preferred against renewal of consent by the State PCB on 16.09.2017, without considering the compliance of environmental norms by Respondent No. 4, Sahakar Maharshi Shivajirao Nayanrao Nagawade Sahakari Sakhar Karkhana Ltd. (earlier known as

Shrigonda Sahakari Sakhar Sugar Factory Ltd.), District Ahmednagar, Maharashtra, the Project Proponent (PP).

2. According to the appellant, Writ Petition bearing No. 1074/2012 was earlier filed before the High Court alleging violation of norms by the PP which was transferred to this Tribunal. The same was disposed of by this Tribunal on 18.08.2017 with directions for remedial action. Thereafter, O.A. No. 70/2017(WZ) was filed against inadequacy of functioning of the Effluent Treatment Plant (ETP) of the PP which is pending. The State PCB found that violations were taking place. Still, it has renewed the consent which is not called for.

3. The Appeal was admitted on 29.01.2018 but no reply has been filed.

4. We have heard learned Counsel for the parties. Learned Counsel for the PP has pointed out that the appeal is not maintainable under Section 16. This is not disputed by learned Counsel for the Appellant. However, he submitted that the pending OA may be considered and compliance of norms ensured. The Appeal is thus disposed of without prejudice to the order to be passed in the said OA separately.

Original Application No. 70/2017 (WZ)

5. Issue raised in this O.A. No. 70/2017(WZ) is inadequacy of ETP in the project of the PP. The OA was filed on 25.04.2017. The matter was inter-alia considered on 08.11.2017 in the light of report of the CPCB, finding shortcomings and recommending remedial action as follows:

- “• *Proving proper grit removal mechanism in grit chamber.*
- *Providing proper bagasse trapping mechanism in bagasse trap.*
- *Providing proper mixing device in equalization tank.*
- *Providing proper sloping at bottom of primary clarifier.*

- *Providing uniform feeding arrangement (inlet from bottom and outlet from top) in anaerobic lagoons.*
- *Proving Media in tube settler.*
- *Replacing media and providing distribution channel in trickling filter.*
- *Providing proper slopping at bottom to catch sludge and launder at top for uniform overflow of secondary clarifier.*
- *The industry should remove flexible pipelines from sand/activated carbon filter feed tank and provide only single outlet from ETP.*
- *The industry needs to restrict the storage tank capacity for 15 days only.”*

6. Stand of the State PCB is that the remedial action was accordingly been taken.

7. We have heard learned Counsel for the parties. The matter has been pending for the last five years. Latest status of compliance has not been brought on record.

8. We, thus, consider it appropriate to direct the State PCB to verify the factual status and take necessary coercive measures, if violations are currently found. If it is found that there were past violations, the State PCB may take action to fix accountability of the PP, following due process of law. If any grievance survives, it will be open to the applicant to take remedies in accordance with law.

The application will stand disposed of accordingly.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Dinesh Kumar Singh, JM

Prof. A. Senthil Vel, EM

Dr. Vijay Kulkarni, EM

May 11, 2022
Appeal. No. 106/2017(WZ)
Original Application No. 70/2017 (WZ)
DV

Orig. Application No.70/2017 (WZ)
AND
Application No.51(THC/2016 (WZ)
(W.P. No. 1074/2012)
(M.A. No. 335/2016)

**Karim Shaikh Vrs. Shankar Maharshi Shivajirao Naryanrao Nagawade Sahakari
Sakhar Karkhana Ltd. & Ors.**

Karim Jahangir Shaikh Vrs. State of Maharashtra & Ors.

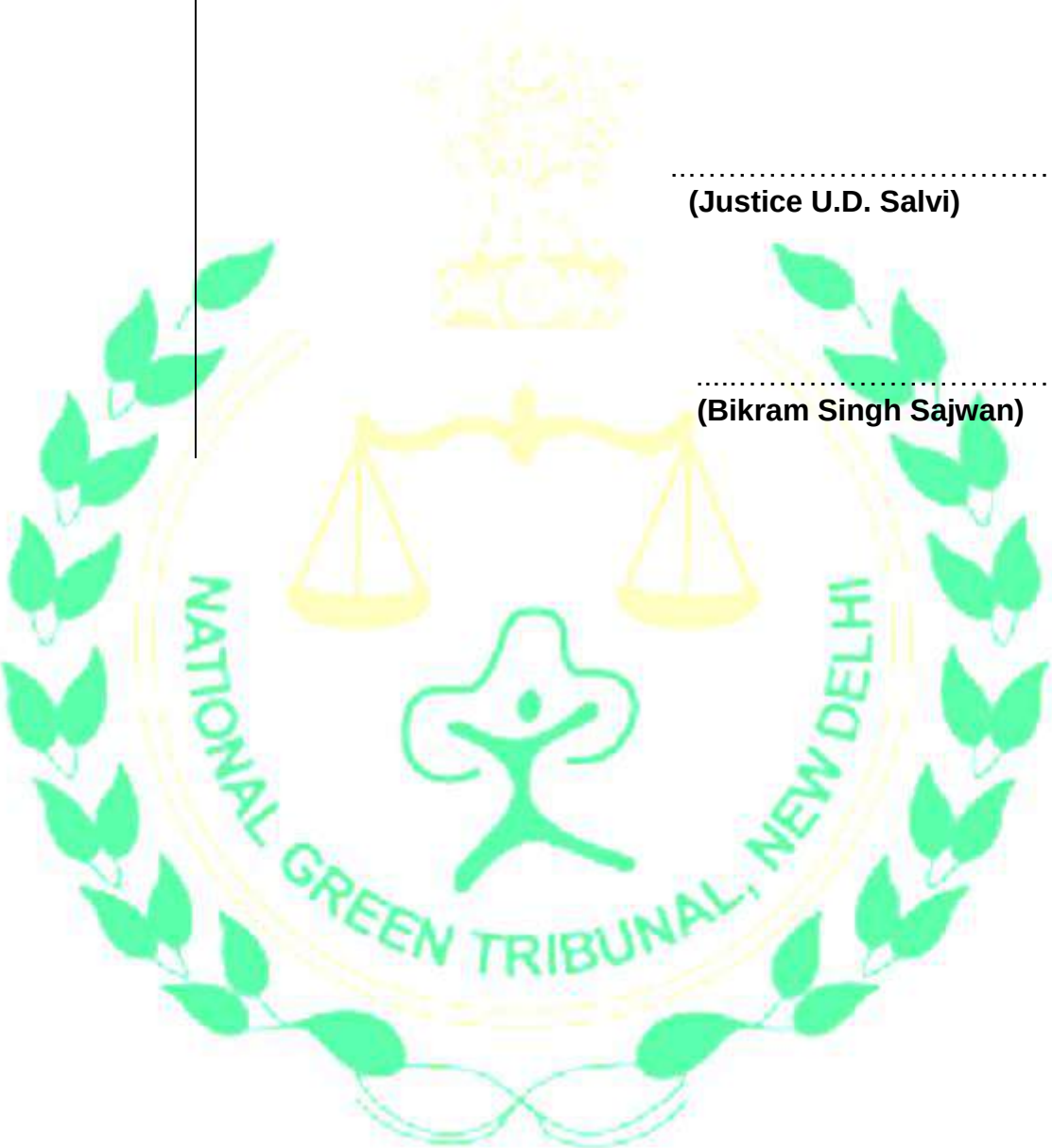
Present: **Applicant/Appellant** : **Mr. Ajay Gadegaonkar, Adv.**
Respondent-MPCB : **Mrs. Fawia Mesquita, Adv.**
Respondent No.4 : **Mr. P.D. More, Naib Tahsildar,**
Collectorate, Ahmednagar.
Respondent No.6 : **Mr. Sangramsingh Bhonsle, Adv. a/w.**
Aarti Bhonsle & Aditee Dongrawat, Adv.

Present: Applicant/Appellant : Mr. Ajay Gadegaonkar, Adv.
Respondent-MPCB : Mrs. Fawia Mesquita, Adv.
Respondent No.4 : Mr. P.D. More, Naib Tahsildar,
Collectorate, Ahmednagar.
Respondent No.6 : Mr. Sangramsingh Bhonsle, Adv. a/w.
Aarti Bhonsle & Aditee Dongrawat, Adv.
Respondent-CPCB : Mr. Aniruddha Kulkarni, Adv.

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Item No.9 & 14 18th August, 2017 Order No.4 & 17	requires time to file rejoinder. One weeks time is granted. He seeks liberty to refer to and rely upon the material in record and proceedings in Application No.51(THC)/2016. Parties do not oppose the grant of liberty as solicited. Liberty to refer to and rely upon the record and proceedings in Application No.51(THC)/2016 for the purposes of O.A. No.70/2017 is granted. <u>Application No. 51(THC)/2016 :</u> This is a transferred Writ Petition preferred by the Applicant in O.A. No.70/2017 before the Hon'ble High Court of Judicature at Bombay, seeking directions to Respondent Nos.4 and 5 to initiate action against Respondent No.8 Sugar Factory for violation of consent conditions under Water (Prevention and Control of Pollution) Act 1974, Air (Prevention and Control of Pollution) Act 1981 and Environment (Protection) Act 1986 in terms under Section 33(A) of the Water (Prevention and Control of Pollution) Act. Presently, it is revealed, the Sugar Factory is closed and does not have valid authorization or consent to operate. Learned counsel appearing on behalf of Respondent N.6 Srigonda Sakhar Karkhana, presently known as "Shankar Maharshi Shivajirao Narayanrao Nagawde Sahakari Sakhar Karkhana Ltd." submits that the Respondent No.6-Sugar Factory shall not commence any operations unless the Respondent Nos.4 and 5 grant consent to operate under Water (P. & C.) Act and Air (P. & C.) Act. However, he submits that their Application dated 26th February 2017 for grant of consent to operate is pending before Respondent Nos.4 and 5 and it needs to be dealt with in accordance with Law. Learned counsel appearing on behalf of Respondent Nos.4 and 5 on instructions makes a statement that the said Application shall be duly considered and decision thereupon shall be taken within a fortnight. Let the decision be taken in accordance with law for the reasons recorded therein. Anyone including the Applicant Karim Jahangir Shaikh, if aggrieved by such decision taken
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Item No.9 & 14 18th August, 2017 Order No.4 & 17 ajp	either way, shall be free to challenge such decision in accordance with law. From the facts disclosed before us, we are of the opinion that nothing further survives in the present Application. Application No. 51(THC)/2016 alongwith M.A. No. 335/2016 stand dispose of accordingly. List the case O.A. No. 70/2017 on 18th September, 2017. , JM (Justice U.D. Salvi) , EM (Bikram Singh Sajwan)
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Annexure A-3

08

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(12)

AT-12

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

Civil Application No...../2015

In

WRIT PETITION NO 1074/ 2012

Shrigonda Sahakari Sakhar Karkhana Ltd

....Petitioner

V/s.

Karim Jahangir Shaikh & Ors.

....Respondents

Affidavit in reply on behalf of the Respondent No. 5 & 6

I, Vinayak V. Shinde, aged about 58 years, occupation-service,
the Regional Officer of the Maharashtra Pollution Control Board i.e. the
Respondent Board at Nashik, having my office at Udyog Bhavan, 1st Floor

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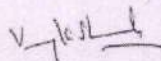
(13)

ITI Circle Trimbak Road, Nashik, do hereby state on solemn affirmation as under:

I am the Regional Officer of the Board at the Nashik, which includes Ahmadnagar, Nashik, Jalgaon, Dhule & Nandurbar Districts, for the purpose of implementation of the Water (Prevention & Control of Pollution) Act 1974, the Air (Prevention & Control of Pollution) Act 1981 and the Environment (Protection) Act 1986 and Rules made thereunder respectively. I am filing the present Affidavit in reply on behalf of Respondent Nos.5 & 6.

AF-13

1. I have gone through the original Writ Petition, Contempt Petition & Civil Application filed by the Petitioner in the aforesaid matter & I am conversant with the facts of the case & based on my office record and the factual position thereto. I shall not be deemed to have admitted anything save except whatever specifically stated hereunder.
2. I say & submit that the Maharashtra Pollution Control Board is a Body Corporate constituted under Section 4 of the Water (Prevention & Control of Pollution) Act, 1974 & also deemed to be the State Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981. The Board is Enforcing Authority under both the Water / Air Acts for the prevention, control and abatement of water and air pollution. Besides that, the Board has been entrusted with the implementation of the Environment (Protection) Act, 1986 and Rules made thereunder. One of the important functions of Respondent- Board is to prevent, abate and control of water & air pollution to prevent degradation of environment.



3. I say and submit that the Hon'ble High Court, Aurangabad vide order dated 25/11/2014 granted interim relief in terms of prayer cl (c) i.e. pending hearing & disposal of this petition, directing the MPCB to initiate action against the M/s Shrigonda SSK (Sugar) for sending untreated industrial effluent in the field of the petitioner under the provisions of the water Act, 1974 & Air Act, 1981.

AF 14

4. I say and submit that in compliance of the order dated 25/11/2014, the Respondent Board had issued Refusal of Consent vide letter dated 20/12/2014 & Voluntary Closure directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 & 31A of the Air (Prevention & Control of Pollution) Act, 1981 vide letter dated 23/12/2014 as well as also encashed the bank guarantee of Rs.20 Lakhs vide letter dtd.22/12/2014, for non up-gradation of Effluent Treatment Plant & Air Pollution control system by the Respondent Board. Copies of the refusal of consent, voluntary closure directions and forfeiture of bank guarantee letter are enclosed & marked as Annexure-A, B & C respectively.

5. I say and submit that the officials of the Respondent Board vide report dated 21/1/2015 reported that the Respondent- industry has not stopped the production activities. Therefore, the Respondent Board has issued directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 & 31A of the Air (Prevention & Control of Pollution) Act, 1981 vide letter dated 4/2/2015 to the Respondent-Industry, wherein the competent Authorities were directed to disconnect the water/electricity supply of the Respondent-Industry. A copy of the directions dated 4/2/2015 is enclosed herewith & marked as Annexure-D.

V. K. S. L.

4/
56
(15)

During the visit, Respondent- industry found in operation & water supply as well as electricity connection were not disconnected. Therefore, the Respondent Board has issued directions to the Executive Engineer, Irrigation Department, Shrigonda and Executive Engineer, MSEDCL Ltd., Shrigonda to disconnect the Water/Electricity supply of the Respondent industry vide letter dated 4/4/2015. A copy of the letter dated 4/4/2015 is enclosed & marked as Annexure-E

AF-15

7. I say and submit that the Respondent industry vide its reply dated 17/4/2015 requesting to grant permission to restart their manufacturing activities. Considering the assurance given by the Respondent industry for compliance of the closure directions, the Respondent Board has issued directions to the Respondent-Industry, wherein, the Respondent-Industry is allowed to restore electricity/water supply only for residential colony & up gradation work of Effluent Treatment Plant/Air Pollution Control System, with a directions to the Competent Authorities. A copy of the conditional directions is enclosed herewith & marked as an Annexure-F.

8. I say and submit that the application for grant of renewal of consent was placed before the Consent Appraisal Committee Meeting of the Board held on 3/11/2015, wherein, it was inadvertently mentioned the Words 'Approved' 'Renewal'. I further say and submit that the minutes were kept in abeyance for obtaining legal opinion, since, the Original Writ Petition No.1074/2012, Contempt Petition and Civil Application are pending before this Hon'ble High Court, the MPC Board may not take further decision in the matter.

N. J. S. L.

9. I say & submit that the Respondent Board as a duty bound to abide the compliance of the directions issued by the directions issued by this Hon'ble High Court from time to time.

10. I say & submit that in order to verify the compliance of the directions issued to the Respondent-industry, the officials of the Board has visited the industry on 31/12/2015 & observed that the industry is in operation & they have upgraded the existing Effluent Treatment Plant & Air Pollution Control system by providing wet scrubber to boiler No. 1 & 4. A copy of the visit report is enclosed & marked as Annexure-G.

AF-16

11. I say & submit that the Application for grant of renewal of consent & proposal for restart of manufacturing activities of Respondent industry was pending, since the Original Writ Petition No.1074/2012, Contempt Petition and Civil Application are pending before this Hon'ble High Court,, the MPC Board may not take further decision in the matter.

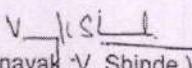
12. In view of the above, the Hon'ble Court may please to issue appropriate order in the matter.

Solemnly affirmed on this 12 day of Jan. at 2016 at Aurangabad

Identified by

Affiant


Adv. Sarika Mandlik
Advocate for the
Respondent No.5 & 6


(Vinayak V. Shinde)
Regional Officer, Nashik
MPCB

Annexure - A-4 Gilly

MAHARASHTRA POLLUTION CONTROL BOARD
SUB-REGIONAL OFFICE, AHMEDNAGAR

Date : 12.01.2015

(17)

VISIT REPORT

- 1 Name of Industry with Address : M/s. Shinganda S.S. Ltd.
Tal. Shinganda Dist.
Ahmednagar
- 2 Name of the Contact person with telephone, if any : Shri. B. S. Shinde, Chemist
Shri. K. K. Kondekar, P.O.
- 3 Consent status : 31.07.2014 & Applied
for renewal

AF-H

4	M. P. C. Board officials visited	<u>M. H. Kulkarni</u> <u>P.O.</u>
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OBSERVATIONS at the time of visit -

A) The industry shall reduce waste water generation to 100 liters per ton of cane crushed.

Compliance points	Verifications
<u>Collection of excess condensate & storage to overhead tanks after cooling through cooling tower</u>	
a) From Boiling Pan-	Yes
b) Quadripal body section-	Yes
c) Juice heater section-	Yes
d) Recycle of excess condensate for	Yes
1 Imibitation of mill-	
2 Preparation of milk of lime-	Yes
3 Centrifuge washing-	Yes
4 Oliver filtrate washing-	Yes
B Boiler blow down recycled for wet scrubber and /or Ash quenching-	
C Spray pond water used for -	Yes
Sulphur burner cooling-	
For wet scrubber-	
For Ash quenching-	
D ...7.5... no of pump out of ...7.5... of pump is replaced by mechanical seal	Yes

B) Details about flow meter with ETP

a. Flow Meter Details

- > Industry to provide flow meter at Inlet of ETP - ✓ Notch Reading/Register... 200 m³
- > Industry to provide flow meter at Outlet of ETP - ✓ Reading... 200 m³
- Arrangements to cover the effluent collection and carrying system to avoid the ingress of Bagasse and other material... closed pipeline is provided to avoid ingress of bagasse and other material

ETP Details

ETP is in operation: Yes MLSS observed (aeration tank) 75 30 min. in 1000 ltrs. (18)

Details of ETP: oil & Grease chamber, aeration tank, clarifier tank, filter tank, bio tower, tube settler, sand filter, SDB, 15 days storage tank.

Up gradation of ETP required as per Consent / Direction: Yes/No, If Yes details with status

No upgradation is done in existing ETP

Separate Primary ETP for DM plant effluent & cooling water: Yes/No, If Yes details with status

Operation & Maintenance of ETP: poor

C. Disposal of treated effluent: located effluent send to irrigation purpose

Total Area 82 acre (own 82 acres & other 30 acres) if others bilateral agreement

Details:

C). Details about Air Pollution Control System.

Sr.N	Boiler details	Fuel MT	APC's	Stack ht mt	Remarks
1.	Boiler 1 & 2		Dust collector wet scrubber	30m	Boiler No. 2 in operation
2.	Boiler 3		—	30m	In operation
3.	Boiler 4		Dust collector	80m	Not in operation
4.	Boiler 5		wet scrubber	50m	In operation

Up gradation of APC's & stack height required as per Consent / Direction: Yes/No,

If Yes details with status: Presently No modification is done in existing APCs.

D). Utilization of Fly ash & Bottom ash as per Fly ash Notification: Yes/No

Ash generated: MT,

Details about disposal: Presently ash generated is utilized by mixing in composting

a) Compliance of D.G set acoustic enclosure: Yes/No,

b) If yes, details: S.D.A.R.A.

Location JVS samples

Air samples

(Well Bore/ River/ Other)

ETP outlet

Status of Environment Statement report 20.13.14
 Cess details submitted upto June-14 Paid upto Dec-13
 JVS Charges pending if any Yes/No
 a) If yes, details

(19)

B.G details

1) Industry has submitted B.G of Rs. 42.15 lacs as per
 Consent Condition
 Specific remarks/Observations:-

- 1) During visit industry found in operation sugar unit and distillery was not in operation. ETP found in operation. operation and maintenance of ETP found poor. Housekeeping near ETP found poor. Effluent observed spread nearby ETP.
- 2) V notch is installed at ETP inlet and digital flow meter is provided after V notch. Industry need to install digital flow meter at outlet of ETP.

AF-19

Distillery Unit:

- 1) During visit Distillery was not in operation. Composting also was not in operation. Piles of sugar
- 2) Desludge of remaining found in progress.

Shri. Shinde
 Chemist

(S. K. Kulkarni)
 E.O.

Harish
 (M. A. Mahajan)
 P.O.

MAHARASHTRA POLLUTION CONTROL BOARD
SUB-REGIONAL OFFICE, AHMEDNAGAR

Date: 10.02.2015

(20)

VISIT REPORT

- 1 Name of Industry with Address : M/s. Shingonda SSK Ltd.
Tal. Shingonda Dist.
Ahmednagar
- 2 Name of the Contact person with telephone, if any : Shri. Gode
- 3 Consent status : 31.07.2014 6 Applied
For renewal

AF 20

4	M. P. C. Board officials visited	<u>M. A. Mahajan</u> <u>F.O.</u>
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OBSERVATIONS at the time of visit -

A) The industry shall reduce waste water generation to 100 liters per ton of cane crushed.

Compliance points	Verifications
<u>Collection of excess condensate & storage to over head tanks after cooling through cooling tower</u>	
a) From Boiling Pan-	Yes
b) Quadripal body section-	Yes
c) Juice heater section-	Yes
d) Recycle of excess condensate for	Yes
1 Imibitation of mill-	Yes
2 Preparation of milk of lime-	Yes
3 Centrifuge washing-	Yes
4 Oliver filtrate washing-	Yes
B Boiler blow down recycled for wet scrubber and /or Ash quenching-	Yes
C Spray pond water used for -	
Sulphur burner cooling-	
For wet scrubber-	
For Ash quenching-	Yes
D 1.5 no of pump out of 1.5 of pump is replaced by mechanical seal	

B) Details about flow meter with ETP

- a. Flow Meter Details
- Industry to provide flow meter at Inlet of ETP - Y note Reading/Register.....
 - Industry to provide flow meter at Outlet of ETP - Reading.....
- Arrangements to cover the effluent collection and carrying system to avoid the ingress of Bagasse and other material. closed pipeline is provided to avoid ingress of bagasse and other material

b. ETP Details

ETP is in operation: Yes MLSS observed (aeration tank) 75 30 min. in 1000 hrs.

Details of ETP Oil & Grease chamber, aeration tank, clarifier tank, lifting tank, Dig tower, tube settler, sand filter, SDB, 15 days storage tank.

Up gradation of ETP required as per Consent / Direction: Yes/No, If Yes details with status

No upgradation is done in existing ETP.

Separate Primary ETP for DM plant effluent & cooling water: Yes/No, If Yes details with status

Operation & Maintenance of ETP: Good

C. Disposal of treated effluent: Treated effluent send to irrigation purpose

Total Area 82 acre (own 82 acres & other 30 acres) if others bilateral agreement

Details: —

C). Details about Air Pollution Control System.

Sr.N	Boiler details	Fuel MT	APC's	Stack ht mt	Remarks
1	Boiler 1 & 2		Dust collector wet scrubber	30m	Boiler No-2 in operation
2	Boiler 3		—	30m	In operation
3	Boiler 4		Dust collector	80m	Not in operation
4	Boiler 5		wet scrubber	60m	In operation

Up gradation of APC's & stack height required as per Consent / Direction: Yes/No,

If Yes details with status: Presently no modification is done in existing APCs.

D). Utilization of Fly ash & Bottom ash as per Fly ash Notification: Yes/No

Ash generated: MT,

Details about disposal: Presently ash generated is utilized by mixing in composting.

a) Compliance of D.G set acoustic enclosure: Yes/No.

b) If yes, details: 50.0 XVA

Location JVS samples

Air samples

(Well Bore/ River/ Other)

Status of Environment Statement report. 2013-14

Cess details submitted upto .. June 14 .. Paid upto .. Dec-13

JVS Charges pending if any

Yes Not

a) If yes, details

B. G details: Industry has submitted B.G of Rs. 42.10
'acs as per consent condition

AF-22

Specific remarks / Observations :-

- 1) During visit Industry found in operation sugar unit while distillery unit was not in operation. STP found in operation. operation and maintainance of STP found poor.
- 2) V notch is installed at STP inlet and digital flow meter flow meter is provided at outlet of STP.

Distillery Unit:

- 1) During visit Distillery was not in operation & composting also was not in operation.
- 2) Residue of remaining 4 Nos of lagoon found in process.

B.N. Gore
(B.N. Gore)

M.N. Chawla
(M.N. Chawla)
P.O

M.P. Mandajan
(M.P. Mandajan)
P.O



Maharashtra Pollution Control Board **महाराष्ट्र प्रदूषण नियंत्रण बोर्ड**

(An ISO: 9001 & OHSAS: 18001 Certified Laboratory)

Tel: 0253, 2362820

Fax: 0253, 2365150

Email: sonashiklab@mpcb.gov.in

mpcbnashiklab@mpcb.gov.in

Udyog Bhavan 1st Floor,

Near ITI Signal, Trimbak Road,

MIDC Compound, Nashik - 422007.

To,
 The Sub-Regional Officer,
 M.P.C. Board, A, Nagar
 Lab. Report No.: 1185

Date of Collection: - 30/11/2015

Date of receipt: - 02/12/2015

Sample Code No: - SROA/JVS/626

ANALYSIS REPORT

Type of Industry	Sugar
Particulars	Result
pH	8.01 ✓
B.O.D.(3 Days 27 °C)	95.0 ✓
C.O.D.	252.0
Suspended Solids	90.0
Total Dissolved Solids	1960.0 ✓
Chloride	480.0
Sulphate	47.32
Oil & Grease	2.8 ✓
Sample collected by	Mr. M.A.Mahajan
Seal No	245

Note: - 1) All results are expressed in ppm except pH.
 2) BDL indicates Below Detectable Level.

(Signature)
 Scientific Officer,
 Regional Laboratory, Nashik.



Maharashtra Pollution Control Board **महाराष्ट्र प्रदूषण नियंत्रण मंडळ**

(An ISO: 9001 & OHSAS: 18001 Certified Laboratory)

Tel: 0253, 2362820
 Fax: 0253, 2365150
 Email: sonashiklab@mpcb.gov.in
mpcbnashiklab@mpcb.gov.in

Udyog Bhavan 1st Floor,
 Near ITI Signal, Trimbak Road,
 MIDC Compound, Nashik - 422007.

To,
 The Sub-Regional Officer,
 M.P.C. Board, A, Nagar
 Lab. Report No.: 1422

Sample Code No: - SROA/JVS/705/15

Date of Collection: - 31/12/2015

Date of receipt: - 02/01/2016

ANALYSIS REPORT

Type of Industry	Sugar
Particulars	Result
pH	6.01 /
B.O.D. (3 Days 27 °C)	105.0
C.O.D.	224.0
Suspended Solids	92.0 /
Total Dissolved Solids	2134.0
Chloride	570.0
Sulphate	390.6
Oil & Grease	3.0 /
Sample collected by	Mr. M.A. Mahajan
Seal No	245

Note: - 1) All results are expressed in ppm except pH.
 2) BDL indicates Below Detectable Level.

(Signature)
 (V.R. Thakur)
 Scientific Officer,
 Regional Laboratory, Nashik.



Maharashtra Pollution Control Board **अवकाश प्रदूषण नियंत्रण बोर्ड**

(An ISO: 9001 & OHSAS: 18001 Certified Laboratory)

Tel: 0253, 2362820
 Fax: 0253, 2365150
 Email: sonashiklab@mpcb.gov.in
mpcbnashiklab@mpcb.gov.in

Udyog Bhavan 1st Floor,
 Near ITI Signal, Trimbak Road,
 MIDC Compound, Nashik - 422007.

To,
 The Sub-Regional Officer,
 M.P.C. Board: A, Nagar
 Lab. Report No.: 1520
 Sample Code No: - SROA/JVS/726

Date of Collection: - 13/01/2016

Date of receipt: - 15/01/2016

ANALYSIS REPORT

Type of Industry	Sugar
Particulars	Result
pH	5.2
B.O.D.(3 Days 27 °C)	100.0
C.O.D.	240.0
Suspended Solids	80.0
Total Dissolved Solids	2210.0
Chloride	610.0
Sulphate	480.0
Oil & Grease	4.0
Sample collected by	Mr. M.A. Mahajan
Seal No	245

Notes: - 1) All results are expressed in ppm except pH.
 2) BDL indicates Below Detectable Level.

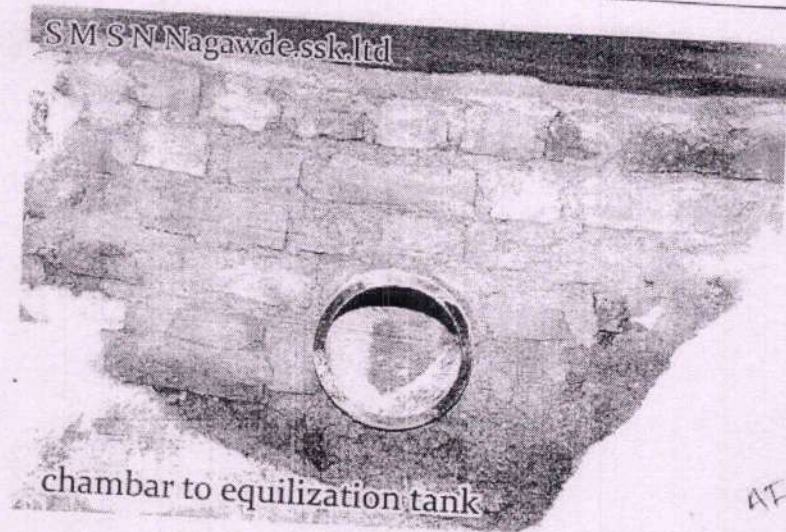
V.R. Thakur
 (V.R. Thakur)
 Scientific Officer,
 Regional Laboratory, Nashik.

Annexure - A-5

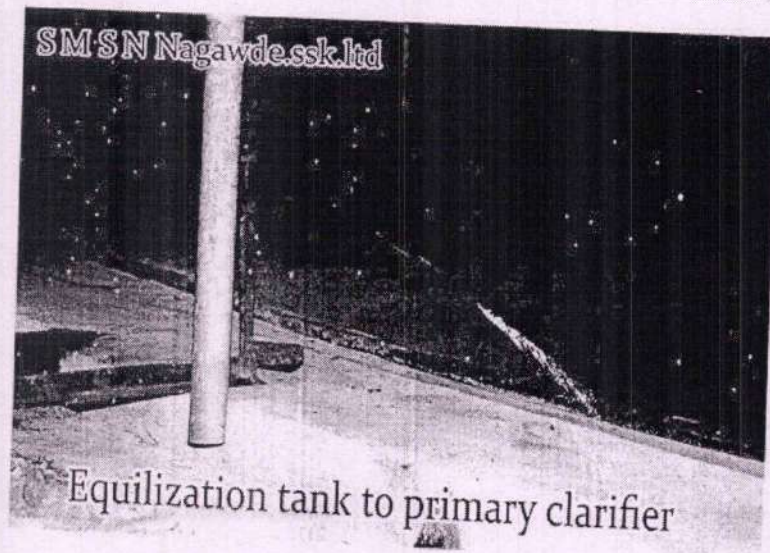
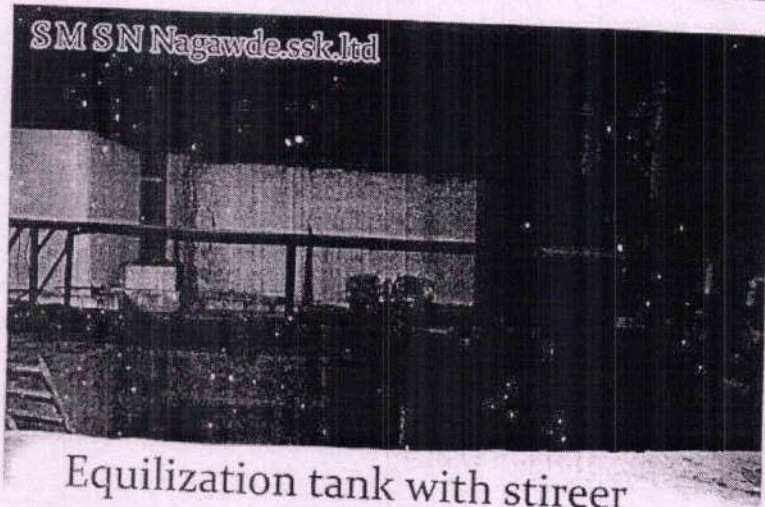
(26)



Annexure A-5



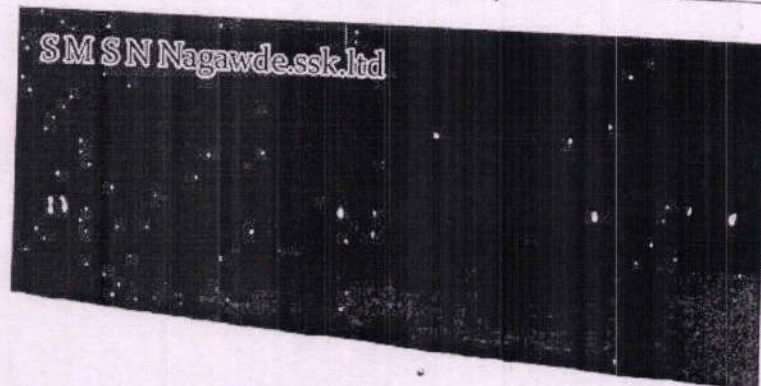
(27)



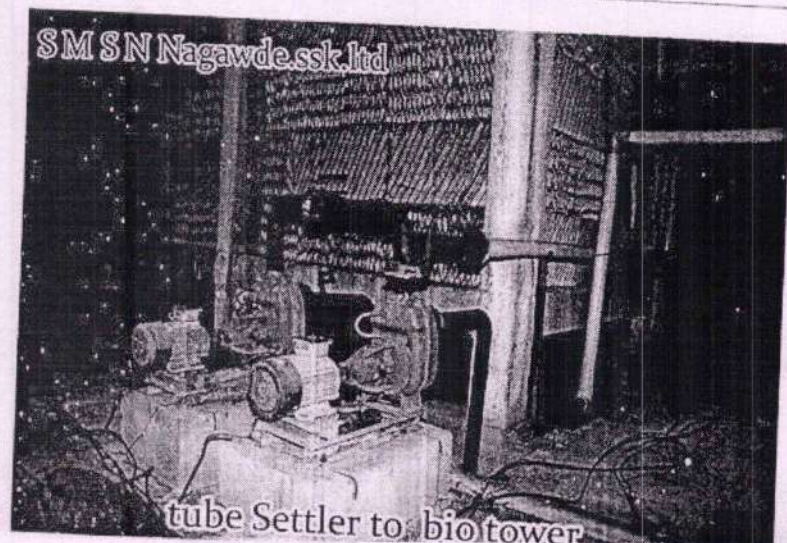
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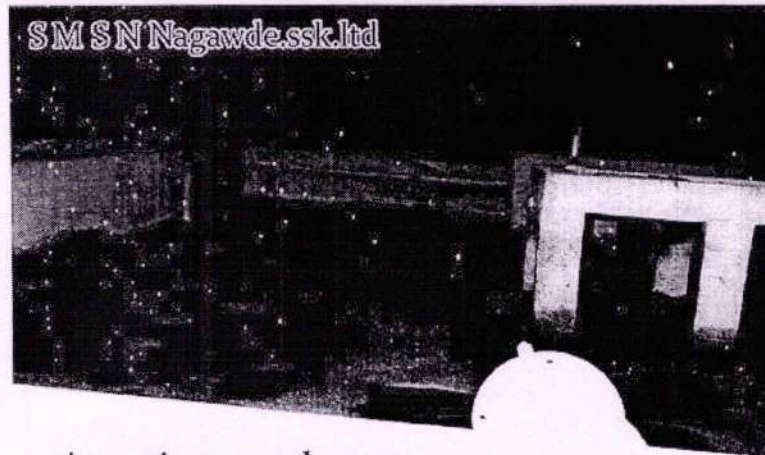
AF-28



Anerobic tank no. 3 to tube Settler

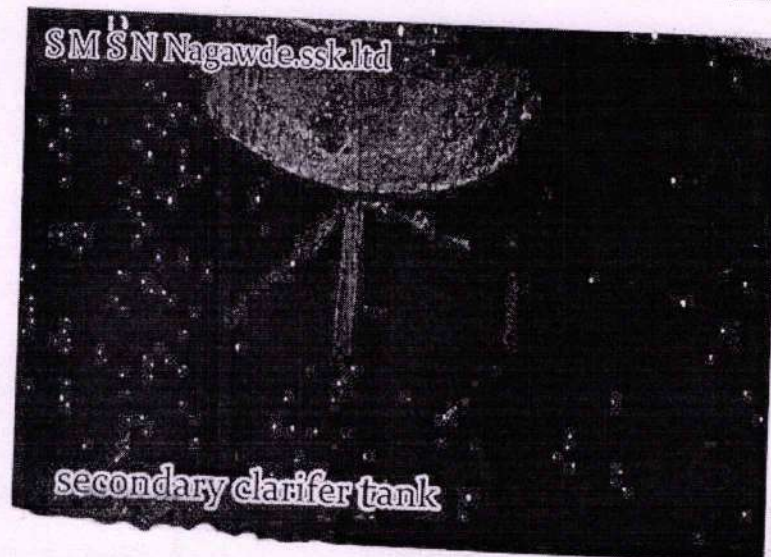


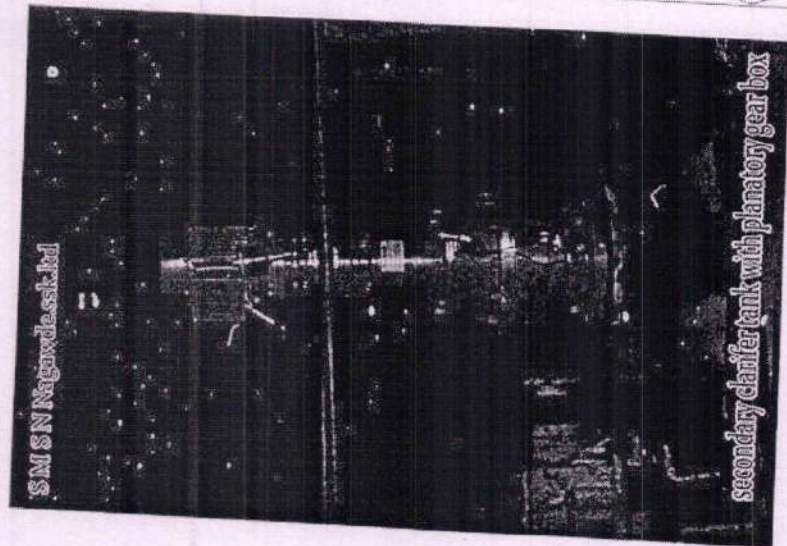
(29)



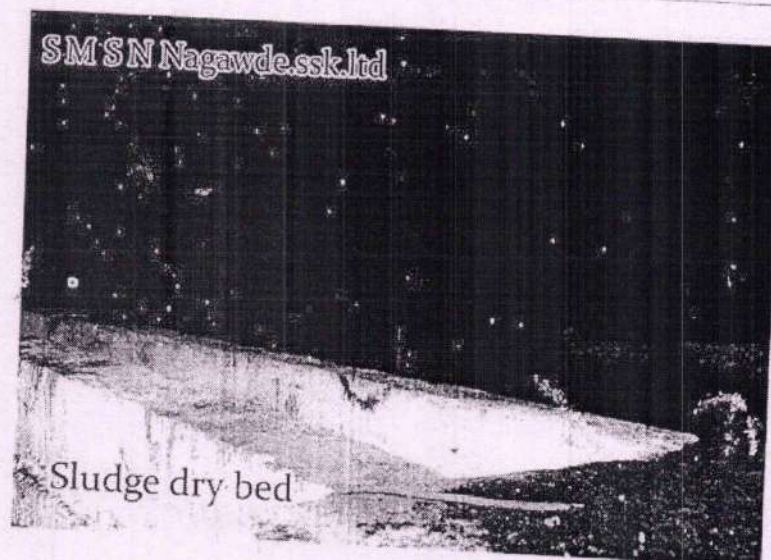
Aeration tank

AF-29





AF-30



(4)

Annexure - A-6 (31)



Regl. No. ANR/PRG (A) 1, Date. 3/8/1965

सहकार महर्षी शिवाजीराव नारायणराव नागवडे
सहकारी साखर कारखाना लि.
 मु.पो. श्रीगोंदा फॅक्टरी, ता. श्रीगोंदा, जि. अहमदनगर पि। - ४१३७२६
SAHAKAR MAHARSHI SHIVAJIRAO NARAYANRAO NAGAWADE
SAHAKARI SAKHAR KARKHANA LTD.

A.P. Shrigonda Factory - (410726) Tal. Shrigonda, Dist. Ahmednagar (MS)

Date 10/11/2016

To
 The Managing Director
 S.M.Shivajirao N.Nagawade S.S.K.Ltd.,
 Shrigonda Factory, Tal- Shrigonda,
 Dist- Ahmednagar.

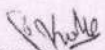
Sub :- Changes in ETP Process as per MPCB guideline.
 Respected Sir,

With reference to the above cited subject and Site visit of SRO, Ahmednagar and Field officer, RO office Nashik for inspection of sugar ETP on dated 05/11/2016 and as per their suggestion, following changes are done at ETP Side.

- 1) Oil Skimmer over Flow tank is connected to equalisation tank No.1 by gravity 8" Dia meter pipe. Stirrer is provided having V- type gear box ration 30:1 with 10 hp drive.
- 2) Water From equalisation tank No.1 is lifted to primary clarifier by 5 HP suitable pump.
- 3) Water From anaerobic tank No 2 is lifted to anaerobic tank No 3 by 5 HP suitable pump.
- 4) Water From anaerobic tank No 3 is transferred to tube settler by 7.5 HP suitable pump.
- 5) Water from tube settler is connected to bio tower chamber by gravity and bio tower to aeration tank by gravity.
- 6) Secondary clarifier drive is replaced by new planetary gear box.
- 7) Outlet from filter feed tank having size 7x3.7x2.8 mtr is lifted to 15 days storage tank having size 28.50x27.07x3.5 mtr instead of 17.6x17.6x3.8 mtr storage tank by suitable 3" dia pipe and pump.
- 8) Above changes are done as per MPCB guideline and remain as it is. Modified ETP layout plan drawing is attached here with for your ready reference.

This is for your information and necessary action please.

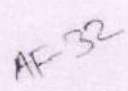
Thanking you.


 Civil Engineer

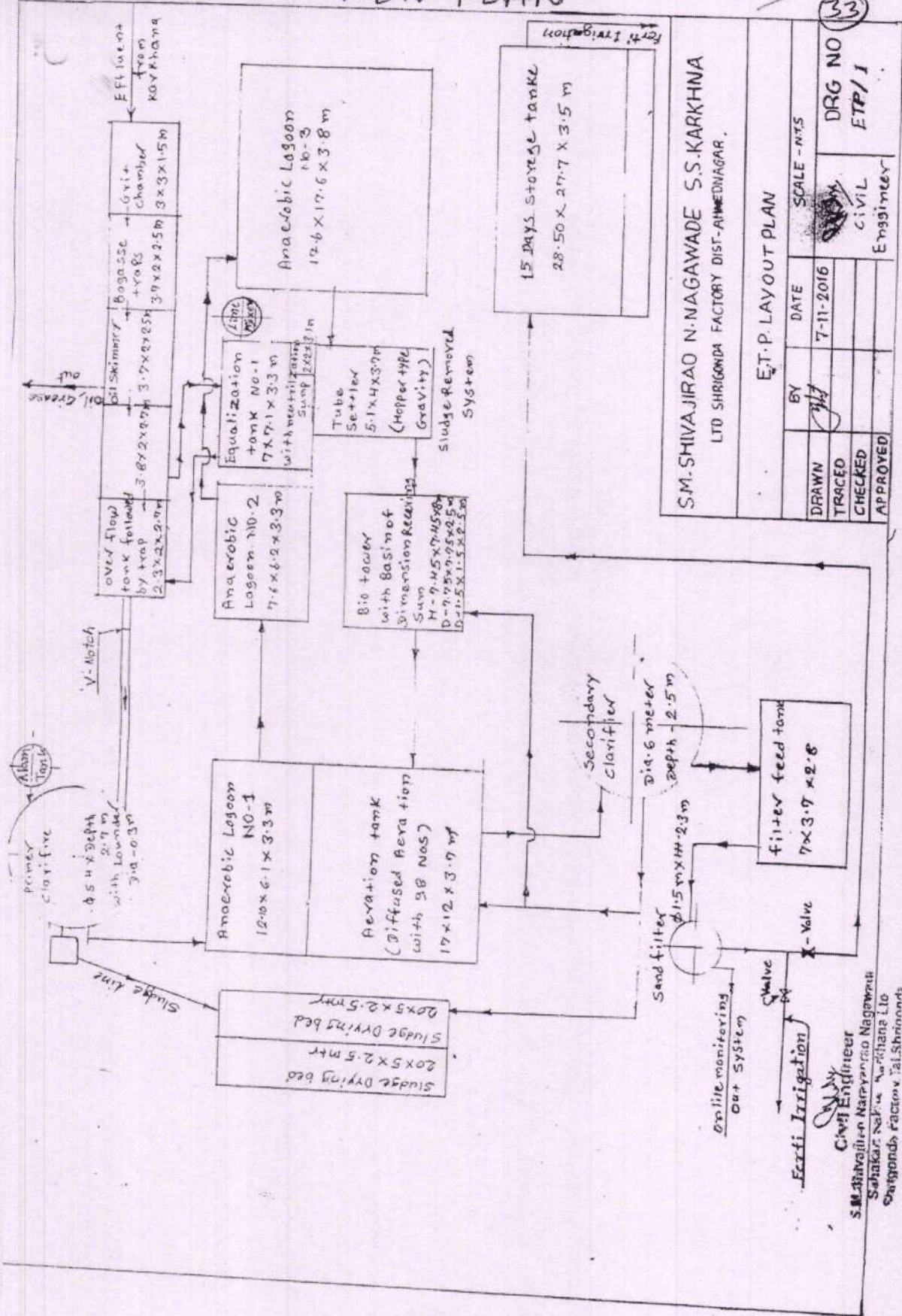

 Chief Engineer


 Environmental Officer

Enclosed- Modified ETP drawing.



AF 33



Annexure - A7

Phone : (020) 26902100 - 30 lines

: (020) 26902244

E-mail : vsilib@vsnl.com

Web site : www.vsisugar.com

**VASANTDADA SUGAR INSTITUTE**

Manjari (Bk.) Tal. : Haveli, Dist. : Pune - 412 307, Maharashtra, India.

(34)

VSI/ST/3369/2016-17

11/11/2016

To
The Managing Director
Sahakar Maharshi Shivajirao Narayanrao Nagawade SSK Ltd.
At.: Shrigonda Factory
Tal.: Shrigonda
Dist.: Ahmednagar

AF-34

Sub.: Visit report

Ref.: Your Letter No. DIST/52/1890/2016-17, dt. 8.11.2016

Dear Sir

As per your above reference letter Mr. D. B. Sapkal, Sr. Sugar Technologist, visited your factory site regarding ETP Up-gradation. During the visit, he had discussion with you, Mr. R.G.Makhare, Chief Engineer; Mr. R.P. Varma, Chief; Mr. S.G.Kulange; Mr. B.N.Gore, Distillery Manager; Mr. M.D. Kandekar, Env. Officer. Existing ETP was designed for the flow rate of effluent 400 m³/day having BOD value 2000 mg/lit.

Existing ETP System is as follows:

1. Screen Chamber
2. Oil & grease trap
3. Equalization cum Neutralization Tank
4. Primary Settler
5. Anaerobic Lagoon-1,2 & 3 in series
6. Tube Settler
7. Bio-Towers
8. Aeration Tank
9. Secondary Clarifier
10. Dual media Filter
11. Sludge Drying Beds
12. Fifteen days storage tank

Reply to be sent on the name of Institute and not on individual's name.

**BRIEF DESCRIPTION:****SCREEN CHAMBER:**

- Solid particles more than 10mm size is trapped & removed manually

OIL AND GREASE TRAP:

- Insoluble oil is removed by belt type Oil Machine & collected in oil storage tank.
- Separated oil is disposed through registered Preprocessor.

EQUALIZATION CUM NEUTRALIZATION TANK:

- pH is corrected by Lime solution.
- Agitation is provided for mixing & keeping the effluent in homogenous condition.

PRIMARY SETTLER:

- Typically designed to allow the solid particle [sludge] to settle down at the bottom and collected in sludge drying beds periodically.
- Overflow clear influent enters Anaerobic Lagoon
- B.O.D. reduced by 20% & S.S. reduced to 70 to 80%.

ANAEROBIC LAGOONS: [03 NOS]

- Provided in series.
- The waste is high in Carbohydrates but low in nitrogen & phosphorous.
- Nutrient supplementation is provided in the Anaerobic Lagoon No. 1
- Retention time is 04 days.
- Proper sludge concentration is maintained & BOD is reduced by 30.

TUBE SETTLER:

- Conical bottom for easy pathway to sludge accumulation
- Plates fitted at 55% inclination for easy guidance of sludge at the conical bottom of PPS.

BIO-TOWER:

- Fitted with Basin for effluent collection & overflow
- Inside packed with PVC media for Biological attached growth.
- B.O.D. reduced by 25%

AERATION TANK:

- Above ground RCC tank where the secondary biological treatment is carried out.
- In this treatment, Oxygen supplied to the bacteria is consumed under controlled conditions so that, most of the BOD is removed in a treatment plant rather than in the watercourse. Thus, the principal requirements of biological waste treatment process are an adequate amount of bacteria that feed on the organic matter present in the wastewater, oxygen and some means of achieving contact between bacteria and organics.
- The required oxygen is supplied to the bacteria by Diffused Membrane System where the oxygen will be supplied to the bio-mass through fine bubble diffusers ensuring positive and complete oxygen feed to the bio-reactor.
- The air to the diffused membrane system will be supplied by air compressor. [90% BOD Reduction]

AF 36

SECONDARY CLARIFIER:

- RCC above ground round tank with hopper bottom.
- To maintain the bacterial cell mass concentration in the aeration tank [bio-reactor], from the bottom the sludge [Bio-mass] is continuously recycled to the bio-reactor with the help of sludge recycle pump. Scraper mechanism will ensure the filamentous sludge floating on the surface to guide at the bottom of clarifier

HOLDING TANK:

- RCC under ground tank for holding effluent before it is passed through Sand & Carbon filters.

DUAL MEDIA FILTER:

- Closed sand filter designed & fabricated by us in M.S. epoxy painted with graded sand of different sizes as filtering media.

SLUDGE DRYING BEDS:

- It is brick work for holding and drying the sludge generated From E.T.P.



VASANTDADA SUGAR INSTITUTE

CONTINUATION SHEET

(37)

AS per the design of the ETP, stage wise BOD reduction will be as follows:

- Initial BOD : 2000 mg/l.
- 20% BOD reduction after primary clarifier: 1600 mg/l.
- 30% BOD reduction after Anaerobic lagoon: 1120 mg/l
- 25% BOD reduction after Bio-tower: 840mg/l
- 90% BOD reduction after aeration tank: 84 mg/l

Considering above reduction of BOD value, existing Up-graded ETP is adequate to handle the optimum load in peak season and give expected results. However, it is suggested to operate and maintain the ETP properly.

Thanking you

Yours faithfully,

(D.B. Sapkal)

Sr. Sugar Technologist
Sugar Technology Department

AF 37

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE, PUNE
MISCELLELLANEOUS APPLICATION NO.335 OF 2016
IN
APPLICATION NO.51/2016 (THC).

Noted & Registered at Serial Number :	120A
Date :	28-10-16
Pages Contain :	H

Shrigonda Sahakari Sakhar Karkhana Ltd. ... Applicant
(Original Res.No.6)

In the matter of
Karim Jahangir Shaikh ... (Original Petitioner)

V/s

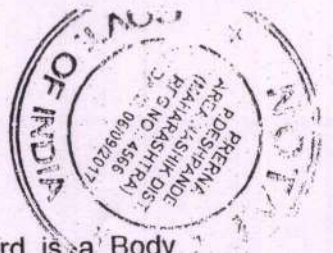
State of Maharashtra & Ors. ... Respondents.

Affidavit on behalf Respondent Nos. 4 & 5

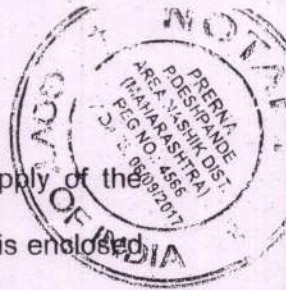
I, Rajendra Ultamrao Patil, aged about 49 years, occupation-service, the In-charge Regional Officer of the Maharashtra Pollution Control Board at Nashik having my office at Udyog Bhavan, Near ITI Satpur, Nashik, do hereby state on solemn affirmation as under:

I am the Incharge Regional Officer of the Respondent Board at Nashik, which includes Ahmednagar, Nashik, Jalgaon, Dhule & Nandurbar Districts, for the purpose of implementation of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981 and Rules made thereunder respectively. I am filing the present affidavit on behalf of the Respondent Nos. 4 & 5, as under:

- (1) I say and submit that the Applicant has filed the above Misc. Application, to issue directions to the Maharashtra Pollution Control Board, to issue orders for restart of their Sugar Unit and issue renewal of Consent to Operate for the period from 1/08/2016 to 31/07/2017 and to restore the water & electricity supply to the said unit.



- (2) I say and submit the Maharashtra Pollution Control Board is a Body Corporate constituted u/s 4 of the Water (Prevention & Control of Pollution) Act, 1974 and also deemed to be the State Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981. The Board is the Enforcing Authority under both the Water & Air Acts for the prevention, control and abatement of water & air pollution. Besides that, the Board has been entrusted with the implementation of the Environment (Protection) Act, 1986 and Rules made thereunder. One of the important functions of the Respondent Board is to prevent, abate and control of water & air pollution to prevent degradation of environment.
- (3) I say and submit that the Hon'ble High Court of Judicature at Bombay, Bench at Aurangabad vide order dtd. 25/11/2014 granted interim relief in terms of prayer clause(c) i.e. pending hearing & disposal of this petition, directing the MPCB to initiate action against M/s. Shrigonda SSK (Sugar) for sending untreated industrial effluent in the field of the petitioner under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981.
- (4) I say & submit that in compliance of the order dated 25/11/2014. The Respondent Board had issued Refusal of consent vide letter dated 20/12/2014 & voluntary Closure directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 & 31A Air (Prevention & Control of Pollution) Act, 1981 vide letter dated 23/12/2014 for not upgrading the Effluent Treatment Plant & Air Pollution Control system.
- (5) I say and submit that the officials of the Respondent Board vide report dated 12/1/2015 reported that the Applicant-Industry has not stopped the production activities. Therefore, the Respondent Board had issued directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 & 31A Air (Prevention & Control of Pollution) Act, 1981 vide letter dated 4/2/2015 to the Respondent-Industry, wherein, the Competent



Authorities were directed to disconnect water / electricity supply of the Respondent-Industry. A copy of the directions dated 4/2/2015 is enclosed herewith and marked as an Annexure-'I'.

- (6) I say and submit that the Sub-Regional Officer, MPCB, Ahmednagar vide report dated 10/2/2015 reported that during visit, the Applicant-Industry found in operation and water supply as well as electricity connection were not disconnected. Therefore, the Respondent Board had issued directions to the Executive Engineer, Irrigation Department, Shrigonda and Executive Engineer, MSDDL Ltd., Shrigonda to disconnect the water / electricity supply of the Applicant-Industry vide letter dated 4/4/2015. A copy of the said directions dated 4/4/2015 is enclosed herewith and marked as an Annexure-'II'.
- (7) I say and submit that the Applicant-Industry vide its reply dated 17/4/2015 requested to grant permission to restart their manufacturing activities. Considering the assurance given by the Applicant-Industry for compliance of the closure directions, the Respondent Board had issued directions to the Appellant-Industry vide letter dated 17/4/2015 wherein, the Applicant-Industry was allowed to restore electricity/water supply only for residential colony & upgradation work of Effluent Treatment Plant/Air Pollution Control System, with the directions to the Competent Authorities. A copy of the conditional directions dated 17/4/2015 is enclosed herewith and marked as an Annexure-'III'.
- (8) I say and submit that the application for grant of renewal of consent was placed before the Consent Appraisal Committee Meeting of the Board held on 3/11/2015, I further say and submit that the minutes were kept in abeyance for obtaining legal opinion, since, the Original Writ Petition No.1074/2012, Contempt Petition No. 455/2015 and Civil Application are pending before the Hon'ble High Court, Aurangabad Bench, the Respondent Board may not take further decision in the matter.





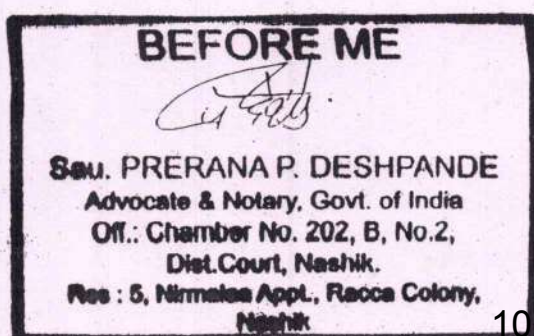
- (9) I say and submit that again the Applicant has applied for grant of renewal of Consent to operate for 3000 TCD. The said application was placed before the Hon'ble Consent Appraisal Committee Meeting of the Respondent Board held on 27/04/2016, wherein, it was decided to defer the case and revert back to the CAC along with further directions / orders received from the Hon'ble High Court, Aurangabad / National Green Tribunal, WZ, Pune.
- (10) I say and submit that the officials of the Respondent Board at Ahmednagar have visited to the site of Applicant Industry on 25/10/2016 and observed that as follows:
- During the visit industry is not in operation and the sugar crushing unit yet not started. But during visit trial run activity of boiler No. 3 is found in operation.
 - Industry has provided ETP to sugar unit & install online monitoring system to ETP.
 - Industry has provided wet scrubber to all 4 boilers. Industry having 80 acres of own land for irrigation purpose. The treated effluent is being used for irrigation in underground pipeline till 1750 mtrs. Length.
 - During the visit ETP found dry as there is no any effluent generating from sugar factory. A copy of the visit report dated 25/10/2016 is enclosed & marked as Annexure-IV.
- (11) In view of the above, the Respondent Board will be duty bound to comply with the directions of this Tribunal in this regard. The Hon'ble Tribunal may please be issue appropriate order in the above matter.

Solemnly affirmed on this the 28th day of October, 2016 at Nashik.

Identified by

For & on behalf of Maharashtra
Pollution Control Board,

(Rajendra Uttamrao Patil)
I/c. Regional Officer, M.P.C. Board



Annexure-I

MAHARASHTRA POLLUTION CONTROL BOARD

Grams. : "PREPOLL"

Tel. Nos. : 0253 / 2365150 / 61

Fax : 0253 / 2365140

E-mail : ronashik@mpcb.gov.in

rompcb.nashik@rediffmail.com

BY RPAD/FAX/ HAND DELIVERY

L. No. : MPCB/RONK/ANR/CD-190/364 /2015



REGIONAL OFFICE, NASHIK

Udyog Bhavan, 1st Floor, Trimbak Road,

MIDC Compound, Near I.T.I.,

Satpur, Nashik - 422 007.

Dtd:- 04/02/2015

To,

M/s. The Shrigonda S.S.K. Ltd. (Sugar Unit)

At-Shrigonda Factory, Tal. Shrigonda,

Dist. Ahmednagar.

Sub: Directions under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974, under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref.: 1. Consent to Operate granted by the Board vide no. BO/JD(WPC)/EIC-Nk-8044-11/CAC-2613 dtd. 18/03/2014 valid for period up to 31/07/2014.
2. Your application for grant of Renewal of Consent of Sugar unit vide letter dtd. 24/06/2014.
3. Refusal of Consent issued vide letter dtd. 20/12/2014.
4. Present status report submitted by SRO Ahmednagar vide letter dtd. 15/1/2015.
5. Decision taken by the CAC meeting held on 2/2/2015.

WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate under section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Renewal of Authorization under the Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 vide letter under ref. (1). ANDWHEREAS, it is mandatory on your part to provide adequate pollution control system, so as to achieve the standards prescribed by the Board in its consent order.

ANDWHEREAS, you have made an application for grant of renewal of consent at reference No. 2 above, which was placed before the Consent Appraisal Committee (CAC) Meeting of the Board held on 7/10/2014, wherein, it was decided to issue Show Cause Notice for non-compliance of the consent conditions. Accordingly, the Board has issued Show Cause Notice vide letter dated 28/10/2014.

AND WHEREAS, your reply dated 3/11/2014 to the show cause notice alongwith proposal submitted by Sub-Regional Officer, MPCB, Ahmednagar was again placed before the CAC meeting held on 9/12/2014, wherein it was decided to issue refusal for renewal of consent to operate and forfeit your bank guarantee as well as closure directions for operating without consent of the Board & for not providing adequate Effluent Treatment Plant & APC system.

: 2 :

AND WHEREAS, in view of the continuous non-compliance, the Board has issued refusal of consent under section 27 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 vide letter dated 20/12/2014 and forfeited the Bank Guarantee of Rs. 20 lakhs as well as issued voluntary closure directions vide directions dated 21/1/2015.

ANDWHEREAS, the compliance report alongwith voluntary closure directions was placed before the Consent Appraisal Committee meeting held on 2.2.2015, wherein, it was decided to direct competent authority for disconnection of Water /Electricity supply of your sugar unit.

NOW THEREFORE, in exercise of the powers conferred upon me by the Board under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981, you are hereby directed to close down your sugar unit and the competent Authorities are also directed to disconnect electricity / water supply to your sugar unit.

This is issued with the approval of the decision taken by the CAC Meeting held on 2/2/2015.

V. V. Shinde
(V.V.Shinde)

Regional Officer, Nashik.

Copy submitted for information to: Member Secretary, MPCB Mumbai.

Copy submitted for information to:

1. The Principal Scientific Officer, MPCB Mumbai.
2. The Sr. Law Officer, (LW), MPCB Mumbai.

Copy for information and necessary action: The Executive Engineer, Irrigation Department, Shrigonda, Tal. Shrigonda, Dist. Ahmednagar/ The Executive Engineer MSEDCL Ltd., Shrigonda, Tal. Shrigonda, Dist. Ahmednagar - They are directed to disconnect water /electricity supply of M/s. Shrigonda SSK Ltd., (Sugar Unit), Shrigonda Factory, Tal. Shrigonda, Dist. Ahmednagar forthwith and report the compliance to this office at the earliest.

Copy to:

1. Sub-Regional Officer, M.P.C. Board, Ahmednagar:
For information and necessary follow up. Further, he is directed to serve the said direction of closure to the said unit personally & report the compliance at the earliest.
2. Master File-2015.

Annexure-II

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24023516/24024068/24044531
 Website: <http://mpcb.gov.in>
 E-mail: enquiry@mpcb.gov.in



Kalpataru Point, 2nd - 4th Floor
 Opp. Cine Planet Cinema,
 Near Ston Circle, Ston (E)
 Mumbai- 400 022.

No BO/P&L Div /B- 1218

Date: 4/4/2018

To,
 The Executive Engineer,
 Irrigation Deptt. Shrigonda
 Dist. Ahmednagar

The Executive Engineer
 MSEDCL Ltd.
 Shrigonda, Dist. Ahmednagar.

Sub: Directions for disconnection of water/electricity supply issued to M/s Shrigonda SSK Ltd. Shrigonda (Sugar unit)

Ref: 1) Directions of closure issued by Regional Officer, Nashik dated 4/2/2015
 2) Reminder Letters issued by Sub Regional Officer, Ahmednagar dated 10/2/2015 & 25/3/2015

WHEREAS, Regional Officer, of the Board at Nashik had issued directions of closure under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981 to M/s Shrigonda SSK Ltd. Shrigonda, wherein you were directed to disconnect water/electricity supply to the above unit in view of noncompliance reported by the officials of the Board, which they have noticed during their visit and inspection. The said sugar unit has failed to provide adequate Effluent Treatment Plant & Air Pollution Control system inspite of sufficient time and opportunity given to the aforesaid unit.

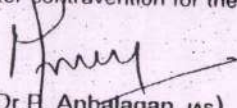
AND WHEREAS, It is surprising to note that, inspite of specific directions given to you vide directions dated 4/2/2015 & reminder letters dated 10/2/2015 & 25/3/2015 respectively, you have not bothered to disconnect the water/electricity supply to the said unit.

AND WHEREAS, your attention is drawn to the General Circular (Commercial No.225) issued by the Chief Engineer (Commercial) vide reference No.PR-3/291/13 dated 24/7/1995 to all Zonal Chief Engineers (O&M), MSEB, all S.Es. and all E.Es of O&M Division, as well as Flying Squads of V& S, MSEB to take note of the provisions of the 33A of the Water (P&CP) Act, 1974 & under section 31A of the Air (P&CP) Act, 1981, which circular further states that as and when such directions are received from the Pollution Control Boards, water/electricity supply should be disconnected forthwith after completion of necessary formalities.

: 2:

states

If you fail to disconnect the electricity supply to the above defaulting unit, your attention is also drawn to the provisions contained in Sub-Section (2) of Section 41 of the Water (Prevention & Control of Pollution) Act, 1974, for which, you will be liable for prosecution, which is punishable with imprisonment for a term, which shall not be less than one year and six months but which may extend to six years and with fine, and in case the failure continues, with an additional fine which may extend to five thousand rupees for every day during which such failure continues after contravention for the first such failure. Which please note.


(Dr. H. Anbalagan, IAS)
Member Secretary

Copy to :

- 1) JD (WPC)/Law Officer, (P&L Div)- for information.
- 2) Regional Officer, Nashik/Sub Regional Officer, Ahmednagar- for information and necessary action- They are directed to ensure compliance of these directions by pursuing with the appropriate competent authorities and in case, they failed to comply with these directions to intimate this office immediately with prosecution proposal in the prescribed format.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701

Fax: 24024068 / 24023515

Website: <http://mpcb.mah.nic.in>

E-mail: cac-cell@mpcb.gov.in

MPCB/CAC-CELL/TB/Restart/1883



Kalpataru Point, 2nd - 4th Floor
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E),
Mumbai-400 022.

Date: 17.04.2015

To,

M/s. Sahkar Maharshi Shivajirao Naraynrao
Nagwade SSK Ltd.,
(Formerly known as M/s. Shrigonda SSK Ltd.)
A/p - Shrigonda Factory, Tal. Shrigonda,
Dist. Ahmednagar

Sub: Conditional Directions u/s 33A of the water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref: 1) Closure directions issued by the Board vide dt 04.02.2015.
2) Your reply to Closure Direction received on 17.04.2015.

We refer to the directions of Closure issued by the Board vide letter dt 04.02.2015 on the grounds of non up-gradation of effluent treatment plant, air pollution control system and operating unit without Consent of the Board.

Board is in receipt of your reply dtd. 17.04.2015 and taking in to consideration of assurance given by you for compliance of Closure Directions. You are hereby allowed to restore the electricity supply and water supply only for your residential colony and up-gradation work of Effluent Treatment Plant / Air Pollution control systems activities subject to the compliance of following conditions -

- 1) You shall install separate electric meter /water meter to only your residential colony.
- 2) You shall install separate electric meter for up-gradation work of Effluent Treatment Plant to operate ETP and up-gradation work of Air Pollution Control system.

(2)

In case, you fail to comply with the above conditions, the Board will have no option than to initiate appropriate legal action against you, which please note.

The existing Closure Directions issued to your sugar unit shall remain continue.

These Directions are issued without prejudice to the order passed or being passed by the Hon'ble High Court, Aurangabad in Writ Petition No. 1074/2012 filed by Shri Karim Jahangir Shaikh Vs State of Maharashtra & Ors.


(Dr. P. Anbalagan IAS)
Member Secretary

Copy submitted to: Chairman, MPCB, Mumbai - for information

Copy to:

- 1) Joint Director (WPC) / Law Officer - MPCB, Mumbai - for information and necessary follow up
- 2) Regional Officer, MPCB, Nashik & Sub-Regional Officer, MPCB Ahmednagar - for information and necessary follow up.

Copy for information & necessary action to:-

The Executive Engineer, Irrigation Department, Shrigonda, Tal. Shrigonda, Dist. Ahmednagar & The Executive Engineer MSEDCL Ltd., Shrigonda, Tal. Shrigonda, Dist. Ahmednagar - They are directed to provide separate electricity/water meters for the Residential Colony, up-gradation work of ETP/APC and resume the electricity supply of the same. The electricity supply of the industry i.e. main operation plant will not resume as per the Directions dtd. 17.04.2015 till further directions of the Board.

Annexure - IV

MAHARASHTRA POLLUTION CONTROL BOARD

Ph No - 0241 - 2470852

E mail - smahmednagar@mpcb.gov.in



Sub - Regional Office.

Savitribai Fule Vyapari Sankul.

1st floor, Hall No - 2 & 3, Near

TV Center, Saverdi,

Ahmednagar - 414 003

VISIT REPORT

25/10/2016

Name of Industry

Shrigonda S.S.K (S.M.S.N.H. Sah. Sakhor Karkhar)
 Ltd. Alp - Limpangon Village. Tal. Shrigonda
 Dist - A. Nagar. (Sugarcane Div)

Date of Visit

25/10/2016

Consent Validity

31/07/2016 (Sugarcane) Applied for Renewal

Industry Representative

Mr. Kandeekar M.D.

Mr. Paurange S.G.

Board's Officer

R.P. Suryawanshi (Field Officer)

Observations

During visit to the Industry following observations are made

- 1) During visit industry is not in operation, as the sugar cane crushing is yet not started.
- 2) Industry has applied for renewal of Consent.
- 3) During visit it is informed that industry was completed his last crushing season (i.e. 2015-2016) on 27/03/2016, (i.e. started on 5/10/2015 till 07/03/2016) & done total crushing of cane 5,64,657 MT. (without Restart Order by Board)
- 4) Industry has provided ETP to Sugar unit consist of 08G Boilers, Primary clarifier, Aerated, 2nd Clarifier, biotower & sand filter. As reported by representative they have upgrade ETP as per direction (i.e. Aerated, diffused membrane, biotower, online monitoring system, primary clarifier, new machine)
- 5) Industry has install the online monitoring system to ETP (For pH, BOD, COD, TSS & flow)
- 6) Industry having 08 Nos. of Boilers (for Sugar unit) provide with wet scrubber as a A.P.C. with 03 Nos. of chimney (Boiler 01 & 02 - 30mtr Height. Boiler - 3 - 30mtr. Boiler - 5 - 60m. Industry has provided wet scrubber to all above boiler as a A.P.C. All boilers are Baggas fire Boilers

MPCB Ahmednagar

Boilers

(P.T.O.)

- 2 -

- 7) During time of visit sugar factory is found not in operation & no any sugar cane crushing observed.
- 8) But during visit total run activity of boiler no-3 is found in operation. Industry representative informed that Boiler-3 is operated for purpose of slow heating.
- 9) As per consent condition industry has submitted the B.O. of Rs. 22.10 Lacs (for various Condition) which was valid up to 31/03/2016.
- 10) Water cess is paid upto Dec-2015 & submitted upto March-2016. Also submitted form-V.
- 11) Industry having sources of own land for irrigation purpose. The treated effluent is being used for irrigation via underground pipe tile till 1750 mtr length. (As per information by representative they also share treated effluent for irrigation to nearby farmer by doing agreement) As in last season they were share to nearby farmers.
- 12) Industry has ~~recently~~ completed the 15 day storage tank in last year at ETP area.
- 13) During visit ETP found dry as there is no any effluent generating from sugar factory. Hence no any JVs sampling is done.
- 14) During visit observations are made along with factory representative Mr. Kondekar (As the M.O & Dist. He was out of factory)

(Signature)
(Kulange S.G.)
Civil Engrg.

(Signature)
25/10/2016
(M.D. Kondekar)
Factory Representative

(Signature)
(R.P. Suryawanshi)
Field Officer

S. M. Kulkarni
Sahakar Sahasra Mahila Ltd.
Shriwasthi Factory, Ind. Nagar
Dist. Miraj

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE, PUNE
MISCELLELLANEOUS APPLICATION NO.335 OF 2016
IN
APPLICATION NO.51/2016



Shrigonda Sahakari Sakhar Karkhana Ltd.

... Applicant

(Original Res.No.6)

In the matter of

Karim Jahangir Shaikh

...(Original Petitioner)

v/s

State of Maharashtra &Ors.

... Respondents.

Additional Affidavit on behalf Respondent Nos.4 & 5

I, R.U. Patil, aged about 49 years, occupation – service, the I/c. Regional Officer, of the Maharashtra Pollution Control Board at Nashik i.e. Respondent Nos. 4 & 5, having my office address at Udyog Bhavan, 1st Floor, ITI Circle, Trimbak Road, Nashik, do hereby state on solemn affirmation as under :

I am the In-charge Regional Officer of the Respondent Board at Nashik, which includes Ahmednagar, Nashik, Jalgaon, Dhule & Nandurbar Districts, for the purpose of implementation of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981 and Rules made thereunder respectively. The Respondent No. 6 industries comes under my jurisdiction as per as overall supervision and control of the areas come under my jurisdiction. The Sub-Regional Office, Ahmednagar is responsible for day to day monitoring of the area in which the Respondent no 6 industries is situated. I am filing the present affidavit on behalf of the Respondent Nos. 4 & 5, in compliance of the Order dtd. 03/11/2016 as under:

1. I say and submit that this Hon'ble Tribunal vide order dtd.3/11/2016 directed the Respondent Nos. 4 & 5 to place before this Hon'ble Tribunal the facts concerning adequacy of ETP installed in the sugar factory of Respondent No.6.

2. I say and submit that in compliance of the said Order dtd.3/11/2016, the present status of the Effluent Treatment Plant installed by the Respondent No.6 is as under :

As per the Joint inspection report dated 05/11/2016 submitted from SRO Ahmednagar (as Annex – I enclosed), it seems that industry has provided pre-primary, primary, secondary and filtration unit whereas all the unit are not placed at right location as equalization tank is placed after primary clarifier. From the information submitted for scrutiny it reflects that there is inadequate information regarding the design of anaerobic unit, Bio tower, biological unit and clarifier unit. In absence of design criteria and as per the available information with respect to physical design specification it seems that ETP is not adequate to carry the optimum load in the peak season. Apart from design specification, operation and maintenance of ETP is a critical point that needs to be defined more accurately. Skilled manpower is required to run the Effluent Treatment Plant

Solemnly affirmed on this 7th day of November, 2016 at Mumbai

Identified by

(Advocate)

For & on behalf of Maharashtra
Pollution Control Board,

(B. U. Patil)
I/c Regional Officer-Nashik



BEFORE ME

Vasant B. More
Notary Gr. Mumbai

REGISTER Sr. No. 205/2016



Annex 1

Joint Visit Report

611

3

2/11/14
MORE
MUMBAI

Name of Industry :- M/s. Shikar Mahatshi
shivajirao Narayanrao Nagwade
SSK Ltd. (Formerly know as
The shrigonda SSK Ltd.), A/P.
shrigonda factory, Ta. shrigonda
Dist. Ahmednagar - 413726.

Date of visit :- 05/11/2016.

Name of Industry :- 1) Shri R.S. Naik (MD)
Representative

Consent status :- 1) BO/JDC/WPC/EIC-NK-8044-11/CAC
- 2613 dtd. 18/3/14 valid 30.7.2016.
2) Applied for Renewal on 07/07/2016.

Legal Action status :- CD issued vide letter dtd.
04/02/2015

Purpose of visit :- Joint visit as per email
directions of HQ in connection
to ETP status/verification.

Observations:-

- 1) visited the said sugar factory as email
direction of HQ for verification of ETP
status in respect of NGT, Pune matter.
- 2) During the visit, production activities were
not found in operation. The said sugar
factory has not started the crushing season
2016-17 till the date of visit. During the
visit maintenance activity of ETP and sugar
mill was found in progress.
- 3) The sugar factory representative informed
that, the sugar factory is ready to
start the crushing season 2016-17.
- 4) In the ETP units, the activities of culture
development and stabilization of aeration
activity in aeration tank started from
last 5 days
- 5) In the ETP of industry following units are
provided. The ETP is designed for taking
load of about 330 CMD to 350 CMD effluent
for treatment purpose. The details of ETP
units are as follows.

P.T.O.



- a) Grit chamber - 1 NO - 3 X 3 X 1.5 m
- b) Bagasse traps - 02 NO - 3.7 X 2 X 2.5 m
(IN series)
- c) Oil skimmer (Semiautomatic) - 1 NO.
Scraper type - 3.8 X 2.0 X 2.7 m
- d) Overflow tank followed by trap - 1 NO.
- 2.3 X 2.0 X 2.7 m
- e) pH correction tank - 1 NO - 2.8 X 2 X 2.7 m
- f) Primary clarifier - 1 NO. - Dia: 5.4 m X Depth: 2.7 m
with Latexer Dim. 0.3 m
- g) Anaerobic Lagoon: 1 NO - 12.10 X 6.10 X 3.3
- h) Aerobic Lagoon - 1 NO - 7.6 X 8.2 X 3.3
- i) Equalization tank - 1 NO - 7 X 7.1 X 3.3
with neutralization sump (size) - 2 X 2 X 3.1
- J) Tube settler - 1 NO - 5.1 X 4 X 3.7
(Hopper type) - Gravity type Sludge Removal system
- K) Bio-Tower - 1 NO - 7.45 X 7.45 X 8.0 (H)
with Basin of dimension - 7.75 X 7.75 X 2.5 (D) &
Receiving sum - 1.5 X 1.5 X 2.5 (D)
- L) Aeration tank - 1 NO - ~~12.10 X 6.10 X 3.3~~
(Diffused Aeration with gsm) 17 X 12 X 3.70
- M) Secondary Clarifier - 1 NO: - Dia: 6 m &
Depth: 2.6 m
- N) Filter Feed Tank :- 1 NO. : 7 X 3.7 X 2.8
(Sand Filter)
- O) Sand Filter :- 1 NO. :-
- P) Sludge drying bed : 02 NO :- 20 X 5 X 2.3
- Q) 15 days storage tank :- 1 NO : 17.60 X 17.60 X 3.8
- 6) The industry has carried out following modification ^{addition} in the old ETP to achieve the consensated standards during last crushing season as informed by factory representative and observation made during visit
- constructed underground primary clarifier
 - The industry has divided the old surface aeration tank in two compartment (Anaerobic tank & diffused aeration system)
 - The industry has divided old Bio-Tower basin in two part (anaerobic tank & Biotower basin)

- iv) pH correction sump is constructed in old equalization tank.
- v) Effluent receiving sump is constructed in the bot basin of Biotowers.
- vi) size of (in respect of diameter) old secondary clarifier is required by 04 meter (old - 10m & New - 06 m).

During the visit, it is instructed to industry representative that to ~~reinstall~~ & commission the stabilized ETP so as to achieve the standards before starting the crushing season.

- 7) The industry has laid down 1750 m length treated water carrying pipeline from ETP to irrigation field, which covers some part of own land & some part of other farmers land. During the visit it is instructed to produce documents.

(Shri R.S. Naik)
(Managing Director)
M/s. Sah. Mah. Shivajirao
Narayanrao Nagwade ssk Ltd.,
Shrigond.

(P. B. Mane)
Sub-Regional Officer
M.P.C. Board
Ahmednagar.

(Shri. S.A. Redaani)
Field Officer
R.O. Nashik

(Shri. R.P. Suryawanshi)
Field Officer, SRO
M.P.C. Board
Ahmednagar.

(Shri. R.R. Matkar)
Field Officer
R.O. Nashik.



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN ZONE
BENCH, PUNE, AT PUNE

M.A. No.335 OF 2016

IN

APPLICATION No.51 OF 2016

SHRIGONDA SAHAKARI SAKHAR
 KARKHANA

.. APPLICANT
 (Orig.Respondent No.6)

AF-1

IN THE MATTER OF

KARIM JAHANG'IR SHAIKH

..(Orig.PETITIONER)

STATE OF MAHARASHTRA & ORS. V/s

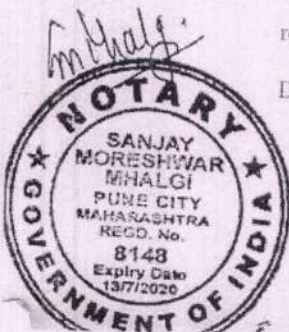
.. RESPONDENTS

AFFIDAVIT IN COMPLIANCE OF ORDER DATED 16TH NOVEMBER 2016

I, Mr. Ramakant Suryakant Naik, aged about 55 years, occupation: service, having my office address at Shrigonda Factory, Taluka Shrigonda, District Ahmednagar, do hereby state on solemn affirmation as under:-

1. I say that I am the Managing Director of the Applicant herein since 24th July 2016. I am managing the day-to-day affairs of the present Applicant. My qualification is B.Sc. (Alcohol-Technologist). I am aware of the facts and circumstance of the present Application and hence I am able to depose the same on oath. I am filing the present Affidavit in compliance to the order dated 10th November 2016, wherein the Hon'ble Tribunal has directed the present Applicant to consider the Affidavits dated 28th October 2016 and 7th November 2016 and make necessary submissions.

2. I say that with respect to paras 1 to 3 of the Affidavit dated 28th October 2016, the present Applicant does not wish to offer any comments as the same is matter of record. I say that the present Applicant is in receipt of the order dated 23rd December 2014. The Applicant already placed on record the representation dated



22nd November 2014, wherein the Applicant had placed on record the complete compliance done by the Applicant. The said letter is at Exhibit - R-5 of the Affidavit in Reply filed in Writ Petition No.1074 of 2012. I say that the MPCB forfeited the Bank Guarantee of Rs.20 lacs vide letter dated 22nd December 2014 and this position is admitted in the Affidavit in Reply dated 12th January 2016 of Respondent No.5 & 6 (MPCB) in WP NO.1074 of 2012. Further the water and electric supply of the Sugar Factory was also discontinued as and by way of penal action. As a result the factory is closed since 4th April 2016, thus the Applicant Sugar Factory have been adequately penalised for non-compliance with the order of MPCB. I say that vide inspection dated 19th October 2015 by Field Officer of MPCB wherein he had categorically confirmed the up gradation of ETP in para 2, 3, 4 and it is clearly reported that the Karkhana has fully complied with all such requirements as are / where necessary. The joint visit report prepared by the officials of MPCB as also of the Karkhana record the observations stating that the only requirement of the Karkhana was to commission the stabilised ETP to achieve the standards before starting the crushing season. I say and submit that the necessary upgradation has since been done as stated in the subsequent paras. Further in para 10 of the Affidavit of 12th January 2016 the MPCB Regional Officer, Nasik have confirmed that the existing ETP and APC has been upgraded by necessary rectification. The Copy of the letter dated 22.11.2014, the copy of visit report dated 19.10.2015 and the copy of affidavit by MPCB dated 12.01.2016 is annexed herewith and marked as ANNEXURE A-1, A-2, A-3 respectively.

AF-2



3. I say that with respect to the directions issued by the MPCB, kept the sugar factory in progress on account that the Applicant had filed an Appeal on 2nd January 2014 and the same was pending. The Applicant was also faced with a

chaotic situation as there was a drought like situation in the district of Ahmednagar and the sugarcane being a perishable crop and was getting burnt as well. The Applicant had no other option but to protect the interest of the shareholders as the Applicant factory is being run and managed by the shareholders. The closure would have caused tremendous hardships to the farmers. The Applicant had addressed a letter dated 6th February 2015 in that regard to the MPCB which is at Exhibit - R-2 of the Affidavit in Reply filed by the Applicant in Writ Petition No.1074 of 2012.

A-3



4. I say that this Hon'ble Tribunal had directed the MPCB to verify the working of the ETP of the Applicant Sugar Factory and also assess the adequacy of the plant. I say that the MPCB filed its affidavit dated 07.11.2016 along with visit report of 05.11.2016 by Sub-regional Officer and Field Officer stating that the Sugar Factory of the Applicant is not adequate as far as the design of the ETP is concerned but the visit report has shown no adverse remark or any pre-condition which is imposed except requirement of some document. I say that with the same design the Sugar Factory has successfully carried out its activities for the crushing season of 2015-16. I say that all the visit reports and all the analysis reports after very well depict that the upgradation work of the Applicant factory was complete and the results are also well within the norms. Copies of the visit reports and the analysis reports are annexed hereto and marked as Annexure - A-4 colly.

5. Upon noticing the said statement and directions of the Hon'ble Tribunal, the Applicant Sugar factory immediately directed its Environmental Officer, Chief Engineer and Civil Engineer to amend the plans in the present plan of the ETP of the Applicant Sugar Factory and carry out necessary changes. I say that as regards to the Affidavit dated 7th November 2016, the Applicant would like to state that as

regards the suggestion of the MPCB regarding the location of pre-primary, primary secondary and filtration unit, the Applicant has rectified the flaw pointed out by the MPCB. I say that the Applicant Sugar Factory thereafter has carried out the respective changes at the site. The Applicant has not only corrected it at the site but also rectified the design / drawing. I say that the earlier arrangement of the Applicant sugar factory at the ETP plant was that the effluent was being discharged to the primary clarifier and then to the equalisation tank. However, now the Sugar Factory has modified and sending the effluent first to equalisation tank and then to the primary clarifier. I, further say that initially the anaerobic tank had a retention period of 1 day, now it has been increased to 5 days by installing an additional tank. The said additional tank was already in existence, however, the same was idle. Now, the said tank is put in series. I say that the oil skimmer over flow tank is connected to equalisation tank. The Sugar Factory has also provided stirrer having V-type gear box. I say that the Applicant Sugar Factory has also added the 15 days storage tank, which was included in the process and was also in existence. The Applicant herein relies upon the reports prepared by the Civil Engineer of the Applicant sugar factory. Copies of the photographs, the joint report of E.O, Civil Engineer and Chief Engineer alongwith the relevant drawing showing previous design and present design is annexed hereto and marked as Annexure - A-5 and A-6 respectively.

A-5-Lp.



6. I say that as regards the inadequate information regarding the design of anaerobic unit, Biological Tower, Biological Unit and Clarifier the report has given the detailed information as regards the working. I say that the ETP, according to the Applicant sugar factory was already capable of handling the optimum load, however, the Applicant factory has carried out the recommendations and hence the amended said design clearly demonstrates that the ETP of the Applicant is

capable to handle the optimum load of the Applicant factory. The Applicant has already carried out the required change at the site in accordance with the said report. I say that as regards the optimum load in the peak season is 1600-1800 BOD and the ETP is designed to the capacity of 2000 BOD. I say that upon such changes in the design of ETP the Karkhana appointed Vasantdada Sugar Institute an independent body of national repute giving expert technological and advisory services. The sugar technologist from Vasantdada Sugar Institute (VSI), Pune has visited the factory on 11.11.2016 and verified the changes in ETP design and related adequacy and has given its report in that regards. The said report has suggested that ETP is adequate and capable of handling optimum load in peak season with a suggestion to maintain the same properly Copy of the visit report of Vasantdada Sugar Institute dated 11.11.2016 are annexed hereto and marked as Annexure - A-7.



7. As regards, the operation, maintenance and skilled manpower. I would like to state on record, the Applicant Sugar Factory has appointed Mr. Machindra Kandekar as Environmental Officer w.e.f. 14th December 2012. At present, the said officer is handling the operation of the ETP of the sugar factory and he is possessing the qualification B.Sc.(Chemistry) and he still continues to be in employment. Further I say that as regards to Maintenance of ETP the Applicant factory has its Civil Engineer and Chief Engineer along with dedicated staff including operators possessing required qualification and experience in the said field.
8. I say that besides the above, the Applicant has already installed online monitoring since October 2015 which enables the results to be transmitted to the server of the MPCB and CPCB on regular basis.

9. I say that the affidavit of MPCB dated 07.11.2016 by Regional Officer, Nashik is not in conformity with the Joint inspection report of Sub-regional officer, Ahmadnagar and Field officer dated 05.11.2016 and also is not in conformity with affidavit in reply of MPCB dated 12.01.2016 filed by Regional Officer, Nashik and visit report of 19.10.2015 by Field Officer.

4F-6



10. I say that the Sugar Factory has considered all the recommendations recommended by the MPCB and also carried out the required changes at the site. I say that the Applicant sugar factory has put everything in place and is ready for restarting its activities. I therefore pray that considering the present affidavit the consent to operate may kindly be granted with the directions to restart the activities as that there are nearly about 4000 harvesting employees sitting idle and about 700 other employees as well. Also, there are accruing losses to the shareholders and farmers. I say that the sugarcane is a perishable crop and hence needs to be processed immediately as the water content is less and the quality of cane does not sustain. Delay in harvesting reduces the value of the sugarcane and therefore the farmers have sent the sugarcane in trucks which are awaiting clearance at the main gate of the factory. The sugarcane has been brought by the farmers with hope that the factory will start crushing season at earliest. The farmers and factory is facing heavy losses on account of the closure of activities of the Sugar Factory.

11. I further say that as narrated above the compliance has been done by the Sugar factory and the ETP is adequate to handle the load of the Sugar Factory.

I say that whatever stated hereinabove is true and correct to the best of my knowledge, information and belief.

Solemnly affirmed at Pune on this 14th day of November 2016.

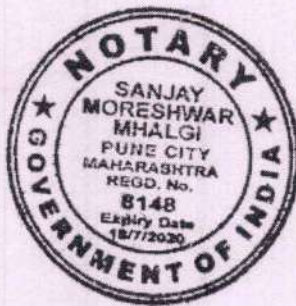
Identified by

AP-7

[Signature]
Advocate

[Signature]
Affiant

Managing Director
S. M. Shrivajirao Narayanrao Nagawade
Sahakari Sakhar Karkhana Ltd.
Shrigonda Factory, Tal. Shrigonda,
Dist. Ahmednagar.



BEFORE ME
[Signature]
SANJAY M. MHALGI
ADVOCATE & NOTARY
GOVT. OF INDIA
REGD. No. 8148

NOTED AND REGISTERED AT
SERIAL NUMBER 423
DATE 14/11/2016



(8)

Disti/50/2442 /14-15

22-11-2014

Fax No. 24023516, 24024068, 24044531
E-mail: enquiry@mpcb.gov.in

To,
The Member Secretary,
Maharashtra Pollution Control Board,
Kalpataru Point, 3rd & 4th Floor,
Opp. Cine planet Cinema,
Near Sion Circle, Sion (East),
Mumbai 400 022.

AF-8

Sub- Compliance of sugar Unit as per Consent Condition.
Ref- Format 1.0/BO/JDWPC/EIC-NK-8044-11/0/CAC/2613, Dt. 18-03-2014

R/Sir

With reference to above cited subject we have to inform you that our Sugar Unit completed following work as per consent condition as follows.

Sr. No.	Consent Condition	Compliance
1	The Industries shall reduce waste water generation to 100 Liters per ton of cane crushed.	Our sugar Unit is having 75 Nos. of Pumps all Pumps are replaced by mechanical seal, Mill washing water, condensate water from quadruple bodies, Juice Heater, Boiler Blow Down Water etc. is totally collected in one M. S. Tank and sent to cooling Tower & same is transferred in process water storage tank hence i.e. up to 100 ltrs / ton of cane crushed effluent generation is as per MPCB condition.
2	Industries to provide Flow Meter at inlet of ETP of Sugar.	Karkhana has provided one electronic Flow Meter at inlet of ETP of Sugar on 13-11-2014 & now Flow Meter is in working.
3	It was noted that as per the design data submitted by the industry existing ETP unit i.e. aeration tank is oversized for hydraulic retention time as per the thumb rule. The ETP is inadequately designed for to achieve desired level of standards. The industry must upgrade & make the ETP operational with improvement to meet the standards,	Our aeration tank size is 24 x 12 x 3 Mtrs. But due to typing mistake tank height reported 4 Mtrs. i.e. actually size is 24 x 12 x 3 Mtrs. The overflow of effluent in the aeration tank is 0.5 Mtr from top i.e. actually size is 24 x 12 x 2.5 Mtrs. i.e. capacity of aeration tank is 720 M ³ our cane crushing capacity is 3500 TCD so, 350 M ³ effluent is generated & for two days retention period is considered 700 M ³ required. So, there is no more extra over size. As on date our sugar crushing season is going on. The work of upgradation of sugar ETP is not possible. This work will be completed in off season before 31-07-2015. So please considered fact

2..

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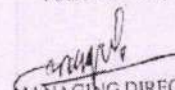
121

Sr. No.	Consent Condition	Compliance
4	Make arrangements to cover the effluent collection & carrying system to avoid the ingress of Bagasse & other material.	Karkhana has covered effluent carrying drain to avoid the ingress of Bagasse & other material however only 40 meters distance was not covered due to not availability of cement pipe. Now work is completed.
5	Adequate land to be made available (owned by self or with bilateral agreement with land owners) for disposal of treated effluent (20 cubic meter per acre of land) to achieve zero discharge into in land surface water bodies (Sugar + Co-gen)	Karkhana has provided own 82 acres of land for disposal of effluent & Karkhana has made bilateral agreement near by farmers which required treated effluent for irrigation purpose.
6	Industry shall upgrade existing Air Pollution Control System by providing adequate sack height. Providing ESP/Bag filters/Wet Scrubber as per CREP condition.	Karkhana has provided wet scrubber for Boiler No. 2,3 & 5 & Dust Collector for Boiler No. 1 & 4 moreover as the Karkhana is going to set up 26 MW Co-gen. Project & expected to start in year 2015. We have already placed purchase order for new Boiler having capacity 140 Ton/hr (order No. Civil/48/1312/2012-13 dt.28/7/2012) please give a permission for one year (i.e. up to October, 2015). For the season 2015-16 crushing season will be started by taking new Boiler in operation.
7	Plans to be submitted for Utilization of Fly ash & Bottom ash as per Fly ash Notification.	Ash generated in process is utilized mixing with compost.
8	O & M for achieving consented standards of Stack emission.	Existing wet scrubber for Boiler No. 2, 3 & 5 and Dust Collector for Boiler No1 & 4 are in working conditions.

So please consider above fact & not to take any legal action for refusal of consent & not to recommend for forfeit bank guarantees.

This is for your information please.
Thanking you.

Yours faithfully


MANAGING DIRECTOR
THE SHRIGONDA S.S.K. LTD.,

Annexure A-2

(10)

MAHARASHTRA POLLUTION CONTROL BOARD

Ph.No. 0241-2470852
Fax.No.0241-2470852Sub Regional Office,
Savitribai Fule Vyapari Samiti,
1st floor, Hall No. 2 & 3, Near
T. V. Centre, Savadi,
Ahmednagar-414003

VISIT REPORT

AF-10

Name of Industry : M/s. Shrigonda Saket (Sahakar
Maheshi Shivajideo Kachaneda,
Nagawade Sahakari Sakhet,
Kachaneda. (Sugar unit).
Date of Visit : 13.10.2015.
Consent Validity : 13.10.2015.
Industry Representative : Shri. Gode - distiller &c
Board's Officer : M.A. Mahajan

Observations

- 1) During visit the work of upgradation of ETP found completed. They have provided Y Notch at inlet of ETP and digital flow meter at outlet of ETP. The work of provision of online monitoring system found completed for the parameters PH, BOD, COD, TSS and flow of effluent.
- 2) The work of new clarifier (Pimaes) found completed and installation of machineries of the same found completed. The work of installation of dissolved aeration system at aeration tank found completed.
- 3) The work of modification of secondary clarifier tank found completed and the work of installation of machineries found completed.
- 4) The work of provision of APCU i.e. wet scrubber to the boiler No. 1 & 4 found completed. The work of sludge drying beds to both the boilers found completed.

-2-

(11)

AF-11

- 5). The work of Provision of online monitoring to both of the stack found in initial stage. As per reported by the industry representative the work of same will be completed with 4 to 5 days.

Shai Gore
(Shai Gore)
Distillery I/c

Harish
(H.A. Mahajan)
F.O

Noted at Serial No 384/16

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE, PUNE
MISCELLLELLANEOUS APPLICATION NO.335 OF 2016
IN
APPLICATION NO.51/2016

ShrigondaSahakariSakharKarkhana Ltd.

... Applicant

(Original Res.No.6)

In the matter of

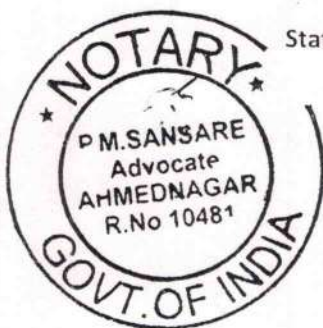
Karim Jahangir Shaikh

...(Original Petitioner)

V/s

State of Maharashtra &Ors.

... Respondents.



Affidavit on behalf Respondent Nos.4 & 5

I, Rajendra Uttamrao Patil, aged about 49 years, occupation – service, the In-charge Regional Officer of the Maharashtra Pollution Control Board at Nashik i.e. Respondent Nos.4 & 5, having my office address at Udyog Bhavan, 1st Floor, ITI Circle, Trimbak Road, Nashik, do hereby state on solemn affirmation as under :

I am working as the In-charge Regional officer of the Board at Nashik with effect from 07/07/2016 & overall in charge of Nashik, Ahmednagar, Jalgaon, Nandurbar and Dhule, District. The Respondent industry comes under my jurisdiction as per as overall supervision and control of the areas for implementation of various Environmental Laws at the Regional Level (Nashik-Region). I further say and submit that, Respondent industry comes under direct

DATE 25.11.16
FILED
NATIONAL GREEN TRIBUNAL
PUNE

supervision of Sub-Regional Officer, M.P.C. Board Ahmednagar in respect of verification of compliance of various Environmental Laws and day to day monitoring and reporting activities under the provision of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981 and Rules made there under respectively. I am filing the present affidavit on behalf of the Respondent Nos. 4 & 5, in compliance of the Order dated 10th November, 2016 as under:



1. I say and submit that, in compliance of the Order passed by the Hon'ble Tribunal dated 10th November 2016, the respondent Board has received request letter on 15th November, 2016 from the Respondent Industry and accordingly, the official of the Sub-Regional Officer, Ahmednagar has visited the respondent industry.
2. I say and submit that, the said proposal was circulated before the member of Consent Appraisal Committee on 17th November, 2016, alongwith the compliance report of closure direction, submitted by Sub-Regional Officer, M.P.C. Board Ahmednagar. It was decided to withdraw the closure directions and issued the renewal of consent to Operate of 3500 TCD unit under Red category on the basis of affidavit submitted by the respondent industry in the Hon'ble Tribunal. A copy of the said Consent is enclosed herewith Annexure-A.

3. I say and submit that, the respondent Board has issued Conditional Direction u/s 33A of Water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of Air (Prevention & Control of Pollution) Act, 1981 to the said respondent industry vide letter dated 19/11/2016. A copy of the said direction is enclosed herewith Annexure-B.

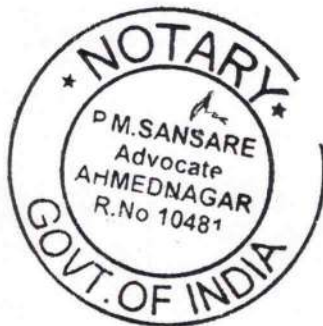
Solemnly affirmed on this 24th day of November, 2016 at Rahuri

Executant/s is/are
identified by
to whom I know
personally

(Signature)
24.11.2016
3/2/2016

For & on behalf of Maharashtra
Pollution Control Board,

(Signature)
24.11.2016
(Rajendra Uttamrao Patil,
I/c. Regional Officer-Nashik



BEFORE ME
Solemnly affirmed before me
by Rajendra V. Patil
who is identified before me
by P.R. Maruti
whom I personally know.

(Signature)
SANSARE PRAKASH MARUTI
Advocate & Notary Public
(Govt. of India)
AT/POST/DEOLALI PAVARA
TAI RAHURI, DIST. AHMEDNAGAR
Mobile:-9423784582

24/11/2016

CANCELLED
NOTARIAL

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NOTARIAL

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701

Fax: 24024068 /24023515

Website: <http://mpcb.gov.in>

E-mail: mpcb@vsnl.net



Kalpatur Point, 2nd - 4th Floor,
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E)
Mumbai - 400 022

Red/LSI

Date: 19/11/2016

Consent No: BO/CAC-CELL/EIC-NK-19885-15; UAN No. 0000010209/R/CAC-1611000485

To,

M/s. Sahkar Maharshi Shivajirao Narayanrao Nagawade SSK Ltd.,
A/p. Shrigonda Factory, Tal. Shrigonda,
Dist. Ahmednagar.

Subject : Renewal of Consent to Operate of 3500 TCD Sugar unit under RED category.

Ref : 1. Earlier Consent to operate for sugar unit granted vide No. MPCB/JDWPC/EIC
NK-8044-11/O/CAC-2613 dated 18.03.2014.
2. Minutes of agenda item circulated on 17.11.2016.

Your application: CR 1507000408 & UAN No. 0000010209.
Dated: 21.07.2015 & 17.07.2016.

For: Renewal of Consent to Operate of 3500 TCD Sugar unit under RED category, under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (M, H & T M) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent is granted for a up to 28.02.2017.
2. The actual capital investment of the sugar unit is Rs. 80.82 Cr.
(As per C. A. Certificate submitted by industry)
3. The Consent is valid for the manufacture of -

Sr. No.	Product / By-Product Name	Maximum Quantity in MT/M
1	Sugar	11550
2	Molasses	4200
3	Press mud	3675
4	Bagasse	36750

(The cane crushing Capacity of Sugar Industry shall not exceed 3500 TCD)

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	350	As per Schedule -I	On land for irrigation
2.	Domestic effluent	90	As per Schedule -I	On land for irrigation

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
1.	Boiler (25 TPH)	1	As per Schedule - II
2.	Boiler (30 TPH)		
3.	Boiler (20 TPH)	1	As per Schedule - II
4.	Boiler (30 TPH)	1	As per Schedule - II
5.	D.G. Set (400 KVA) 2 nos.	2	As per Schedule - II

6. Conditions under Hazardous & Other Wastes (M, H & T M) Rules, 2016 for treatment and disposal of hazardous waste:

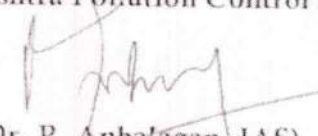
Sr. No.	Type of Waste	Category	Quantity	UOM	Disposal
1	Used /Spent Oil	5.1	25	Ltr/M	Reuse in own boiler as fuel

7. Non-Hazardous Solid Wastes:

Sr. No.	Type of Waste	Quantity	UOM	Treatment	Disposal
1	Fly/Boiler Ash	5.0	MT/D		Sale to Bricks manufacturers/ for soil conditioning
2	Sludge from waste water treatment	75	MT/M		Use as Manure

8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
10. Industry shall operate online monitoring system which is installed as per the Directions of CPCB and shall connect/ upload the online monitoring data at MPCB and CPCB server.
11. Consent shall be issued on the basis of affidavit submitted by the industry which is propose to submit the same in the Hon'ble NGT Pune.
12. Consent is issued without prejudice to the order passed or being passed by the Hon'ble NGT Pune in the application filed by Mr. Karim Jahangir against the industry.

For and on behalf of the
Maharashtra Pollution Control Board


(Dr. P. Anbalagan, IAS)
Member Secretary

Received Consent fee of -

Sr. No.	Amount (₹)	DD. No.	Date	Drawn On
1	1,25,100/-	856293	11.07.2015	Union Bank of India.
2	1,25,100/-	600429	19.07.2016	State Bank of India.
3	15,000/-	787585	16.09.2016	State Bank of India.
4				

Industry has submitted above mentioned fees for the period up to 31.07.2017, however Board has granted Consent for the period up to 28.02.2017, hence fees for 5 months i.e. Rs. 52,083/- is balance with the Board and same will be considered during next Renewal of Consent to Operate.

Copy to:

1. Regional Officer - MPCB Nashik, for information.
2. Sub -Regional Officer - Ahmednagar MPCB, He is directed to carry out fortnightly monitoring and submit the report so that decision regarding further Renewal up to 31.07.2017 shall be taken accordingly.
3. Chief Accounts Officer, MPCB, Mumbai.
4. CC/CAC desk- for record & website updation purposes.

Schedule-II) Terms & Conditions for compliance of Water Pollution Control

1) A] As per your application, you have provided Effluent Treatment Plant (ETP) with the design capacity 350 CMD consisting of primary, secondary & tertiary treatment.

B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/l, except for pH
01	pH	5.5-9.0
02	Oil & Grease	10
03	BOD (3 days 27°C)	100
04	Sulphate	1000
05	Suspended Solids	100
06	COD	250
07	Chloride	600
08	Total Dissolved Solids	2100

C] The treated effluent 350 CMD shall be disposed on land for irrigation on 82 acres of own land /as per the bilateral agreement with farmers. In no any case treated / untreated effluent shall find it's way outside the factory premises directly or indirectly.

D] CREP conditions for Sugar Factory

- Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
- Waste water generation shall be reduced to 100 litres per tone of cane crushed.
- Industry shall achieve zero discharge into in land surface water bodies.
- 15 days storage capacity tank shall be provided for treated effluent to take care of no demand for irrigation.

E] Industry shall maintain arrangement provided for covering of effluent collection system and to avoid the ingress of Bagasse other material.

G] The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance is discharged after proper treatment.

H] The unit shall optimize water use in industrial process & maintain records of water consumption & waste water generation.

2) A] As per your consent application, for the 90 CMD sewage generation you have provided the septic tank & soak pit.

B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

- | | | | | |
|-----|------------------|---------------|-----|-------|
| (1) | Suspended Solids | Not to exceed | 100 | mg/l. |
| (2) | BOD 3 days 27°C | Not to exceed | 100 | mg/l. |

C] The treated sewage shall be disposed on land for gardening/irrigation.

- 3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub-Regional Office of the Board.
- 4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 5) **CONDITIONS FOR MOLASSES STORAGE:**

- (i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.
- (ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.
- (iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.
- (iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board atleast 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.
- (v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tones shall be displayed prominently near /on the tank.
- (vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".

- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.

II) Conditions under Water (Prevention & Control of Pollution) CESS Act, 1977 as amended

The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, boiler feed etc.,	650.00
2.	Domestic purpose	190.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	500.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	—

Schedule-IITerms & conditions for compliance of Air Pollution Control

1. As per your application, you have provided the Air pollution control (APC) system and also erected following stack (s) to observe the following fuel pattern-

Sr. No.	Stack Attached to	APC System	Height in meter	Type of Fuel	Quantity & UoM	S %	SO ₂ Kg/ Day
1	Boiler No. 1 & 2. (25 TPH & 30 TPH)	Wet Scrubber	30	Bagasse	2500 MT/D	0.2%	10000
2	Boiler No. 3. (30 TPH)	Wet Scrubber	30	Bagasse			
3	Boiler No. 4 (30 TPH)	Wet Scrubber	60	Bagasse			
4	D.G. Set (400 KVA)	---	4.0	HSD	60 Ltr/Hr	1%	28.8
5	D.G. Set (400 KVA)	---	4.0	HSD	50 Ltr/Hr	1%	24

2. The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:
- | | | |
|--------------------|---------------|------------------------|
| Particulate matter | Not to exceed | 150 mg/Nm ³ |
|--------------------|---------------|------------------------|
4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt. of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1.	Renewal of Consent to Operate	Rs. 5.0/- Lakhs	To be extended within 15 days.	O & M for achieving Consented standards of effluent.	28.02.2017	31.07.2017

Schedule-IV
General Conditions

- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) Industry should monitor effluent quality, stack emissions and ambient air quality monthly.
- 3) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 5) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 7) The industry shall recycle/reprocess/reuse/recol6, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 8) The industry should comply with the Hazardous & Other Wastes (M, H & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M, H & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 9) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 10) **The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent (in case of Renewal of consent).**
- 11) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
- 12) The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 13) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 14) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 15) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 16) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.

- b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- f) D.G. Set shall be operated only in case of power failure.
- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 17) The industry should not cause any nuisance in surrounding area.
- 18) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 19) The applicant shall maintain good housekeeping.
- 20) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 21) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 23) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24) The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can download from MPCB official site).
- 25) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 26) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.
- 27) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 28) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

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(12)

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701

Fax: 24024068 / 24023515

Website: <http://mpcb.mah.nic.in>E-mail: cac-cell@mpcb.gov.in

Kalpataru Point, 2nd - 4th Floor

Opp. Cine Planet Cinema,

Near Sion Circle, Sion (E)

Mumbai-400 022.

Date: 19.11.2016.

MPCB/CAC-CELL/TB/Restart/B-4526

To,

M/s. Sahkar Maharshi Shivajirao Narayanrao Nagawade SSK Ltd.,

(Formerly known as M/s. Shrigonda SSK Ltd.)

A/p. Shrigonda Factory, Tal. Shrigonda,

Dist. Ahmednagar.

Sub: Conditional Directions u/s 33A of the water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref:**
- 1 Consent to Operate granted by the Board vide letter dtd. MPCB/JDWPC/EICNK-8044-11/O/CAC-2613 dated 18.03.2014.
 2. Your application for grant of Renewal of Consent to Operate vide dtd. 21.07.2015 & 17.07.2016.
 3. Minutes of CAC meeting held on 09.12.2014 & 02.02.2015.
 4. Refusal of Consent to Operate issued by the Board vide dtd. 10.05.2016.
 5. Closure Directions issued by the Board vide dtd. 04.02.2015.
 6. Order passed by the Hon'ble NGT Pune, dtd. 10.11.2016.
 7. Your request letter vide dtd. 15.11.2016.
 8. Minutes of agenda item circulated on 17.11.2016.

.....
We refer to the Directions of Closure issued by the Board vide letter dt. 04.02.2015 on the grounds of various non-upgradation of ETP & APC system as reported by Sub-Regional Officer Ahmednagar.

We also refer to your request letter dated 15.11.2016 received vide reference no. 6 and verification report submitted by the Sub-Regional Officer, Ahmednagar.

We also refer the order passed by the Hon'ble NGT, Pune vide dtd. 10.11.2016 therein directed MPCB to take appropriate action on the affidavit submitted by the industry as per the directives of Hon'ble NGT, Pune.

Agenda Item of the said proposal was circulated before the members of Consent Appraisal Committee on 17.11.2016 alongwith the compliance report of Closure Directions, submitted by SRO Ahmednagar. Therefore, it was decided to consider the request of the industry and issue restart directions.

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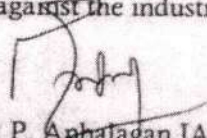
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Considering the steps taken by you, compliance report submitted by SRO Ahmednagar, Directions issued by the Board vide under reference no. 5 is hereby withdrawn subject to following condition -

- 1) You shall Operate and maintain pollution control systems to achieve the Consented standards.

In case, you fail to comply with the above Directions, Board will have no option than to initiate appropriate legal action against you and encash Bank Guarantee of Rs. 5 Lakh, which may please be noted.

This Direction is issued without prejudice to the order passed or being passed by the Hon'ble NGT Pune in the application filed by Mr. Karim Jahangir against the industry.


(Dr. P. Anbalagan IAS)
Member Secretary

Copy submitted to: Chairman, MPCB, Mumbai - for information.

Copy to:

- 1) PSO/Joint Director (WPC) / Law Officer - MPCB, Mumbai - for information and necessary follow up
- 2) Regional Officer, MPCB, Nashik & Sub-Regional Officer, MPCB Ahmednagar - for information and necessary follow up.

Copy for information & necessary action to: -

Executive Engineer, MSEDCL, Shrigonda, Tal. Shrigonda, Dist. Ahmednagar h&
Executive Engineer, Irrigation Department, Shrigonda, Tal. Shrigonda, Dist.
Ahmednagar - They are directed to restore the electricity/water supply of M/s. Sahkar
Maharshi Shivajirao Narayanrao Nagawade SSK Ltd., (Formerly known as M/s.
Shrigonda SSK Ltd.)



महाराष्ट्र प्रदूषण नियंत्रण मंडळ
638
MAHARASHTRA POLLUTION CONTROL BOARD

प्रादेशिक कार्यालय, नाशिक / Regional Office, Nashik

उद्योग भवन, पहिला मजला, आय.टी.आय सिग्नल, त्र्यंबक रोड, सातपुर, नाशिक. - ४२२००७
Udyog Bhavan, 1st floor, ITI Signal, Trambak Road, Satpur,
Nashik-422007



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दूरध्वनी / Tel: 0253-2365150

संकेतस्थळ / Website: www.mpcb.gov.in

MPCB/RONK/PD/ 2604290005

Date:- 29/04/2026

To,

✓ M/s. Sahakar Maharshi Shivajirao Narayanrao Nagawade SSK Ltd (Sugar Unit),
Limpangaon, Tq. Shrigonda, Dist. Ahilyanagar..

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

Ref: 1. Show cause notice issued on 06.03.2025.
2. Complaint received from Shri. Karim Shaikh.
3. Visit of the Board official to your unit on 11.02.2026.

WHEREAS, it is obligatory on your part to comply as per the consent to operate obtained from the Board u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016.

AND WHEREAS, it is obligatory on your part to provide adequate pollution control devices to control the pollution.

AND WHEREAS, SRO Ahilyanagar reported following Non-compliances :-

1. Black Coloured Effluent stored in kattcha lagoon and scum on surface, water seems like untreated/partially treated sugar effluent.
2. Effluent discharge into open mine within premises..
3. Effluent from anaerobic tank found directly dispose to ETP outlet tank.
4. Industry has provided OCMS to ETP but not directly connected to ETP outlet pipeline OCMS found not in operation.
5. During visit huge emissions were observed from boiler stack.
6. Industry is not complied with conditions of show cause notice dated 06/03/2025.

NOW THEREFORE, in view of the above Non-compliance, you are hereby directed to show cause as to:

1. Why your industrial activities shall not be closed down ?
2. Why the competent Authorities shall not be directed to disconnect water / electricity supply to your unit ?

Your reply, if any to these directions shall be submitted within 07 days from date of issuance of this notice with time bound programme for the compliance of above points and failing which, the Board will have no any other option than to initiate further stringent legal action against your unit, which may be noted.


29/4/2026

(V.V. Killedar)

Regional Officer, Nashik.

Copy f.w.cs.to : -

1. The Member Secretary, MPCB, Mumbai .

Copy submitted for information to:- Regional officer (BMW), MPC Board, Mumbai.

Copy to: The Sub Regional Officer, MPCB Ahilyanagar - He is directed to take follow up and ensure the compliance of the aforesaid directions.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel.No.(0253) 2362820



Regional Office- Nashik,
Udyog Bhavan, 1st floor,
Trimbak Road, MIDC Comp.
Near ITI., Satpur, Nashik-422007.

E-mail: ronashik@mpcb.gov.in

"Your Service is our Duty"

BY R.P.A.D./FAX/HAND DELIVERY

L. No: MPCB/RONK/SCN/2503060015/2025

Date:-06/03/2025

To,

M/s. Sahakar Maharshi Shivajirao Narayanrao Nagawade SSK Ltd (Sugar Unit),
Limpangaon, Tq. Shrigonda, Dist. Ahmednagar.

Sub. :- Show Cause Notice towards violation of consent conditions.**Ref. :-**1. Visit of Board Official to your unit.

2.. Proposal submitted by the SRO MPCB Ahmednagar through Legal actions Module.

WHEREAS, it is mandatory and obligatory on your part to comply as per the Consent to operate obtained from the Board under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Waste (Management & Tran boundary Movement) Rules, 2016.

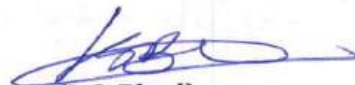
AND WHEREAS, the Sub-Regional Officer, MPCB, Ahmednagar submitted the Proposal through Legal actions Module with following discrepancies:

1. Industry has not scraped the katcha lagoons and same lagoons converted into fresh water tank without permission from Board and not scraped the old Boiler.
2. Black Colour water(effluent) storage in the katcha pit (large size) near factory gate .
3. O and M of ETP is poor.

AND WHEREAS, after examining the record of your case and after making necessary enquiry this office has concluded that the industry has violated the consent conditions and causing pollution problem in the nearby surrounding area knowingly and wilfully.

NOW THEREFORE, the industry is hereby directed to show cause as why your activity shall not be stopped down forthwith? And why competent authority shall not be directed to disconnect electricity and water supply of the industry immediately?

Your reply, if any to this Show Cause Notice shall be submitted within 7 days from date of issuance of this notice, failing which, the Board will have no any other option than to initiate legal action as mentioned above against the unit, which may be noted.


(L.S. Bhad)

Regional Officer, Nashik.

Copy Submitted to:-

1. Member Secretary, MPCB, Sion, Mumbai – For information.
2. The Asstt. Secretary (Tech.), M.P.C. Board, Sion Mumbai- For information.

Copy forwarded to:-

- ✓ Sub - Regional Officer MPCB, Ahmednagar – It is directed to serve the copy of SCN to the industry & submit the present status report of the industry .



महाराष्ट्र प्रदूषण नियंत्रण मंडळ MAHARASHTRA POLLUTION CONTROL BOARD

प्रादेशिक कार्यालय, नाशिक / Regional Office, Nashik
उद्योग भवन, पहिला मजला, त्र्यंबक रोड, आयटीआय जवळ, सातपूर, नाशिक - ४२२ ००७
Udyog Bhavan, First Floor, Trimbak Road, Near ITI, Satpur,
Nashik - 422 007



ईमेल / Email: ronashik@mpcb.gov.in
संकेतस्थळ / Website: www.mpcb.gov.in

दूरध्वनी / Tel: 0253 - 2365150

MPCB/RONK/CD/ 2606150002

Dtd. 15/06/2026

To,

**M/s. S M SHIVAJIRAO NARAYANRAO NAGAWADE S.S.K. LTD (Distillery Unit),
SHRIGONDA FACTORY,
TQ. SHRIGONDA, DIST. AHILYANAGAR.**

Sub: - Closure Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref:-
1. Consent granted by the Board on 20.09.2025, valid upto 31.8.2026
 2. Proposed directions issued by the Board on 21.04.2025
 3. Visit of Board officials to your unit on 11.02.2026.
 4. Approval received from the HQ, Mumbai on 15.06.2026.

.....

WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016, on 20.09.2025 which is valid upto 31.08.2026 subject to certain terms and conditions.

AND WHEREAS, it was also obligatory on your part to provide adequate and efficient pollution control devices and take adequate measures to control air & water pollution, so as to achieve the consented standards.

AND WHEREAS, the Board was in receipt of complaint from Mr. Karim Shaikh regarding illegal disposal of spent wash through tankers. To investigate the complaint the Board officials at SRO Ahilyanagar visited your unit on 11.02.2026 and observed following Non-compliances:-

1. During the visit a spent wash tanker bearing registration No. MH-04-DS-9959 was found moving out of the industry premises. The tanker was followed by the office vehicle and was subsequently observed disposing of spent wash on open agricultural land situated on Shrigonda-Velu Road, Tal. Shrigonda, Dist. Ahilyanagar. Thus, it was found that your industry is illegally disposing of spent wash on agricultural fields through tankers.
2. Analysis of samples collected from the tanker confirmed that the material being transported was untreated spent wash.
3. You have not dismantled the old additional spent wash storage tank, as directed vide the Board Office Proposed Directions dated 21.04.2025 and the said tank was found in a dilapidated condition.

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4. You are also failed to operate the MEE during the last season, which is in violation of the directions issued by the Board.

AND WHEREAS, you have failed to submit reply to the proposed directions issued by the Board on 21.04.2025 within stipulated time.

AND WHEREAS, in spite of giving reasonable opportunity, you have failed to comply with the consent conditions and also failed to provide adequate pollution control devices and thereby illegally disposing of spent wash on agricultural fields through tankers and thereby causing water pollution into the environment, affecting health of citizens.

NOW THEREFORE, in view of the above non-compliances, you are hereby directed to stop your manufacturing activities forthwith, failing which, the Board will have no option than to initiate appropriate legal action under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981.

This is issued with approval of the Competent Authority of the Board.

Digitally signed by
Vidyasagar Vilasrao Killedar
Date: 15-06-2026 18:28:10

Regional Officer, Nashik.

Copy submitted for information to: The Member Secretary, MPCB, Mumbai

Copy f.w.cs.to:-

1. Law Officer (P & L Division), MPCB, Mumbai.
2. **The Executive Engineer , MSEDCL, Shrigonda, Tq. Shrigonda, Dist. Ahilyanagar**- He is directed to disconnect electricity supply to the aforesaid unit forthwith & inform this office accordingly.
3. **The Executive Engineer (Water Supply), , Shrigonda, Tq. Shrigonda, Dist. Ahilyanagar**- He is directed to disconnect water supply to the aforesaid unit forthwith & inform this office accordingly.

Copy to: **The Sub Regional Officer, MPCB, Ahilyanagar**- - He is directed to take follow up and ensure the compliance of the aforesaid directions . He is directed to ensure that these Directions to be served to the industry and competent authorities & submit the compliance verification report.

 "Your Service is our Duty"	MAHARASHTRA POLLUTION CONTROL BOARD Regional Laboratory, Nashik. Maharashtra Pollution Control Board, 1st floor-Udyog Bhavan, Rathi Chowk, Near ITI, Trimbak Road, Satpur MIDC, NASHIK- 422 007., Tel : 0253-2362820 e-mail : sonashiklab@mpcb.gov.in website : http://mpcb.gov.in	 TC-11892
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ANX - 7

NABL Accreditation:- ISO/IEC 17025:2017, TC-11892	Issue Date: 07/07/2024 Validity: 05/10/2025
Certification Standards:- ISO 45001: 2018, OHS-5241	Issue Date: 20/02/2024 Validity: 25/02/2027
MoEF Recognition:	Issue Date: Validity:

Test Report No.: MPCB/RL-Nashik/JVS/25-26/02/99-A	Date: 26/02/2026 11:53 AM
ULR No.: TC-1189226000000226F	

Test Report-Water (JVS)

Field Sample ID		BR-0110348	Type of Industry	17 Category
Name & Address of the Industry		M/s Shakar Maharshi Shivajirao Narayanrao Nagawade Sahakari Sakhar Karkhana Ltd.		
Industry Consent No./UAN No.		MPCB-CONSENT-0000141434	Type of Sample	Water
Sample collected by (Officer Name)		FO-Ahilyanagar (Amit Latey) (SRO-Ahilyanagar)	Location of sample collection	OTHERS (Effluent disposed on farm land through tanker at Shrigonda village)
Seal No.:		223	Method of sample collection	Grab
Sample Collection	Date	11/02/2026	Total No. of Containers	2
	Time	04:35 PM	Nature/Description of Sample	Effluent

Lab ID		MPCB/RL-Nashik/JVS/25-26/542	Sample condition	Ok, as per QSP 08
Received by lab	Date	16/02/2026	Analysis Started On	16/02/2026 05:10 PM
	Time	02:37 PM	Analysis Completed On	26/02/2026 11:52 AM
Sample recived by (Name & Designation)		Suresh Mali (Scientific Officer)		

Sr.No	Parameter	Results	Unit	Test Method
1	pH@25 degree C	3.7		APHA 24th Edition 4500-H+B, Pg. No. 473-478: 2023
2	Total Dissolved Solids(TDS)	22190.0	mg/l	APHA24 thEdition 2540-C, Page No. 145: 2023

 "Your Service is our Duty"	645 MAHARASHTRA POLLUTION CONTROL BOARD Regional Laboratory, Nashik. Maharashtra Pollution Control Board, 1st floor-Udyog Bhavan, Rathi Chowk, Near ITI, Trimbak Road, Satpur MIDC, NASHIK- 422 007., Tel : 0253-2362820 e-mail : sonashiklab@mpcb.gov.in website : http://mpcb.gov.in	 TC-11892
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Sr.No	Parameter	Results	Unit	Test Method
3	Suspended Solids (SS) @105 degree C	1490.0	mg/l	APHA 24th Edition 2540-D, Pg. No. 146-147: 2023
4	Biochemical Oxygen Demand (BOD) 3 days at 27 degree C	3700.0	mg/l	IS 3025 (Part 44):2023
5	Chloride	8997.21	mg/l	APHA 24th Edition 4500-Cl- B, Pg. No. 340-341: 2023
6	Chemical Oxygen Demand (COD)	141600.0	mg/l	APHA 24th Edition 5220B Page No.544, 545: 2023
7	Sulphate	BDL	mg/l	APHA 24th Edition 4500-SO4 E (Turbidimetric Method)

Remarks: sample is brown, turbid, strong alcoholic(organic) smell

Approved & Reviewed By

Suresh Mali
 Scientific Officer,
 I/c Regional Laboratory,
 Nashik,
 (Authorized Signatory)

Note :

1. The results refer to the samples and parameters requested for analysis.
2. Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed
3. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.

*** End of the Report ***

 "Your Service is our Duty"	646 MAHARASHTRA POLLUTION CONTROL BOARD Regional Laboratory, Nashik. Maharashtra Pollution Control Board, 1st floor-Udyog Bhavan, Rathi Chowk, Near ITI, Trimbak Road, Satpur MIDC, NASHIK- 422 007., Tel : 0253-2362820 e-mail : sonashiklab@mpcb.gov.in website : http://mpcb.gov.in	 TC-11892
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NABL Accreditation:- ISO/IEC 17025:2017, TC-11892	Issue Date: 07/07/2024 Validity: 05/10/2025
Certification Standards:- ISO 45001: 2018, OHS-5241	Issue Date: 20/02/2024 Validity: 25/02/2027
MoEF Recognition:	Issue Date: Validity:

Test Report No.: MPCB/RL-Nashik/JVS/25-26/02/100-A	Date: 26/02/2026 11:56 AM
ULR No.: TC-1189226000000227F	

Test Report-Water (JVS)

Field Sample ID	BR-0110347	Type of Industry	17 Category
Name & Address of the Industry	M/s Shakar Maharshi Shivajirao Narayanrao Nagawade Sahakari Sakhar Karkhana Ltd.		
Industry Consent No./UAN No.	MPCB-CONSENT-0000141434	Type of Sample	Water
Sample collected by (Officer Name)	FO-Ahilyanagar (Amit Latey) (SRO-Ahilyanagar)	Location of sample collection	OTHERS (Effluent disposed on farm land through tanker at Velu village)
Seal No.:	223	Method of sample collection	Grab
Sample Collection	Date	11/02/2026	Total No. of Containers
	Time	03:35 PM	Nature/Description of Sample
			2
			Effluent

Lab ID	MPCB/RL-Nashik/JVS/25-26/541	Sample condition	Ok, as per QSP 08
Received by lab	Date	16/02/2026	Analysis Started On
	Time	02:34 PM	Analysis Completed On
			26/02/2026 11:55 AM
Sample recived by (Name & Designation)	Suresh Mali (Scientific Officer)		

Sr.No	Parameter	Results	Unit	Test Method
1	pH@25 degree C	3.8		APHA 24th Edition 4500-H+B, Pg. No. 473-478: 2023
2	Total Dissolved Solids(TDS)	23112.0	mg/l	APHA24 thEdition 2540-C, Page No. 145: 2023

 "Your Service is our Duty"	647 MAHARASHTRA POLLUTION CONTROL BOARD Regional Laboratory, Nashik. Maharashtra Pollution Control Board, 1st floor-Udyog Bhavan, Rathi Chowk, Near ITI, Trimbak Road, Satpur MIDC, NASHIK- 422 007., Tel : 0253-2362820 e-mail : sonashiklab@mpcb.gov.in website : http://mpcb.gov.in	 TC-11892
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Sr.No	Parameter	Results	Unit	Test Method
3	Suspended Solids (SS) @105 degree C	1208.0	mg/l	APHA 24th Edition 2540-D, Pg. No. 146-147: 2023
4	Biochemical Oxygen Demand (BOD) 3 days at 27 degree C	4500.0	mg/l	IS 3025 (Part 44):2023
5	Chloride	9796.96	mg/l	APHA 24th Edition 4500-Cl- B, Pg. No. 340-341: 2023
6	Chemical Oxygen Demand (COD)	120000.0	mg/l	APHA 24th Edition 5220B Page No.544, 545: 2023
7	Sulphate	3136.00	mg/l	APHA 24th Edition 4500-SO4 E (Turbidimetric Method)

Remarks: sample is brown, turbid, strong alcoholic smell.

Approved & Reviewed By

Suresh Mali
 Scientific Officer,
 I/c Regional Laboratory,
 Nashik,
 (Authorized Signatory)

Note :

1. The results refer to the samples and parameters requested for analysis.
2. Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed
3. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.

***** End of the Report *****

 "Your Service is our Duty"	648 MAHARASHTRA POLLUTION CONTROL BOARD Regional Laboratory, Nashik. Maharashtra Pollution Control Board, 1st floor-Udyog Bhavan, Rathi Chowk, Near ITI, Trimbak Road, Satpur MIDC, NASHIK- 422 007., Tel : 0253-2362820 e-mail : sonashiklab@mpcb.gov.in website : http://mpcb.gov.in	 TC-11892
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ANX - V

NABL Accreditation:- ISO/IEC 17025:2017, TC-11892	Issue Date: 07/07/2024 Validity: 05/10/2025
Certification Standards:- ISO 45001: 2018, OHS-5241	Issue Date: 20/02/2024 Validity: 25/02/2027
MoEF Recognition:	Issue Date: Validity:

Test Report No.: MPCB/RL-Nashik/JVS/25-26/02/102-A	Date: 26/02/2026 12:01 PM
ULR No.: TC-1189226000000229F	

Test Report-Water (JVS)

Field Sample ID		BR-0110350	Type of Industry	Sugar Industries
Name & Address of the Industry		M/S - SAHAKAR MAHARSHI SHIVAJIRAO NARAYANRAO NAGAWADE SSK LTD.		
Industry Consent No./UAN No.		MPCB-CONSENT-0000213635	Type of Sample	Water
Sample collected by (Officer Name)		FO-Ahilyanagar (Amit Latey) (SRO-Ahilyanagar)	Location of sample collection	OTHERS (Water stored in Katcha pit near compost yard)
Seal No.:		223	Method of sample collection	Grab
Sample Collection	Date	11/02/2026	Total No. of Containers	2
	Time	05:35 PM	Nature/Description of Sample	Effluent

Lab ID		MPCB/RL-Nashik/JVS/25-26/544	Sample condition	Ok, as per QSP 08
Received by lab	Date	16/02/2026	Analysis Started On	16/02/2026 05:11 PM
	Time	02:41 PM	Analysis Completed On	26/02/2026 12:00 PM
Sample recived by (Name & Designation)		Suresh Mali (Scientific Officer)		

Sr.No	Parameter	Results	Unit	Test Method
1	pH@25 degree C	6.3		APHA 24th Edition 4500-H+B, Pg. No. 473-478: 2023
2	Total Dissolved Solids(TDS)	5455.0	mg/l	APHA24 thEdition 2540-C, Page No. 145: 2023

 "Your Service is our Duty"	649 MAHARASHTRA POLLUTION CONTROL BOARD Regional Laboratory, Nashik. Maharashtra Pollution Control Board, 1st floor-Udyog Bhavan, Rathi Chowk, Near ITI, Trimbak Road, Satpur MIDC, NASHIK- 422 007., Tel : 0253-2362820 e-mail : sonashiklab@mpcb.gov.in website : http://mpcb.gov.in	 TC-11892
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Sr.No	Parameter	Results	Unit	Test Method
3	Suspended Solids (SS) @105 degree C	1290.0	mg/l	APHA 24th Edition 2540-D, Pg. No. 146-147: 2023
4	Biochemical Oxygen Demand (BOD) 3 days at 27 degree C	5750.0	mg/l	IS 3025 (Part 44):2023
5	Chloride	284.91	mg/l	APHA 24th Edition 4500-Cl- B, Pg. No. 340-341: 2023
6	Chemical Oxygen Demand (COD)	18400.0	mg/l	APHA 24th Edition 5220B Page No.544, 545: 2023
7	Sulphate	81.80	mg/l	APHA 24th Edition 4500-SO4 E (Turbidimetric Method)

Remarks: sample is black, turbid, strong organic smell.

Approved & Reviewed By

Suresh Mali
 Scientific Officer,
 I/c Regional Laboratory,
 Nashik,
 (Authorized Signatory)

Note :

1. The results refer to the samples and parameters requested for analysis.
2. Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed
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***** End of the Report *****



महाराष्ट्र प्रदूषण नियंत्रण मंडळ
650
MAHARASHTRA POLLUTION CONTROL BOARD

प्रादेशिक कार्यालय, नाशिक / Regional Office, Nashik

उद्योग भवन, पहिला मजला, आय.टी.आय सिग्नल, त्र्यंबक रोड, सातपुर, नाशिक. - ४२२००७
Udyog Bhavan, 1st floor, ITI Signal, Trambak Road, Satpur,
Nashik-422007



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Environment



दूरध्वनी / Tel: 0253-2365150

संकेतस्थळ / Website: www.mpcb.gov.in

MPCB/RONK/PD/ 2604290005

Date:- 29 /04/2026

To,

✓ M/s. Sahakar Maharshi Shivajirao Narayanrao Nagawade SSK Ltd (Sugar Unit),
Limpangaon, Tq. Shrigonda, Dist. Ahilyanagar..

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

Ref: 1. Show cause notice issued on 06.03.2025.
2. Complaint received from Shri. Karim Shaikh.
3. Visit of the Board official to your unit on 11.02.2026.

WHEREAS, it is obligatory on your part to comply as per the consent to operate obtained from the Board u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016.

AND WHEREAS, it is obligatory on your part to provide adequate pollution control devices to control the pollution.

AND WHEREAS, SRO Ahilyanagar reported following Non-compliances :-

1. Black Coloured Effluent stored in kattcha lagoon and scum on surface, water seems like untreated/partially treated sugar effluent.
2. Effluent discharge into open mine within premises..
3. Effluent from anaerobic tank found directly dispose to ETP outlet tank.
4. Industry has provided OCMS to ETP but not directly connected to ETP outlet pipeline OCMS found not in operation.
5. During visit huge emissions were observed from boiler stack.
6. Industry is not complied with conditions of show cause notice dated 06/03/2025.

NOW THEREFORE, in view of the above Non-compliance, you are hereby directed to show cause as to:

1. Why your industrial activities shall not be closed down ?
2. Why the competent Authorities shall not be directed to disconnect water / electricity supply to your unit ?

Your reply, if any to these directions shall be submitted within 07 days from date of issuance of this notice with time bound programme for the compliance of above points and failing which, the Board will have no any other option than to initiate further stringent legal action against your unit, which may be noted.



(V.V. Killedar)

Regional Officer, Nashik.

Copy f.w.cs.to : -

1. The Member Secretary, MPCB, Mumbai .

Copy submitted for information to:- Regional officer (BMW), MPC Board, Mumbai.

Copy to: The Sub Regional Officer, MPCB Ahilyanagar - He is directed to take follow up and ensure the compliance of the aforesaid directions.



महाराष्ट्र प्रदूषण नियंत्रण मंडळ MAHARASHTRA POLLUTION CONTROL BOARD

प्रादेशिक कार्यालय, नाशिक / Regional Office, Nashik
उद्योग भवन, पहिला मजला, त्र्यंबक रोड, आयटीआय जवळ, सातपूर, नाशिक - ४२२ ००७
Udyog Bhavan, First Floor, Trimbak Road, Near ITI, Satpur,
Nashik - 422 007



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ईमेल / Email: ronashik@mpcb.gov.in
संकेतस्थळ / Website: www.mpcb.gov.in

दूरध्वनी / Tel: 0253 - 2365150

MPCB/RONK/CD/ 2606150002

Dtd. 15/06/2026

To,

**M/s. S M SHIVAJIRAO NARAYANRAO NAGAWADE S.S.K. LTD (Distillery Unit),
SHRIGONDA FACTORY,
TQ. SHRIGONDA, DIST. AHILYANAGAR.**

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WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016, on 20.09.2025 which is valid upto 31.08.2026 subject to certain terms and conditions.

AND WHEREAS, it was also obligatory on your part to provide adequate and efficient pollution control devices and take adequate measures to control air & water pollution, so as to achieve the consented standards.

AND WHEREAS, the Board was in receipt of complaint from Mr. Karim Shaikh regarding illegal disposal of spent wash through tankers. To investigate the complaint the Board officials at SRO Ahilyanagar visited your unit on 11.02.2026 and observed following Non-compliances:-

1. During the visit a spent wash tanker bearing registration No. MH-04-DS-9959 was found moving out of the industry premises. The tanker was followed by the office vehicle and was subsequently observed disposing of spent wash on open agricultural land situated on Shrigonda-Velu Road, Tal. Shrigonda, Dist. Ahilyanagar. Thus, it was found that your industry is illegally disposing of spent wash on agricultural fields through tankers.
2. Analysis of samples collected from the tanker confirmed that the material being transported was untreated spent wash.
3. You have not dismantled the old additional spent wash storage tank, as directed vide the Board Office Proposed Directions dated 21.04.2025 and the said tank was found in a dilapidated condition.

653

4. You are also failed to operate the MEE during the last season, which is in violation of the directions issued by the Board.

AND WHEREAS, you have failed to submit reply to the proposed directions issued by the Board on 21.04.2025 within stipulated time.

AND WHEREAS, in spite of giving reasonable opportunity, you have failed to comply with the consent conditions and also failed to provide adequate pollution control devices and thereby illegally disposing of spent wash on agricultural fields through tankers and thereby causing water pollution into the environment, affecting health of citizens.

NOW THEREFORE, in view of the above non-compliances, you are hereby directed to stop your manufacturing activities forthwith, failing which, the Board will have no option than to initiate appropriate legal action under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981.

This is issued with approval of the Competent Authority of the Board.

Digitally signed by
Vidyasagar Vilasrao Killedar
Date: 15-06-2026 18:28:10

Regional Officer, Nashik.

Copy submitted for information to: The Member Secretary, MPCB, Mumbai

Copy f.w.cs.to:-

1. Law Officer (P & L Division), MPCB, Mumbai.
2. **The Executive Engineer , MSEDCL, Shrigonda, Tq. Shrigonda, Dist. Ahilyanagar**- He is directed to disconnect electricity supply to the aforesaid unit forthwith & inform this office accordingly.
3. **The Executive Engineer (Water Supply), , Shrigonda, Tq. Shrigonda, Dist. Ahilyanagar**- He is directed to disconnect water supply to the aforesaid unit forthwith & inform this office accordingly.

Copy to: **The Sub Regional Officer, MPCB, Ahilyanagar**- - He is directed to take follow up and ensure the compliance of the aforesaid directions . He is directed to ensure that these Directions to be served to the industry and competent authorities & submit the compliance verification report.



महाराष्ट्र शासन

कामगार विभाग

सहसंचालक, बाष्पके, महाराष्ट्र राज्य, अहमदनगर यांचे प्रादेशिक कार्यालय,

“ हरेश”, १६, विजली को. ऑप. हौसिंग सोसायटी, शिलाविहारजवळ,

अहमदनगर- ४१४००३. दूरध्वनी क्र. (०२४१) २४२१७४५

E-mail:- jtdirsb.ahmednagar@maharashtra.gov.in

<https://mahakamgar.maharashtra.gov.in> <https://mahaboiler.in>

क्र. नगभो/ 382 /२०२४ चे

दि.:- 9 FEB 2024

प्रति,

✓ मे. सहकार महर्षी शिवाजीराव नारायणराव नागवडे एस. एस. के. लि.,
मु. पो. श्रीगोंदा फॅक्टरी,
ता. श्रीगोंदा, जि. अहमदनगर

विषय :- स्वमालकीचे जुने बाष्पक विक्रीसाठी ना हरकत प्रमाणपत्राबाबत..

संदर्भ :- मे. सहकार महर्षी शिवाजीराव नारायणराव नागवडे एस. एस. के. लि., श्रीगोंदा, जि. अहमदनगर यांचे
पत्र क्र.इंजी/५९/१४९३/२०२३-२४ दि. ०७/०२/२०२४.

महोदय,

वरिल संदर्भाधिन पत्रान्वये आपण कळविल्याप्रमाणे, आपल्या मालकीचे बाष्पक, नोंदणी क्र. एमआर/९७६३, एमआर/९७५८, एमआर/११२३०, एमआर/१२२२९, एमआर/१३००५, एमआर/ई-६३०, एमआर/ई-८४४, एमआर/ई-८४३ व एमआर/ई-८५७ हे आपण आपल्या सोयीनुसार विहित पध्दतीचा अवलंब करून विक्री करू शकता त्यासाठी या विभागाची कोणतीही हरकत नाही.

तथापी विक्री केल्यानंतर बाष्पकाची मालकी, ही ज्या व्यक्तीने / संस्थेने बाष्पक आपल्याकडून खरेदी केला आहे अशाचा नाव, पत्ता इत्यादी या विभागास अवगत करावे.

आपला विश्वासू,

सहसंचालक, बाष्पके,
महाराष्ट्र राज्य, अहमदनगर

प्रत :- मा. संचालक बाष्पके संचालनालय, महाराष्ट्र राज्य, मुंबई यांना माहितीकरिता सादर.



सहकार महर्षी शिवाजीराव नारायणराव नागवडे सहकारी साखर कारखाना लि.

मु.पो. श्रीगोंदा फॅक्टरी, ता. श्रीगोंदा, जि. अहमदनगर पिन - ४१३७२६

**SAHAKAR MAHARSHI SHIVAJIRAO NARAYANRAO NAGAWADE
SAHAKARI SAKHAR KARKHANA LTD.**



A/P - Shrigonda Factory - (413726) Tal. Shrigonda, Dist. Ahmednagar (MS)

Ref. No:SK/PUR/60/ 122 /2024-25,

Date:05/04/2024

Sale order

Email: amrutsla@gmail.com

To,
AMRUT SOLUTION,
Court Road, Underground, 1889/B/1,
Saraf bazar, Jamkhed, Bagalkote,
Karnataka, 587301, Contact Person- Amrut Desai Mobile No- 9448947004 / 8310364130
GST No- 29AQAPD0300Q1Z3

Subject: Sale of Lot No. 01 by Online E-Auction, dated- 27-03-2024.

Dear sir,

You have been allotted the following Lot for the e-auction sale conducted on 27-03-2024. Hence we are requested to lift the material as per the following technical and commercial condition.

Sr. No.	Description	Qty.	Rate Per Lot
1	Sale of Lot No. 01, Capacity : 25 ton, Pressure:- 21 kg/cm ² , Registration No. boiler:- MR-9763, Economizer- MRE-630, Make: Sitson,	1 Lot	63,10,000=00 One Lot only
	List of available material for sale: 1) All boiler mounting and accessories and working platform. 2) Furnace with complete Refractory and insulation material with boiler structure. 3) All Water tube, Headers, Steam Drum, Mud Drum, super Heater, Economizer, Air Heater with its support structure. 4) FD, ID and SA fan with its motor, starter and cable from MCC panel to motor. 5) Boiler feed water pump with its motor and starter, with cable from MCC to motor. 6) Ash removal wet scrubber with ducting from ID fan to Chimney. 7) Dumping grate Furnace. 8) Electrical panel from mcc to motor with starter and cable. 9) Instrumentation material and PLC panel along with field cable. 10) All connecting boiler valves. List of material not available for sale with this boiler: 1) Factory building structural material not for sale. 2) RBC not for sale with boiler. 3) Feed tank of boiler not for sale with this boiler. 4) Lighting and cable on factory shade not for sale.		

	5) MS chimney not for sale with this boiler.		
	Scope of work:		
	1) All sale material dismantle work buyers scope.		
	2) All tool tackles required for dismantle work will be in buyers scope.		
	3) After dismantle of sale material of machinery station, all cleaning work will be in Buyer scope, like red brick waste, Insulation waste, fire brick waste etc.		
	4) All IBR Formality about transfer of boiler certificate will be in buyer's scope.		
1	All delivery of the material will be given on "AS IS WHERE IS BASIS" & no "ON COMPLANT BASIS"		
2	While taking delivery any damage is done to the property of the karkhana, purchaser bear the expenses.		
3	Delivery of material will be given from the respective Karkhana Officer as per his instructions. Delivery of material will not be given on weekly off (Sunday) & Public Holidays only during working hours & Time.		
4	If Delivery is not taken as per the delivery period the kharkhana will not be responsible for any loss in weight/ no.& condition of the material the purchaser will be responsible.		
5	During the time of delivery if any loss of to the labors / driver of the purchaser takes place the Karkhana will not be responsible.		
6	The purchaser will have to make his own arrangement of dismantling / Loading of the material at his own cost.		
7	All the Delivery of the material will be given to ground level only.		

Terms & Condition

Taxes: Extra as applicable SGST, CGST, IGST & other taxes as applicable will have to be borne by you.

Delivery: Delivery period of material lifting will be 6 month only.

Payment: 10 % Advance (Last Date of deposit advance Amount is 15/04/2024, If failure to do, so will result in your participation fee being forfeited. EMD Will be forfeited and the material will be sold to a another party & whatever difference in rate),

Remaining amount to be paid at the time of delivery on weight basis as per order (Billing will be given on approx 310 MT weight at the rate of Rs 21000 Per MT on approx)

Sanction, B.M. dated-27/03/2024


 Managing Director
 (S.M.S.N.S.S.K. Ltd, Shrigonda factory)



सहकार महर्षी शिवाजीराव नारायणराव नागवडे

सहकारी साखर कारखाना लि.

मु.पो. श्रीगोंदा फॅक्टरी, ता. श्रीगोंदा, जि. अहमदनगर पिन - ४१३७२६

SAHAKAR MAHARSHI SHIVAJIRAO NARAYANRAO NAGAWADE
SAHAKARI SAKHAR KARKHANA LTD.

A/P - Shrigonda Factory - (413726) Tal. Shrigonda, Dist. Ahmednagar (MS)

Ref. No:SK/PUR/60/ 123 /2024-25,

Date:05/04/2024

Sale order

Email: amrutsla@gmail.com

To,
AMRUT SOLUTION,
Court Road, Underground, 1889/B/1,
Saraf bazar, Jamkhand, Bagalkote,
Karnataka, 587301, Contact Person- Amrut Desai Mobile No- 9448947004 / 8310364130
GST No- 29AQAPD0300Q1Z3

Subject: Sale of Lot No. 02 by Online E-Auction, dated- 27-03-2024.

Dear sir,

You have been allotted the following Lot for the e-auction sale conducted on 27-03-2024. Hence we a requested to lift the material as per the following technical and commercial condition.

Sr. No.	Description	Qty.	Rate Per Lot
1	Sale of Lot No. 02, Capacity: 20 ton, Pressure: 21 kg/cm2 Make: Texmaco, Registration No: Boiler, MR- 9758, Economizer:MRE-844,	1 Lot	51,45,000-00 One Lot only
	➤ List of Material for sale: 1) All boiler Mounting and Accessories and working platform with stair case. 2) Horseshoe Furnace with complete Refractory and insulation with structure. 3) All water tube, headers, steam drum, mud drum, and super heater, air Heater with its support structure. 4) FD, ID and SA fan with motor, starter and cable from MCC panel to motor. 5) Boiler feed water pump with its motor and starter, with cable from MCC to motor. 6) Ash removal wet scrubber with ducting from ID to Chimney. 7) MS Chimney will be available along with this boiler only, not for boiler no.1. 8) Electrical panel from mcc to motor with starter and cable. 9) Instrumentation material and PLC panel along with field cable. 10) All connecting boiler valves. ➤ List of Material not available for sale with this boiler: 1) Factory building structural material not for sale. 2) RBC not for sale with this boiler. 3) Feed tank of boiler not for sale with this boiler.		

	4) Lighting and cable on factory shade not for sale. ➤ Scope of work: 1) All sale material dismantle work buyers scope. 2) All tool and tackles required for dismantle work will be in buyers scope. 3) After dismantle of sale material of machinery station, all cleaning work will be in buyer scope, like red brick waste, insulation waste, fire brick waste etc. 4) All IBR Formality about transfer of boiler certificate will be in buyer's scope.		
1	All delivery of the material will be given on "AS IS WHERE IS BASIS" & no "ON COMPLANT BASIS"		
2	While taking delivery any damage is done to the property of the karkhana, purchaser bear the expenses.		
3	Delivery of material will be given from the respective Karkhana Officer as per his instructions. Delivery of material will not be given on weekly off (Sunday) & Public Holidays only during working hours & Time.		
4	If Delivery is not taken as per the delivery period the kharkhana will not be responsible for any loss in weight/ no.& condition of the material the purchaser will be responsible.		
5	During the time of delivery if any loss of to the labors / driver of the purchaser takes place the Karkhana will not be responsible.		
6	The purchaser will have to make his own arrangement of dismantling / Loading of the material at his own cost.		
7	All the Delivery of the material will be given to ground level only.		

Terms & Condition

Taxes: Extra as applicable SGST, CGST, IGST & other taxes as applicable will have to be borne by you.

Delivery: Delivery period of material lifting will be 6 month only.

Payment: 10 % Advance (Last Date of deposit advance Amount is 15/04/2024, If failure to do, so will result in your participation fee being forfeited. EMD Will be forfeited and the material will be sold to a another party & whatever difference in rate),

Remaining amount to be paid at the time of delivery on weight basis as per order (Billing will be given on appro 280 MT weight at the rate of Rs 18375 Per MT)

Sanction, B.M. dated-27/03/2024


 Managing Director
 (S.M.S.N.S.S.K. Ltd, Shrigonda factory)

सहकार महर्षी शिवाजीराव नारायणराव नागवडे सहकारी साखर कारखाना लि.

मु.पो. श्रीगोंदा फॅक्टरी, ता. श्रीगोंदा, जि. अहमदनगर पिन - ४१३७२६

**SAHAKAR MAHARSHI SHIVAJIRAO NARAYANRAO NAGAWADE
SAHAKARI SAKHAR KARKHANA LTD.**

A/P - Shrigonda Factory - (413726) Tal. Shrigonda, Dist. Ahmednagar (MS)

Ref. No:SK/PUR/60/ 124 /2024-25

Date:05/04/2024

Sale order

Email: amrutsla@gmail.com

To,
AMRUT SOLUTION,
Court Road, Underground, 1889/B/1,
Saraf bazar, Jamkhand, Bagalkote,
Karnataka, 587301, Contact Person- Amrut Desai Mobile No- 9448947004 / 8310364130
GST No- 29AQAPD0300Q1Z3

Subject: Sale of Lot No. 03 by Online E-Auction, dated- 27-03-2024.

Dear sir,

You have been allotted the following Lot for the e-auction sale conducted on 27-03-2024. Hence we a requested to lift the material as per the following technical and commercial condition.

Sr. No.	Description	Qty.	Rate Per Lot
1	Sale of Lot No. 03, Capacity: 30 ton, Pressure: 21 kg/cm ² , Make: Texmaco, Registration No. Boiler: MR-11230, Economizer: MRE-843	1 Lot	95,10,000=00 One Lot only
	➤ List of material for sale :- 1) All boiler mounting and accessories and working platform with staircase. 2) Dumping grate Furnace with complete refractory with fire and red brick with structure. 3) Water tube, headers, steam drum, mud drum, super heater, air heater with, economizer with its support structure. 4) FD, ID and SA fan with motor, starter and cable from MCC panel to motor. 5) Boiler feed water pump 2 Nos with its motor and starter, with cable from MCC to motor & MCC panel. 6) Feed water tank with its structure. 7) Boiler feed water line from boiler to feed pump header. 8) Ash removal wet scrubber with ducting from ID to Chimney. 9) MS Chimney will be available along with this boiler 10) Electrical panel from mce to motor with starter and cable. 11) Instrumentation material and PLC panel along with. 12) All valve connected to Boiler. 13) Bagasse feeder with motor, starter, cable & panel. 14) Steam Line from boiler to header & connected valves. ➤ List of Material not available for sale with this boiler: 1) Factory building structural material not for sale.		

	2) RBC not for sale with Boiler. 3) Lighting and cable on factory shade not for sale. 4) Feed pump header not for sale with this boiler. ➤ Scope of work: 1) All sale material dismantle work buyers scope. 2) All tool tackles required for dismantle work will be in buyers scope. 3) After dismantle of sale material of machinery station, all cleaning work will be in buyer scope, like red brick waste, insulation waste etc. 4) All IBR Formality about transfer of boiler certificate will be in buyer's scope.		
1	All delivery of the material will be given on "AS IS WHERE IS BASIS" & no "ON COMPLANT BASIS"		
2	While taking delivery any damage is done to the property of the karkhana, purchaser bear the expenses.		
3	Delivery of material will be given from the respective Karkhana Officer as per his instructions. Delivery of material will not be given on weekly off (Sunday) & Public Holidays only during working hours & Time.		
4	If Delivery is not taken as per the delivery period the kharkhana will not be responsible for any loss in weight/ no.& condition of the material the purchaser will be responsible.		
5	During the time of delivery if any loss of to the labors / driver of the purchaser takes place the Karkhana will not be responsible.		
6	The purchaser will have to make his own arrangement of dismantling / Loading of the material at his own cost.		
7	All the Delivery of the material will be given to ground level only.		

Terms & Condition

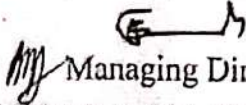
Taxes: Extra as applicable SGST, CGST, IGST& other taxes as applicable will have to be borne by you.

Delivery: Delivery period of material lifting will be 6 month only.

Payment: 10 % Advance (Last Date of deposit advance Amount is 15/04/2024, If failure to do, so will result in your participation fee being forfeited. EMD Will be forfeited and the material will be sold to a another party & whatever difference in rate),

Remaining amount to be paid at the time of delivery on weight basis as per order (Billing will be given on approx 415 MT weight at the rate of Rs 22915 Per MT)

Sanction, B.M. dated-27/03/2024


Managing Director
(S.M.S.N.N.S.S.K. Ltd, Shrigonda factory)



सहकार महर्षी शिवाजीराव नारायणराव नागवडे सहकारी साखर कारखाना लि.

मु.पो. श्रीगोंदा फॅक्टरी, ता. श्रीगोंदा, जि. अहमदनगर पिन - ४१३७२६

**SAHAKAR MAHARSHI SHIVAJIRAO NARAYANRAO NAGAWADE
SAHAKARI SAKHAR KARKHANA LTD.**

A/P - Shrigonda Factory - (413726) Tal. Shrigonda, Dist. Ahmednagar (MS)



Ref. No:SK/PUR/60/ 125 /2024-25,

Sale order

Date:05/04/2024

Email: amrutsla@gmail.com

To,
AMRUT SOLUTION,
Court Road, Underground, 1889/B/1,
Saraf bazar, Jamkhand, Bagalkote,
Karnataka, 587301, Contact Person- Amrut Desai Mobile No- 9448947004 / 8310364130
GST No- 29AQAPD0300Q1Z3

Subject: Sale of Lot No. 05 by Online E-Auction, dated- 27-03-2024.

You have been allotted the following Lot for the e-auction sale conducted on 27-03-2024. Hence we are requested to lift the material as per the following technical and commercial condition.

Sr. No.	Description	Qty.	Rate Per Lot
1	Sale of Lot No. 05, Boiler No: 05, Capacity: 30 TON, Pressures: 45 kg/cm ² , Make: Sitson India, Registration No. boiler: MR13005,	1 Lot	3,00,00000=00 One Lot only
	➤ List of Material for sale: 1) All boiler Mounting and Accessories with working platform. 2) Dumping grate furnace with complete refractory fire & red brick. 3) All water wall tube, headers, steam drum, mud drum, super heater, air heater with, economizer with support structure. 4) FD, ID and SA fan with its motor, starter and cable from MCC panel to motor & MCC panels. 5) Boiler feed waterpump with its motor and starter, cable from MCC to motor & MCC panels. 6) Boiler feed water tank along with supporting structure. 7) DE aerator tank of boiler. 8) Chemical dosing system. 9) D M plant along with storage tank. 10) Bagasse feeder with motor, starter and cable. 11) Boiler feed water line from boiler to feed pump. 12) Boiler bagasse handling system RCB and MBC with its supporting structure. 13) Wet scrubber with ducting from ID to Chimney. 14) Electrical panel from mcc to motor with starter and cable. 15) Instrumentation material and PLC panel along with field cable. 16) Steam distribution header with steam pipe from boiler to header. 17) All valve connected to Boiler. 18) Bagasse belt conveyor from old boiler RBC to 05 no boiler RBC available for sale with boiler.		

	19) PRDS station 45 kg/cm ² to 21 kg/cm ² , 7 kg/cm ² & 1.5 kg/cm ² . ➤ List of Material not available for sale with this boiler: 1) Factory building with factory shade and structure material not for sale. 2) Lighting and cable on factory shade not for sale. 3) RCC Chimney not available for sale with this boiler. ➤ Scope of work: 1) All material dismantle work buyer scope. 2) All tool tackles required in buyer scope. 3) After dismantle all cleaning of machinery station in buyer scope. 4) All boiler house cleaning after boiler dismantle in buyer scope like scrap Insulation, scrap boiler brick etc. *All IBR Formality about transfer of boiler certificate will be in buyer scope.		
1	All delivery of the material will be given on "AS IS WHERE IS BASIS" & no "ON COMPLANT BASIS"		
2	While taking delivery any damage is done to the property of the karkhana, purchaser bear the expenses.		
3	Delivery of material will be given from the respective Karkhana Officer as per his instructions. Delivery of material will not be given on weekly off (Sunday) & Public Holidays only during working hours & Time.		
4	If Delivery is not taken as per the delivery period the kharkhana will not be responsible for any loss in weight/ no. & condition of the material the purchaser will be responsible.		
5	During the time of delivery if any loss of to the labors / driver of the purchaser takes place the Karkhana will not be responsible.		
6	The purchaser will have to make his own arrangement of dismantling / Loading of the material at his own cost.		
7	All the Delivery of the material will be given to ground level only.		

Terms & Condition

Taxes: Extra as applicable SGST, CGST, IGST & other taxes as applicable will have to be borne by you.

Delivery: Delivery period of material lifting will be 6 month only.

Payment: 10 % Advance (Last Date of deposit advance Amount is 15/04/2024, If failure to do, so will result in your participation fee being forfeited. EMD Will be forfeited and the material will be sold to a another party & whatever difference in rate),

Remaining amount to be paid at the time of delivery on weight basis as per order (Billing will be given on approx 750 MT weight at the rate of Rs 40000 Per MT)

Sanction, B.M. dated-27/03/2024


 Managing Director
 (S.M.S.N.N.S.S.K. Ltd, Shrigonda factory)



महाराष्ट्र शासन कामगार विभाग

सहसंचालक, बाष्पके, महाराष्ट्र राज्य, अहमदनगर यांचे प्रादेशिक कार्यालय,

“ हरेश”, १६, विजली को. ऑप. हौसिंग सोसायटी, शिलाविहारजवळ,

अहमदनगर- ४१४००३. दूरध्वनी क्र. (०२४१) २४२१७४५

E-mail:- jtdirsb.ahmednagar@maharashtra.gov.in

<https://mahakamgar.maharashtra.gov.in> <https://mahaboiler.in>

क्र. नगभो/ 382 /२०२४ चे

दि.:- 9 FEB 2024

प्रति,

✓ मे. सहकार महर्षी शिवाजीराव नारायणराव नागवडे एस. एस. के. लि.,
मु. पो. श्रीगोंदा फॅक्टरी,
ता. श्रीगोंदा, जि. अहमदनगर

विषय :- स्वमालकीचे जुने बाष्पक विक्रीसाठी ना हरकत प्रमाणपत्राबाबत..

संदर्भ :- मे. सहकार महर्षी शिवाजीराव नारायणराव नागवडे एस. एस. के. लि., श्रीगोंदा, जि. अहमदनगर यांचे
पत्र क्र.इंजी/५९/१४९३/२०२३-२४ दि. ०७/०२/२०२४.

महोदय,

वरिल संदर्भाधिन पत्रान्वये आपण कळविल्याप्रमाणे, आपल्या मालकीचे बाष्पक, नोंदणी क्र. एमआर/९७६३, एमआर/९७५८, एमआर/९९२३०, एमआर/९२२२९, एमआर/९३००५, एमआर/ई-६३०, एमआर/ई-८४४, एमआर/ई-८४३ व एमआर/ई-८५७ हे आपण आपल्या सोयीनुसार विहीत पध्दतीचा अवलंब करून विक्री करू शकता त्यासाठी या विभागाची कोणतीही हरकत नाही.

तथापी विक्री केल्यानंतर बाष्पकाची मालकी, ही ज्या व्यक्तीने / संस्थेने बाष्पक आपल्याकडून खरेदी केला आहे अशाचा नाव, पत्ता इत्यादी या विभागास अवगत करावे.

आपला विश्वासू,

सहसंचालक, बाष्पके,
महाराष्ट्र राज्य, अहमदनगर

प्रत :- मा. संचालक बाष्पके संचालनालय, महाराष्ट्र राज्य, मुंबई यांना माहितीकरिता सादर.